BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1002 of 2018

IN THE MATTER OF:

Abhisht Kusum Gupta Applicant(s)

Versus

State of Uttar Pradesh &Ors

And

Virender Singh &Ors. Respondent(s)

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(Balendu Shekhar)
Advocate for EDMC
Off: LB-17, 5 Hailey Road
New Delhi-110001
E-mail: officeofbalendu@gmail.com

Delhi
Dated 08th July, 2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1002 of 2018

IN THE MATTER OF:

Abhisht Kusum Gupta. Applicant(s)

Versus

State of Uttar Pradesh &Ors
And
Virender Singh &Ors. Respondent(s)

COMPLIANCE REPORT IN VIEW OF ORDER DATED 27.05.2021ON BEHALF OF JOINT TEAM CONSISTING OF EDMC, DPCC AND CPCB.

To

Hon'ble Acting Chairman and members
Of the National Green Tribunal,
Principal Bench, New Delhi.

MOST RESPECTFULLY SHOWETH:

1. That in compliance of the order dated 06.11.2020 and 27.05.2021 of Hon'ble NGT in the above titled matter, the present status report is being filed for your kind perusal and consideration. The order dated order 27.05.2021 reads:

".....Till such compliance, the regulatory bodies – the EDMC, DPCC and the CPCB are free to proceed, according to law, in the matter of taking necessary coercive measures, as earlier directed. A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021..."

2. In compliance of the aforesaid order of Hon'ble NGT vide order dated 27.05.2021, meeting was convened by EDMC (as nodal officer) with DPCC and CPCB on dated 02.06.2021 for taking the action against the illegal dairies running in Gharoli Dairy Colony, Gharoli Village and Kondli Village. Copy of the minutes of meeting dated 02.06.2021 is attached here with as **ANNEXURE- A (from page 8 to 10)**

3. During the meeting dated 02.06.2021, officers/officials of DPCC, CPCB & EDMC (Nodal Agency) had unanimously decided to conduct joint survey for Gharoli Dairy colony, Gharoli Village and Kondli Village on three different dates i.e., 04.06.2021, 05.06.2021 & 07.06.2021 and then to start sealing action against the illegal dairies.

4. That as decided in the meeting dated 02.06.2021, team consisting officers of three different authorities jointly conducted inspection survey in GHAROLI DAIRY COLONY, GHAROLI VILLAGE& KONDLI VILLAGE on 04.06.2021, 05.06.2021 & 07.06.2021. It is summitted that while conducting the survey, some of the dairy owners had created massive hindrance and forcefully deleted the photographs taken of illegal dairy from the official's Mobile of the team. The incident was brought to the knowledge of SHO, P.S. Ghazipur and thereafter adequate assistance of police personnel helped in conducting the survey peacefully. Copy of the inspection report dated 04.06.2021, 05.06.2021 and 07.06.2021 are attached herewith as **ANNEXURE B (from page 11 to11, ANNEXURE C (from page 12 to 15)** respectively.

Details of the inspected unit of illegal dairies in three various areas are as follow:

A) GHAROLI DAIRY COLONY:

Unit details given in earlier filed EDMC's ATR: 51
(Filed on 25.05.2021)

(i)	Sealed/vacant dairy units due to EDMC's action:	22 (04+18)
	(a) Sealed by EDMC:	04
	(b) Premises were found vacant during sealing drive of EDMC:	18
(ii)	Action was expected by EDMC post lockdown:	29

Dairy Units found during INSPECTION of 3 different authorities:	**58** (04+18+36)
(a) Sealed by EDMC's action:	04
(b) Premises which were found vacant during earlier sealingdrive of EDMC:	18
(c) Existing dairies:	36

B) GHAROLI VILLAGE

Dairy Units found during INSPECTION of 3 different authorities:	**5**

C) KONDLI VILLAGE

Dairy Units found during INSPECTION of 3 different authorities:	**1**

5. After conducting inspection, sealing action were carried out on 10.06.2021&11.06.2021 by the joint team in the light of minutes of meeting dated 09.06.2021. Copy of the minutes of meeting dated 09.06.2021 is attached herewith as **ANNEXURE D(from page 16 to 18).**

6. That based upon the inspection report of all three authorities, sealing action drive was conducted by EDMC on two dates i.e., 10.06.2021 & 11.06.2021 on the basis of joint survey report in the presence of DPCC & CPCB with the assistance of local police forces. During sealing drive, wherever illegal dairies were not functional and the operators had removed their cattle from the respective places, affidavits and photographs were taken from the occupier so that same place may not be used for dairy purposes in any manner in future. However, wherever dairy activity were found running, premises were sealed immediately. Copy of the affidavits were taken from the occupierare attached herewith as **ANNEXURE E(from page 19 to 162).**

Details of the sealed and vacant premises in three various areas are as follow:

A) GHAROLI DAIRY COLONEY:

SEALING action drive by 3 different authorities for total:		**58** (04+18+36)
(a)	Sealed dairy units due to EDMC's action:	04
(b)	Premises which were found vacant during sealing drive of EDMC:	18
(c)	Existing dairies were closed:	36

(All 36 owners also gave affidavit for not using the premises for dairy purposes ever in future)

B) GHAROLI VILLAGE

SEALING action drive by 3 different authorities for total: 7

(While doing the sealing drive, 1 more unitwasfound having dairy activities thus earlier6 unit increased to 7)

(a)	Sealed by the committee consisting by 3 different authorities:	6
(b)	Existing dairyfound closed:	1

(01 (one) ownergave affidavit for not using the premises for dairy purposes ever in future).

C) KONDLI VILLAGE

SEALING action drive by 3 different authorities for total: 1

(a)	Existing dairyfound closed:	1

(01(one) owner gave affidavit for not using the premises for dairy purposes ever in future).

Copy of the sealing action drive carried on 10.06.2021& 11.06.2021 in the presence of all three authorities are attached herewith as **ANNEXURE F (from page 163 to 166...) and ANNEXURE G (from page167 to167** respectively.

7. That based upon the inspection and sealing drive carried out by all three authorities, DPCC also issued closure direction and Show Cause Notice for imposing EDC on dated 16.06.2021. As per report of DPCC furnished to the answering corporation, Prosecution process is also being launched against **66** dairy units. Copy of the DPCC's ATR dated 16.06.2021 is attached herewith as **ANNEXURE H (from page 168 to 234).**

8. That the answering corporation agree and undertake that in coordination and support of DPCC and CPCB as directed vide order dated 27.05.2021 in the above titled case, regular monitoring and vigil would be kept over all three areas so that in future illegal dairy may not become functional at any stage.

(East Delhi Municipal Corporation)

(As the nodal agency)

Dr. Mool Chand
Director (V.S.)
East Delhi Municipal Corporation

Delhi

Dated 8th July, 2020

8

Annexure-A 1348
04-06-21

Office of the Commissioner
Dte. ... Section
Dte. No. FP/938/PSC
Date: 04/06/2021

स्वच्छ भारत
एक कदम स्वच्छता की ओर

EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
419, Udyog Sadan, Patparganj Ind. Area, Delhi-92
Phone No 011-66667330, 66667331

NO: 120/DVS/EDMC/2021

Dated: 02.06.2021

MINUTES OF MEETING

8324
4/6/2021

In compliance of the directions of the Hon'ble NGT dated 27.05.2021 in the I.A. Nos. 109 to 111/2021 in Original Application No. 1002/2018 in the matter of Abhisht Kusum Gupta V/S State of Uttar Pradesh & Ors. and Virender Singh and Ors. A meeting notice vide No 1/16/DVS/EDMC/2021 dt 01.06.2021 was served to (i) Member Secretary, CPCB (ii) P.S Pankaj, SEE, DPCC (iii) Balendu Shekar, Advocate EDMC (iv) Dy. Dir (VS) Shahdara (South) Zone to attend the meeting on 02.06.2021 in the office of Director (VS), EDMC to discuss the line of action against illegal dairies running in Gharoli Dairy Colony, Gharoli village and Kondli village.

Today, at 12.00 (Noon) a meeting was held in the Office of Director (VS), EDMC to discuss the issue as mentioned above, the following were present in the meeting :-

1. Dr. Mool Chand, Director (VS), EDMC
2. Sh. Vinay Prabhakar, Scientist 'B' CPCB
3. Sh. P.S. Pankaj, SEE, DPCC
4. Sh. Ramesh Chandra, EE, DPCC
5. Dr. Siddhartha Gautam, DPCC
6. Dr. Raj Kumar, Dy. Dir (VS) Shahdara (South) Zone
7. Sh. Deepak Panchal, MTI, Shahdara (South) Zone
8. Sh. Balndeu Shekar, Advocate EDMC

All the above officers/officials of EDMC, DPCC and CPCB unanimously taken the decision which are as under:-

1. Representative of EDMC, DPCC and CPCB will conduct a survey jointly of illegal dairies running in Gharoli Dairy Colony, Gharoli village and Kondli village on dated 04.06.2021 (Friday), 05-06-2021 (Saturday) and 07-06-2021 (Monday).

2. The survey report will be submitted in the next meeting to be held on 09.06.2021 before the above members.

3. Sealing action will be taken jointly by EDMC, DPCC and CPCB on dated 10.06.2021 (Thursday), 11.06.2021 (Friday) and 12.06.2021 (Saturday) with the help of Police Force including lady police to maintain the law and order problem during the sealing action.

....2/-

4. A request letter to DCP (East) district will be sent by the Dy. Dir. (VS) Shahdara (South) Zone for providing adequate police force during sealing action on the above mentioned date and time.

5. Action Taken Report will be submitted by EDMC, DPCC and CPCB by 20th June 2021 against the illegal dairies running in Gharoli Dairy Colony, Gharoli village and Kondli village which are polluting air & water by mixing the untreated waste water and animal dung into the storm water drain which directly flow into the drainage system of DDA and ultimately its fall into the Yamuna River through drainage system of Noida Sector 137.

6. The next date of hearing in Hon'ble NGT is 22.06.2021.

The meeting ended with vote of thanks.

02/06/21

Director (VS)
EDMC

Distribution :-

1. All concerned.
2. Office Copy

Copy for kind information to:-

1. Addl. Commissioner-II
2. OSD to Commissioner for information of Commissioner pl.

EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
419, Udyog Sadan, Patpar Ganj, Ind. Area, Delhi-92
Ph. No. 66667330, 66667331

Sub: - **Regarding Hon'ble (NGT) National Green Tribunal, Principal Bench, New Delhi in I.A. No. 109 to 111/2021, in original application No. 1002/2018 Abhisht Kusum Gupta Versus State of Uttar Pradesh & Ors. and Virender Singh & Ors. Hon'ble NGT.**

Agenda: - **To discussed the line of action against the illegal dairies in Gharoli Dairy Colony, Gharoli Village and Kondli Village in compliance of the direction of the Hon'ble NGT vide order dated 27.05.2021 to be taken by the EDMC (as a nodal agency), DPCC and CPCB with letter and spirit.**

Attendance Sheet

S.No.	Name	Designation	Contact No.	Signature
1	Dr Mool Chand	Dir. (V.S)/EDMC	9717787478	02/06/21
2	Vinay Prabhakar	Scientist 'B'	9910460029	Vinay 02/06/21
3	P.S. PANKAJ	A.S.E.E	9717593517	
4	RAMESH CHANDRA	EE	9717593529	
5	Dr RAJ KUMAR	DD(VS) SS2	9717787454	
6	Sh. DEEPAK PANCHAL	Milch Tech Inspector UDC/SSA	8826156145	Deepak Panchal 02/06/21
7	BALENDU SHEKHAR	Advocate	9999466769	
8	Dr. Siddhartha Gautam	DPCC	9717593535	
9				
10				

1488
14-06-21
15-06-21

Annexure-B

Report of Joint Survey conducted by officials of EDMC, CPCB and DPCC of Illegal Dairies in Gharoli Village & Kondli Village, Delhi on 04.06.2021 & 05.06.2021

Sr. No.	Name & Address	Dairy Status
1.	Neeraj Kumar A-226-B, Rajveer Colony Harijan Basti, Gharoli, Delhi-96	Yes
2.	Dharmender & Raj Bala F-70, Khasra No.253-F/Floor, Kondli, Delhi-96	Yes
3.	Raj Pal Singh 2-B/292/4, K. No.242, Rajbir Colony Gharoli village Ext., Delhi-96	Yes
4.	Yatender Singh B-329, Old No.60, Rajbir Colony, Gharoli Ext., Delhi-96	Yes
5.	Proprietor of Dairy Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96	Yes
6.	Furkan C-174, Gali No.05, Mulla Colony, Gharoli Ext., Delhi-96	Yes

- CPCB Guidelines including treatment of waste water and animal dung generated from the said illegal dairy farms, are not being complied with.

Officials of EDMC

Officials of DPCC

Officials of CPCB

Diary No 1486/DVS
14-06-21

12

Annexure-C

Report of Joint Survey conducted by the officials of EDMC, CPCB & DPCC of Illegal Dairies in Gharoli Dairy Farm/Colony, Delhi on 07.06.2021

Sr. No.	Name & Address	Dairy Status
1.	Sh. Gourav Shah, A-82, 83, Gharoli Dairy Farm,	Vacant
2.	Omvir Singh, A-90, Gharoli Dairy Farm, Delhi-96	Yes
3.	Mr. Sant Ram, A-92-94, Gharoli Dairy Farm	Yes
4.	Sh. Raghuraj,.A-102, Gharoli Dairy Farm, Delhi-96	Yes
5.	Sh. Anil, A-548, 549, 550 Gharoli Dairy Farm, Delhi-96	Sealed on 03.03.2021
6.	Sh. Puran Maglani, A-553,554,555, Gharoli Dairy Farm Delhi-96	Sealed on 03.03.2021
7.	Sh. Bal Ram Choudhary, A-595/596, Gharoli Dairy Farm	Yes
8.	Sh. Lilu, A-684, Gharoli Dairy Farm, Delhi-96	Yes
9.	Sh. Surender Pal, A-729, Gharoli Dairy Farm, Delhi-96	Vacant
10.	Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96	Yes
11.	Sh Bhopal Singh & Sh Vikas, B-45, Gharoli Dairy Farm Delhi-110096	Yes
12.	Sh. Vinod Kumar, B-49,50, Gharoli Dairy Farm Delhi-96	Yes
13.	Sh Sanjay, B-169, Gharoli Dairy Farm Delhi-110096	Yes
14.	Ch. Banet Bhadana S/o Sh. Jai Karan Singh B-207, Gharoli Dairy Farm, Delhi-96	Sealed on 19.04.2021

15.	Sh. Jai Karan Singh S/o Surja Singh B-207, Gharoli Dairy Farm, Delhi-96	Sealed on 19.04.2021
16.	Sh. Ashok Kumar, B-269-270, Gharoli Dairy Farm, Delhi-96	Yes
17.	Smt. Harwati, B-279, Gharoli Dairy Colony, Delhi-96	Yes
18.	M/s.Bhopal, B-379-381, Gharoli Dairy Colony, Delhi-96	Yes
19.	M/s Virender Singh, B-382-386 Gharoli Dairy Colony, Delhi-96	Yes
20.	Sh, Lalji Yadav, B-390, 391, Gharoli Dairy Farm, Delhi-96	Vacant
21.	Sh. Raj Kumar Panday, B-411to 415, Gharoli Dairy Farm, Delhi-96	Yes
22.	Sh. Kamal Singh, B-416, Gharoli Dairy Farm, Delhi-96	Vacant
23.	Sh. Kamal Singh, B-422 &424 Gharoli Dairy Farm, Delhi-96	Vacant
24.	Sh. Harbash Lal, B-430 & 431, Gharoli Dairy Farm, Delhi-96	Vacant
25.	Sh. Ranbir Singh, B-442, Gharoli Dairy Farm, Delhi-96	Vacant
26.	Sh Ranveer Singh, B-447 Gharoli Dairy Farm Delhi-110096	Yes
27.	Sh. Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96	Yes
28.	Sh. Jagveer Nagar, B-488, Gharoli Dairy Farm, Delhi96	Yes
29.	Sh. Bharam Singh, B-542, 543, Gharoli Dairy Farm, Delhi-96	Vacant

30.	Sh. Rakesh Kumar, B-544, 545,546, Gharoli Dairy Farm, Delhi-96	Yes
31.	Sh. Charan Singh, B-552 TO 554, G/F, Gharoli Dairy Farm, Delhi-96	Vacant
32.	Sh Harish s/o Sh Bahadur Chand, B-601, Gharoli Dairy Farm Delhi-110096	Yes
33.	Sh. Madan Singh, B-622, Gharoli Dairy Farm, Delhi-110096	Yes
34.	Smt. Rajesh, B-687 to 688, Gharoli Dairy Farm, Delhi-96	Vacant
35.	Sh Vinod, B-701, Gharoli Dairy Farm Delhi-110096	Yes
36.	Sh. Mange Ram Nagar, B-724, G/F, Gharoli Dairy Farm, Delhi-110096	Vacant
37.	Sh. Sunil Kumar, B-758 to 762, Gharoli Dairy Farm, Delhi-96	Yes
38.	Sh Rambeer s/o Sh Bahadur, B-795, Gharoli Dairy Farm Delhi-110096	Yes
39.	Sh. Om Prakash, B-836, 837, Gharoli Dairy Farm, Delhi-96	Yes
40.	Smt Rekha, B-839, Gharoli Dairy Farm Delhi-110096	Yes
41.	Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096	Yes
42.	Smt. Krishna, B-877, Gharoli Dairy Farm, Delhi-96	Vacant
43.	Smt. Kam lesh, B-878&879, Gharoli Dairy Farm, Delhi-96	Vacant
44.	Sh. Balraj, B-880 GF, Gharoli Dairy Farm, Delhi-96	Vacant

Deepak Gaur

45.	Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96	Yes
46.	Sh. Ashok Kumar, B-899 to 904, &910 to 912, Gharoli Dairy Farm Delhi-96	Vacant
47.	Sh. Hari Shankar B-918,919,920,Block Gharoli Dairy Colony Delhi-96	Yes
48.	Sh. Mahinder Singh, B-927-929, Gharoli Dairy Farm, Delhi-96	Yes
49.	Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96	Yes
50.	Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96	Yes
51.	Sh Attar Singh, B-996, Gharoli Dairy Farm Delhi-110096	Yes
52.	Sh. Anju, B-997, Block Gharoli Dairy Farm, Delhi-110096	Vacant
53.	Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096	Yes
54.	Sh. Rohit Kumar & Sh, Ravi Panwar, B-1000, Gharoli Dairy Farm, Delhi-96	Yes
55.	Sh. Sant Ram, B-1002, Gharoli Dairy Farm, Delhi-96	Vacant
56.	Sh. Harindar Nagar, B-1021, Gharoli Dairy farm, Delhi-96	Vacant
57.	Sh. Ved Prakash, B-1051, Gharoli Dairy Farm, Delhi-96	Yes
58.	Sh. Om Prakash, B-1052, Gharoli Dairy Farm Delhi-96	Yes

Officials of EDMC

(AKASH)
Officials of DPCC

Officials of CPCB

Annexure – D 16

EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
419, Udyog Sadan, Patpar Ganj, Ind. Area, Delhi-92
Ph. No. 66667330, 66667331

No: 128/DVS/EDMC/2021 Dated: 09.06.2021

MINUTES OF MEETING

In compliance of the directions of the Hon'ble NGT dated 27.05.2021 in the I.A. Nos. 109 to 111/2021 in Original Application No. 1002/2018 in the matter of Abhisht Kusum Gupta V/S State of Uttar Pradesh & Ors. and Virender Singh and Ors.

A meeting was held on 02.06.2021 in the office of Director (VS) along with (i) Sh. Vinay Prabhakar, Scientist 'B' CPCB (ii) P.S Pankaj, SEE, DPCC (iii) Sh. Ramesh Chandra, EE, DPCC (iv) Dr. Siddhartha Gautam, EE, DPCC (v) Balendu Shekar, Advocate EDMC (vi) Dr. Raj Kumar Dy. Dir (VS) Shahdara (South) Zone (vii) Sh. Deepak Panchal, MTI, Shahdara (South) Zone (viii) Sh. Balendu Shekar, Advocate EDMC and discussed the line of action against the illegal dairies in Gharoli Dairy Colony, Gharoli Village and Kondli Village and to conduct the survey jointly by EDMC, DPCC and CPCB and all the members were of the opinion that the survey report would be submitted on 09.06.2021.

In view of the above a meeting was held in the office of Director (VS), EDMC today at 12.00 (Noon) to take the further course of action against the illegal dairies as per order of the Hon'ble NGT dated 27.05.2021 and following officers/officials were present: -

1. Dr. Mool Chand, Director (VS), EDMC
2. Dr. Purnima Sharma, RA/CPCB
3. Sh. P.S. Pankaj, SEE, DPCC
4. Sh. Ramesh Chandra, EE, DPCC
5. Dr. Siddhartha Gautam, EE, DPCC
6. Dr. Raj Kumar, Dy. Dir (VS) Shahdara (South) Zone
7. Sh. Deepak Panchal, MTI, Shahdara (South) Zone
8. Sh. Balendu Shekar, Advocate EDMC

During the meeting it was discussed that some dairy owners has created hindrance during the survey and misbehaved the staff on duty. The dairy owners force fully deleted the photo clip of the illegal dairy from the official's mobile of the team, only because they do not want any survey conducted by the team members. The matter was brought to the knowledge of the undersigned and the same was brought into the knowledge of the SHO, PS Ghazipur through DD (VS), Shah (South) Zone to give the assistance of Police personnel at the time of survey. SHO, PS Ghazipur has given the assistance of the police personnel to the team and conducted the survey peacefully.

After, conducted the survey jointly by EDMC, DPCC and CPCB the report of survey of illegal dairies has submitted in the meeting. The details of survey report are as under: -

Cont. 2

1. **Survey of illegal dairies in Gharoli Dairy Colony: -**

   - The team has checked 04 (03 dairy plots were merged into 01 dairy + 03 dairy plots were merged in 01 dairy + 01 dairy plot divided into 02 illegal dairies) illegal dairies which were sealed earlier by EDMC found sealed during the survey.

   - 18 illegal dairies were found vacated.

   - ~~41~~ 36 illegal dairies were found functional which are to be sealed.

2. **Survey of illegal dairies in Gharoli Village: -**

   - 06 illegal dairies were found functional which are to be sealed. .

3. **Survey of illegal dairies in Kondli Village: -**

   - No illegal dairy was found functional in Kondli Village but 04 separate personnel were found keeping single animal unauthorized on road site.

During, the meeting all the above members unanimously are satisfied on the survey report submitted by the officers/officials of EDMC, DPCC and CPCB and have taken the decision the sealing action to be carried out on 10.06.2021 (Thursday), 11.06.2021 (Friday) and 12.06.2021 (Saturday) with the help of police force including lady police to maintain the law and order problem during the sealing action as per scheduled programme submitted by Dy. Director (VS), Shah (South) Zone to the DCP (East) District earlier.

Further, Action Taken Report will be submitted by EDMC, DPCC and CPCB by 20th June 2021 against the illegal dairies running in Gharoli Dairy Colony and Gharoli village which are polluting air & water by mixing the untreated waste water and animal dung into the storm water drain which directly flow into the drainage system of DDA and ultimately its fall into the Yamuna River through drainage system of Noida Sector 137.

The next date of hearing in Hon'ble NGT is 22.06.2021.

The meeting ended with vote of thanks.

Director (VS)

Distribution: -

1. All concerned
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Copy for kind information to: -

1. Addl. Commissioner-II
2. OSD to Commissioner for Commissioner's information please.

09/06/21
Director (VS)

EAST DELHI MUNICIPAL CORPORATION
VETERINARY SERVICES DEPARTMENT
419, Udyog Sadan, Patpar Ganj, Ind. Area, Delhi-92
Ph. No. 66667330, 66667331

Dated. 09/06/2021

Agenda: - **To discussed the line of action against the illegal dairies in Gharoli Dairy Colony, Gharoli Village and Kondli Village in compliance of the direction of the Hon'ble NGT vide order dated 27.05.2021 to be taken by the EDMC (as a nodal agency), DPCC and CPCB with letter and spirit.**

Attendance Sheet

S.No.	Name	Designation	Contact No.	Signature
1	Dr Moolchand	Dir. (VS) EDMC	9717787478	09/06/21
2	Dr. Purnima Sharma	RA-7/CPCB	8375825199	Sharma 9/6/21
3	P.S. Pankaj	DPCC	9717593517	9/6/21
4	RAMESH CHANDRA	EE, DPCC	9717593529	
5	Dr. Sidharth Gautam	OSD, APCC	9717593535	S Gautam
6	DEEPAK PANCHAL	SSA	8826156145	Deepak Panchal 09/06/21
7	Dr RAJ KUMAR	DD(VS) SSZ	9717787454	
8	BALENDU SHEKHAR	Advocate	9999666769	
9				
10				

Annexure – E 19.

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL84367700296273T
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Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320367261228881275T
Purchased by	:	HARI SHANKAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	HARI SHANKAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	HARI SHANKAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

.....Please write or type below this line.....

NOTARY ... GOVT. OF INDIA

12 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 84367700296273T

I HARI SHANKAR R/o B-918-19-20, GHAROLI DAIRY COLONY, EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 12th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D-2/R DELHI Regd No. 10655 Expiry Date 18/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

12 JUN 2021

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL83508456159323T
Certificate issued Date	:	10-Jun-2021 12:27 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365525854061563T
Purchased by	:	OMVIR SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	OMVIR SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	OMVIR SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.SHR DELHI Regd No. 10635 Expiry Date 15/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.SHR DELHI Regd No. 10635 Expiry Date 15/06/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83508456159323T

I OMVIR SINGH SON OF JAGPAL SINGH R/o A-90, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent OMVIR SINGH is the citizen of India.
2. That the Deponent OMVIR SINGH is residing in above mentioned A-90, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd No. 10655 Expiry Date 16/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

भारत सरकार
GOVERNMENT OF INDIA

ओमवीर सिंह
Omvir Singh
जन्म वर्ष / Year of Birth : 1967
पुरुष / Male

6178 5682 4446

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O जगपाल सिंह, ए- ९०, जी.डी. कालोनी, मयूर विहार फेस ३, पूर्वी दिल्ली, दिल्ली, 110096

Address: S/O Jagpal Singh, A- 90, G.D. Colony, Mayur Vihar Phase 3, East Delhi, Delhi, 110096

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1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947, Bengaluru-560 001

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Keep your CA No. ready with you while calling BSES Helpline (Quick Bill Payment Facility Available)

24

Bill of Supply for Electricity

Due Date (देय तिथि): 06-01-2020

Name	: Mr. OM BIR SINGH	Sanctioned Load	: 3.00 (kW)	CA No.	: 101133856
Billing Address	: SH.JAI PAL SINGH A-90,GHAROLI DAIRY COLONY MAYUR VIHAR,PH-III, DELHI 110096	Contract Demand	:	Energisation Date	: 20-02-2007
		M D I	: 2.90 (kW)	Meter Type	: 1PSK
		Power Factor	: 1.000	Supply Type	: LT
		Pole No.	: VSEPV016S1	Bill No.	: 102013740834
Mobile / Tel. No.	: 9350881858	Walking Sequence	: GDA020090A0AA	Bill Basis	: Actual
Email ID	:	Cycle No.	: 13	O.D. No.	: Y/19/1113451747
District / Division	: Vasundhra Enclave	Tariff Category	: Domestic [Residential]	CCTV Tagged	: No
Meter Reading Status	: DL				
Bill Month	: DEC-19				
Bill Date	: 19-12-2019				

Customer Care Centre No (ग्राहक सेवा केन्द्र का नम्बर) 011-39999808 19122

Meter No. (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर पढ़ने की तारीख)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर पढ़ने की तारीख)	Reading (रीडिंग)	Multiplication Factor (गुणक)	Days (दिन)	Current Consumption (वर्तमान खपत) Units (यूनिट)
35465437	KWH	16-12-2019	16094.00	15-11-2019	15728.00	1.00	31	366.00
35465437	KW	16-12-2019	2.90	15-11-2019		1.00		2.90

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (16-11-2019 to 16-12-2019)

Fixed Charges (₹) (स्थिर शुल्क)	Consumption Meter No. wise (मीटर संख्या के अनुसार खपत)	Energy Charges Units Consumed (kWh) (खपत यूनिट)	Energy Charges Units Rate (₹) (दर)	Energy Charges Amount = B (₹) (राशि)	PPAC (₹/kWh) (₹/kWh)	PPAC Amount = C (₹) (पीपीएसी राशि)	TOD (₹/kWh) (₹/kWh)	TOD Surcharge/ Rebate Amount = D (₹) (टीओडी अधिभार/ छूट राशि)	Surcharge @ 3.8% on Energy Charges + Fixed Charges + TOD (₹) (ऊर्जा शुल्क + स्थिर शुल्क + टीओडी पर 3.80% अधिभार)	Electricity Tax @ 5% on Energy charges and the Statutory charges Components of PPAC/AA Surcharge + TOD (₹) (ऊर्जा शुल्क @5% पर वैधानिक शुल्क और पीपीएसी/एए अधिभार/ छूट का घटक + टीओडी)	Total Amount (₹) (A+B+C+D+E+F+G+H) (कुल राशि)
152.42 1.02 Mth(s)		93.00	3.00	279.00	1.81	5.05			119.59	73.71	1772.08
		72.00	4.50	324.00	1.81	5.86					
PPAC on Fixed Charges @ 1.81 ₹/kW (पीपीएसी शुल्क पर @ 1.81 ₹/kW)		110.00	3.00	330.00	1.81	5.97			Pension Surcharge @ 3.8% on Energy Charges + Fixed Charges + TOD (₹) (ऊर्जा शुल्क + स्थिर शुल्क + टीओडी पर 3.80% अधिभार)		
		91.00	4.50	409.50	1.81	7.41					
2.76									56.81		
CCTV Consumption (kWh)									CCTV Bill Amount = I (₹)		
0	Total Units = 366		Total (B)= 1342.50		Total (C)= 24.29		Total (D)=		0.00		

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, If any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate (छूट)	Net Amount Payable (कुल देय राशि)
			(1.77)	1770.31	/(812.90)	957.41

Amount not immediately payable, if any. (राशि जो तुरंत देय नहीं है, यदि हो तो)	₹	Reasons (कारण)

Bill Amount Payable (बिल देय राशि)

₹ 960.00

Due Date of Payment (भुगतान देय तिथि) 06-01-2020

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेव्लपमेंट शुल्क)	₹ 6000.00	Security Deposit with DISCOM (कंपनी के पास जमा सुरक्षा राशि)	₹ 2400.00
Interest accrued for FY 2018-19, already adjusted in bill No. 102193282615 (generated for the period 17-03-2019 to 15-04-2019)			₹ (195.60)
Interest for FY 2019-20 will be adjusted in your first bill to be generated in FY 2020-21			

Last payment ₹ 1920.00 received on 05-12-2019. Payment accounted upto 16-12-2019

The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 55(1) of the Electricity Act, 2003

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

GNCTD vide Order No.F.11(11)/2012/Power/Vol-II/2098 dated 07.08.2019 has extended subsidy to domestic consumers w.e.f. 01.08.2019 of entire bill amount upto 200 Units/month, Slab 201-400 Units/month will get subsidy upto Rs.800/month.No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 1.81 has been levied on energy & fixed charge w.e.f. 01.11.2019. CCTV Bill amount include Energy, RA, PPAC, FTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit division office for requisite correction. Pension Surcharge @ 3.8% has been levied on energy & fixed charge w.e.f. 01.04.2018. The amount of Security Deposit against your connection is mentioned herewith under the heading 'Security Deposit with DISCOM'. Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you at the customer care centre of respective division office. Anyone treating

(This bill is computer generated, hence does not require any signature.)

SLCC 51317670

SLCC 51317670

ELECTRICITY BILL

BSES

Payment slip

- Make your cheque/DD payable to BYPL CA No. 101133856
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.

1300Y1011338560000000960002020010600000000000

BSES Yamuna Power Limited

- Cheque should be account payee and payable at Delhi.
- Do not staple. only clip the cheque to payment slip.

Bill amount payable : ₹ 960.00 Bill month: DEC-19

Cheque/DD No.: Date:

25

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL83632047206534T
Certificate Issued Date	:	10-Jun-2021 02:47 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365764634629675T
Purchased by	:	OMPRAKASH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	OMPRAKASH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	OMPRAKASH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY DELHI GOVT. OF INDIA

Please write or type below this line

NOTARY DELHI GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83632047206534T

I OMPRAKASH R/o B-836, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

ओमप्रकाश

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

ओमप्रकाश

Deponent

NOTARY DELHI Regn No. 10855 Validity Date 14/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

27

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Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	**IN-DL83511230703488T**
Certificate Issued Date	:	10-Jun-2021 12:30 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365531488217713T
Purchased by	:	RAGHURAJ
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAGHURAJ
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAGHURAJ
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B.R. DELHI Regd No. 10955 Expiry Date 18/05/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.B.R. DELHI Regd No. 10955 Expiry Date 18/05/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83511230703488T

I RAGHURAJ SON OF TEK RAM R/o A-102 G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent RAGHURAJ is the citizen of India.
2. That the Deponent RAGHURAJ is residing in above mentioned A-102 , G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd No. 10/4/05 Expiry Date 16/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

भारत सरकार
GOVERNMENT OF INDIA

रघुराज
Raghuraj
:
:
जन्म वर्ष / Year of Birth : 1979
पुरुष / Male

[redacted] 6820 1537

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता : S/O टेक राम, मकान. न०.ए-१०२, घडोली डेरी फार्म, मयूर विहार फेस ३, पूर्वी दिल्ली, दिल्ली, 110096

Address:S/O Tek Ram, H. N0.A-102, GHAROLI DAIRY FARM, Mayur Vihar Phase 3, East Delhi, Delh, 110096

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P O Box No. 1947
Bengaluru-560 001

2 कमरा

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30

1908 7114 2407 5370 8847 58

CS Customer

Bill of Supply for Electricity

Due Date (देय तिथि): 07-08-2019

Name : Mr. RAGHU RAI ,

Billing Address : S/O TEK RAM A-102 THIRD FLOOR G.D COLONY MAYUR VIHAR PHASE-III DELHI 110096

Mobile / Tel. No. : 8285251754
Email ID :
District / Division : Vasundhra Enclave
Meter Reading Status : DL
Bill Month : JUL-19
Bill Date : 20-07-2019

Sanctioned Load	: 1.00 (kW)	CA No.	: 151991742
Contract Demand	:	Energisation Date	: 21-10-2016
M D I	: 0.68 (kW)	Meter Type	: 1PSK
Power Factor	: 1.000	Supply Type	: LT
Pole No.	: VSEPV016S1	Bill No.	: 10177 650147
Walking Sequence	: GDA020102A1AC	Bill Basis	: Actua
Cycle No.	: 13	O.D. No.	: Y/19/ 1126044874
Tariff Category	: Domestic [Residential]		

Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर) 011-39999808 / 19122

Meter No. (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Multiplication Factor (गुणक)	Current Consumption (वर्तमान खपत) Days (दिन)	Unit (यूनिट)
25285367	KWH	17-07-2019	4319.00	17-06-2019	3994.00	1.00	30	325.00
25285367	KW	17-07-2019	0.68	17-06-2019		1.00		0.68

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (18-06-2019 to 17-07-2019)

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (खपत अवधि काल)	Energy Units Consumed / Billed (खपत / दिन शामिल विद्युत यूनिट)	Slabwise Energy Charge (स्लैब अनुसार विद्युत शुल्क) Units Rate (यूनिट दर)	Amount = "B" ₹ (राशि)	Slab-wise Power Purchase Adjustment Charge (स्लैब अनुसार विद्युत क्रय समायोजन शुल्क) PPAC on B (B पर पीपीएसी प्रतिशत)	PPAC Amount = "C" ₹ (पीपीएसी राशि)	Time of Day (TOD) Charge (दिन के समय के आधार पर शुल्क) TOD % on B (B पर टीओडी प्रतिशत)	TOD Surcharge/ - Rebate Amount = "D" ₹ टीओडी अधिभार/छूट राशि	₹ Surcharge @ 8% on (Energy Charge + Fixed Charge - Rebate) = "E" ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट पर 8% अधिभार)	Electricity Tax @ 5% on Energy charges and the Energy charge Component of PPAC, RA Surcharge, TOD Surcharge / Rebate = "H" ₹ (विद्युत कर @5% ऊर्जा शुल्क और पीपीएसी, आरए सरचार्ज, टीओडी अधिभार/छूट का ऊर्जा प्रभार घटक)	Total Amount (I = A+B+C+D+E+F+G+H) ₹ (कुल राशि)
122.72 0.98 Mth(s)		196.00	3.00	588.00	4.33	25.46			103.30	65.63	565.13
		129.00	4.50	580.50	4.33	25.14					
PPAC on Fixed Charge = "G" ₹ (स्थायी शुल्क पर पीपीएसी)									Pension Surcharge @ 3.80% on (Energy Charge + Fixed Charge - Rebate) = "F" ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट पर 3.80% पेंशन अधिभार)		
5.32									49.06		
	Total Units =	325		Total (B) = 1168.50		Total (C) = 50.60		Total (D) =			

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
			3.28	1568.41	/(650.00)	918.41

Amount not immediately payable, if any. (राशि जो तुरंत देय नहीं है, यदि हो तो) ₹ Reasons (कारण)

Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹ 3000.00	Security Deposit with DISCOM (कंपनी के पास जमा सुरक्षा राशि)	₹ 600.00
Interest accrued for FY 2018-19, already adjusted in bill No. 100424422807 (generated for the period 17-03-2019 to 15-04-2019)			₹ (48.90)
Interest for FY 2019-20 will be adjusted in your first bill to be generated in FY 2020-21			

Bill Amount Payable (बिल देय राशि)

₹ 920.00

Due Date of Payment (भुगतान देय तिथि) 07-08-2019

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹ 740.00 received on 04-07-2019. Payment accounted upto 17-07-2019

The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

Power Purchase Adjustment Charge (PPAC) @ 4.33% has been levied on energy & fixed charge w.e.f. 10.05.2019. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 3.8% has been levied on energy & fixed charge w.e.f. 01.04.2005. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. GoNCTD vide Order No. F.11(23)/2018/Power/1501 dated 11/06/2018, has extended subsidy to domestic consumers w.e.f. 01.04.2018 @ Rs 2.00/unit for consumption up to 400 units/month. Consumer having consumption upto 100 units/month will get an additional subsidy of Rs 100/month. Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars. Swift

(This bill is computer generated, hence does not require any signature.)

SLCC 5451/570

SLCC 5451/570

ELECTRICITY BILL

BSES

Payment slip

- Make your cheque/DD payable to BYPL CA No. 151991742
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.
- Cheque should be account payee and payable at Delhi.
- Do not staple, only clip the cheque to payment slip.

BSES Yamuna Power Limited

Bill amount payable : ₹ 920.00
Cheque/DD No.:

1300Y151991742000000092000201908070000003000

31

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83509915599022T
Certificate Issued Date	:	10-Jun-2021 12:28 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365528922594699T
Purchased by	:	SANT RAM
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SANT RAM
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SANT RAM
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.SAKET DELHI Regd No. 10855 Expiry Date 18/05/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.SAKET DELHI Regd No. 10855 Expiry Date 18/05/2024 GOVT. OF INDIA

10 JUN 2021

सन्तराम

AFFIDAVIT

Certificate No. : IN-DL 83509915599022T

I SANT RAM SON OF TEK RAM R/o A-92, 94 G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent SANT RAM is the citizen of India.
2. That the Deponent SANT RAM is residing in above mentioned A-92, 94 , G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

संतराम

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.N.R. DELHI Regd No. 12855 Expiry Date 16/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

संतराम

10 JUN 2021

BSES Yamuna Power Limited

Keep your CA No. ready with you while calling BSES Helpline

Bill of Supply for Electricity

Due Date(देय तिथि): 09-07-2018

Name	: Mr. SANT RAM .	Sanctioned Load	: 1.00 (KW)	CA No.	: 152051769
Billing Address	: S/O TEK RAM A-94 S/F A-BLOCK, G.D COLONY MAYUR VIHAR PHASE-III DELHI 110096	Contract Demand	:	Energisation Date	: 28-12-2016
		M D I	: 0.54 (KW)	Meter Type	: IFSK
		Power Factor	: 1.000	Supply Type	: LT
		Pole No.	: VSEPV240S1	Bill No.	: 102102845478
Mobile / Tel. No.	: 9953612797	Walking Sequence	: GDA010094A3AB	Bill Basis	: Actual
Email ID	:	Cycle No.	: 13		
District / Division	: Vasundhra Enclave	Tariff Category	: Domestic [Residential]		
Meter Reading Status	: DL				
Bill Month	: JUN-18				
Bill Date	: 21-06-2018				

Customer Care Centre No.(ग्राहक सेवा केन्द्र का नंबर) 011-39999808

Meter No (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor (गुणांक)	Current Consumption(वर्तमान खपत)	
		Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)		Days (दिन)	Unit (यूनिट)
35253825	KWH	19-06-2018	1872.00	17-05-2018	1872.00	1.00	33	
35253825	KW	19-06-2018	0.54	17-05-2018		1.00		0.54

Billing Details(बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (18-05-2018 to 19-06-2018)

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (खपत अवधि के दौरान)	Energy Units Consumed/ Billed (खपत/बिल की गयी विद्युत यूनिट)	Slabwise Units (स्लैब वार यूनिट पर विद्युत शुल्क)	Energy Charge Amount = "B" ₹ (राशि)	Slabwise Power Purchase Adjustment Charge (स्लैब अनुसार विद्युत क्रय समायोजन शुल्क)	PPAC on B (B पर पीपीएसी प्रतिशत)	PPAC Amount = "C" ₹ (पीपीएसी राशि)	TOD on B (B पर टीओडी प्रतिशत)	Time of Day (TOD) Charge ₹ (समय के दौरान शुल्क)	Surcharge @ 8% on (Energy Charge + Fixed Charge - Rebate) = "E" ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट, पर 8% अधिभार)	Electricity Tax @ 5% on Energy Charge, RA & Pension Surcharge, PPAC, TOD Surcharge/ Rebate amount = "H" ₹ (विद्युत शुल्क, आर.ए. और पेंशन अधिभार, पीपीएसी राशि एवम् टीओडी अधिभार/ छूट पर, 5% विद्युत कर)	Total Amount (I = A+B+C+D+E+F+G+H) ₹ (कुल राशि)
135.62 1.08 Mth(s)									TOD Surcharge/ Rebate Amount = "D" ₹ टीओडी अधिभार/छूट राशि	10.85		153.52
PPAC on Fixed Charge = "G" ₹ (स्थायी शुल्क पर पीपीएसी)										Pension Surcharge @ 3.80% on (Energy Charges+ Fixed Charge-Rebate) = "F" ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट, पर 3.80% पेंशन अधिभार)		
1.90										5.15		
	Total Units = 0			Total (B)=			Total (C)=		Total (D)=			

1520517769 648 72/72 09/07/2018 500.00
rahul_s
H

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया/वापसी)		Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	[illegible]	Net Amount Payable (कुल देय राशि)
Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)					
350.54	Since MAY-18	2.46		506.52		506.52

Amount not immediately payable, if any. (राशि जो तुरंत देय नहीं है, यदि हो तो)	₹	Reasons(कारण)

Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेव्लपमेंट शुल्क)	₹ 3000.00	Security Deposit with DISCOM (कंपनी के पास जमा सुरक्षा राशि)	₹ 600.00
Interest accrued for FY 2017-18, already adjusted in bill No. 100213969187 (generated for the period 21-03-2018 to 18-04-2018)			₹ (42.97)
Interest for FY 2018-19 will be adjusted in your first bill to be generated in FY 2019-20			

Bill Amount Payable (बिल देय राशि)

₹ 500.00

Due Date of Payment (भुगतान देय तिथि) 09-07-2018

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

SLCC 48118086

Last payment ₹ 220.00 received on 13-05-2018. Payment accounted upto 18-06-2018

The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

सन-21 H

In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 3.8% has been levied on energy, fixed charge vide [illegible]. Power Purchase Adjustment Charge (PPAC) @ 1.40 % has been levied on [illegible]. Payment of Security Deposit against your connection is [illegible]

1520517769 648 72/72 09/07/2018 500.00
rahul_s
H

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भारत सरकार
GOVERNMENT OF INDIA

संत राम
Sant Ram
जन्म वर्ष / Year of Birth : 1966
पुरुष / Male

9625 2257 6709

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O टेक राम, ए- ९३, जी.डी. कॉलोनी, मयूर विहार फेस ३, पूर्वी दिल्ली, दिल्ली, 110096

Address: S/O Tek Ram, A- 93, G.D. Colony, Mayur Vihar Phase 3, East Delhi, Delhi, 110096

27/07/21

1947
1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947, Bengaluru-560 001

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL83551433017766T
Certificate Issued Date	:	10-Jun-2021 01:09 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365609211678045T
Purchased by	:	RAKESH KUMAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAKESH KUMAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAKESH KUMAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.BIR DELHI Regd No. 10655 Expiry Date 16/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.BIR DELHI Regd No. 10655 Expiry Date 16/06/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83551433017766T

I RAKESH KUMAR R/o B-544, 545, 546 G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DELHI Reg. No. 10855 Expiry Date 16/08/2024 GOVT. OF INDIA

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

Bill of Supply for Electricity

Due Date (देय तिथि): 29-04-2021

Name	: RAKESH
Billing Address	: YADRAM B-545 GHAROLI DAIRY COLONY MAYUR VIHAR DELHI 110096
Mobile / Tel. No.	: 9810770070
Email ID	:
District / Division	: Vasundhra Enclave
Meter Reading Status	: DL
Bill Month	: APR-21
Bill Date	: 15-04-2021

Sanctioned Load	: 3.00 (kW)
Contract Demand	:
M D I	: 2.72 (kW)
Power Factor	: 1.000
Pole No.	: VSEPC842S1
Walking Sequence	: GDB080545A0AA
Cycle No.	: 22
Tariff Category	: Domestic [Residential]

CA No.	: 101124565
Energisation Date	: 14-08-2004
Meter Type	: 1PSK
Supply Type	: LT
Bill No.	: 100965413758
Bill Basis	: Actual
O.D. No.	: Y/21/11240310477
CCTV Tagged	: No
Street Light Tagged	: No
Wi-Fi Tagged	: No

Customer Care Centre No (ग्राहक सेवा केन्द्र का नंबर): 011 39999808, 19122

Meter No. (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग का तिथि)	Billed Consumption (Current) Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग का तिथि)	Billed Consumption (Previous) Reading (रीडिंग)	Multiplication Factor (गुणांक)	Current Consumption (वर्तमान खपत) Days (दिन)	Current Consumption (वर्तमान खपत) Unit (यूनिट)
11650149	KWH	07-04-2021	45355.00	16-03-2021	44954.00	1.00	22	401.00
11650149	KW	07-04-2021	2.72	16-03-2021		1.00		2.72

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (17-03-2021 to 07-04-2021)

Fixed Charge "A" (स्थायी शुल्क)	Consumption Measured During (खपत अवधि मापी)	Energy Units Consumed/ Billed (खपत/बिल किए गए यूनिट)	Slabwise Energy Charge Units/ Rate (स्लैब अनुसार ऊर्जा शुल्क)	Slabwise Energy Charge Amount = "B" (राशि)	Slab-wise Power Purchase Adjustment Charge PPAC % on B (B पर समायोजित शुल्क)	PPAC Amount = "C" (समायोजन राशि)	Time of Day (TOD) Charge TOD % on B (समय आधारित शुल्क)	TOD Surcharge/ Rebate Amount = "D" (देरी से अधिभार/छूट राशि)	Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) = "E" (वित्त शुल्क + स्थायी शुल्क - छूट पर 5% अधिभार)	Electricity Tax @ 5% on Energy charges and the Energy charge Component of PPAC, RA Surcharge, TOD Surcharge / Rebate = "H" (वित्त शुल्क पर 5% बिजली शुल्क और पीपीएसी, आरए सरचार्ज, टीओडी अधिभार/छूट का ऊर्जा प्रभार घटक)	Total Amount (J = A+B+C+D+E+F+G+H+I) (कुल राशि)
107.58		97.00	3.00	291.00	7.11	20.69			153.93	104.55	2415.59
0.71 Mth(s)		97.00	4.50	436.50	7.11	31.04			Pension Surcharge @ 5% on (Energy Charges + Fixed Charge - Rebate) = "F"		
PPAC on Fixed Charge = "G"		79.00	6.50	513.50	7.11	36.51					
		47.00	3.00	141.00	7.11	10.03			96.21		
7 65		46.00	4.50	207.00	7.11	14.72			TCS Amount ("I" = (Tot.Base Amt. x 1%) - Surcharge)		
CCTV Units		35.00	6.50	227.50	7.11	16.18					
0.00									CCTV Bill Amount		
Street Light Units									0.00		
									Street Light Points (W)		
Wi-Fi Units									10W 20W 40W		
	Total Units = 401		Total (B) = 1816.50		Total (C) = 129.17		Total (D) =				

Past Dues / Refunds / Subsidy (पिछला बकाया/वापसी/सब्सिडी)

Arrears / Refunds (बकाया/वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy	Net Amount Payable (कुल देय राशि)
		2.34	(161.13)	2256.80		2256.80

Amount to be Immediately Payable, if any (यदि कोई, तो तत्काल देय राशि)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेल्पमेंट शुल्क)	₹ 4500.00	Cash Security Deposit	₹ 2100.00
Interest accrued for FY 2020-21, already adjusted in bill No. 100965413758 (generated for the period 17-03-2021 to 07-04-2021)			₹ (162.75)
Interest for FY 2021-22 will be adjusted in your first bill to be generated in FY 2022-23			

Bill Amount Payable (बिल देय राशि)

₹ 2260.00

Due Date of Payment (भुगतान देय तिथि) 29-04-2021

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹1540.00 received on 06-04-2021. Payment accounted upto 12-04-2021. The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW
अच्छे भविष्य के लिए विद्युत वाहनों की तरफ बढ़ाएं कदम

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

Interest on security deposit has been credited @ 8.15% for Apr-19 to Mar-19 p.a. for the period 01/04/2020 to 31/03/2021 net of TDS of Rs.162.75 u/s 194A of IT Act of 1961. GoNCTD vide Order No. F.11(111)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 of entire bill amount upto 200 Units/month. Slab 201-400 Units/month will get subsidy upto Rs.800/month. No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 14.54% has been levied on energy & fixed charge w.e.f 09.04.2021. CCTV Bill amount include Energy, RA, PPAC, FTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges is noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check thi

(This bill is computer generated, hence does not require any signature.)

Keep your CA No. ready with you while calling BSES Helpline (बीएसईएस हेल्पलाइन को कॉल करते समय अपने पास सीए नंबर रखें)

SLCC 369518497

SLCC 369518497

ELECTRICITY BILL

BSES

BSES Yamuna Power Limited

Payment slip

Make your cheque/DD payable to BYPL CA No. 101124565

- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.
- Cheque should be account payee and payable at Delhi.
- Do not staple. only clip the cheque to payment slip.

2200Y101124565000000226000202104290000000000

Bill amount payable : ₹ 2260.00
Cheque/DD No.:

Bill month: APR-21
Date: .....

भारत सरकार
GOVERNMENT OF INDIA

राकेश कुमार
Rakesh Kumar
जन्म तिथि/ DOB: 01/01/1954
पुरुष / MALE

9152 8696 2108

मेरा आधार, मेरी पहचान

राकेश कुमार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

AADHAAR

पता:
आत्मज: यादराम, एच.न-81, हरोला, सेक्टर-5, नॉएडा, गौतमबुद्ध नगर, उत्तर प्रदेश - 201301

Address:
S/O: Yadram, H.No-81, Harola, Sector-5, Noida, Gautam Buddha Nagar, Uttar Pradesh - 201301

9152 8696 2108

MERA AADHAAR, MERI PEHACHAN

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL84246771155342T
Certificate Issued Date	:	11-Jun-2021 07:18 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320366996998545187T
Purchased by	:	RAJBALA
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAJBALA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAJBALA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.S.R. DELHI Regd No. 13695 Expiry Date 18/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.S.R. DELHI Regd No. 13695 Expiry Date 18/06/2024 GOVT. OF INDIA

AFFIDAVIT

Certificate No. : IN-DL 84246771155342T

I RAJBALA W/O DHARMENDER SINGH R/o F-70, KH NO 253 , HARIJAN BASTI , KONDLI , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent RAJBALA is the citizen of India.
2. That the Deponent further confirm that he is not running dairy presently.
3. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
4. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 11th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

ATTESTED
NOTARY PUBLIC, DELHI

NOTARY DELHI

11 JUN 2021

41

भारत सरकार
GOVERNMENT OF INDIA

धरमेंद्र सिंह
Dharmendar Singh

जन्म वर्ष / Year of Birth : 1980
पुरुष / Male

9587 9513 5001

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O सतपाल सिंह, एफ-७०, कोंडली हरिजन बस्ती, ईस्ट देल्ही, देल्ही, 110096

Address: S/O Satpal Singh, F-70, Kondli Harijan Basti, East Delhi, Delhi, 110096

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1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947, Bengaluru-560 001

BSES Yamuna Power Limited

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Vaccine + Mask + Washing hands + Social Distancing = Victory over Covid

Bill of Supply for Electricity

Due Date (देय तिथि) :

Name	SH. DHARMENDER SINGH
Address	S/O SATPAL SINGH F-70 KH NO-253, F/FLOOR HARIJAN BASTI KONDLI DELHI 110096
Tel No	8585905183
Email	
Distt. / Division	Vasundhra Enclave
Sub Division	
Meter Reading Status	D
Billing Month	MAR-21
Billing Date	20-03-2021

Sanctioned Load	: 1.00 (kW)
Contract Demand	:
M D I	: 0.42 (kW)
Power Factor	: 1.000
Pole No.	: VSEPC912S1
Walking Sequence	: HBK140205A9AA
Cycle No.	: 23
Tariff Category	: Domestic [Residential]

CA No.	: 152139385
Energisation Date	: 12-04-2017
Meter Type	: 1PSK
Supply Type	: LT
Bill No.	: 101145164884
Bill Basis	: Actual
O.D. No.	: Y/20/11200177982
CCTV Tagged	: No
Street Light Tagged	: No
Wi-Fi Tagged	: No

Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर) 011-39999808 19122

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Multiplication Factor (गुणक)	Current Consumption (वर्तमान खपत) Days (दिन)	Unit (यूनिट)
35305105	KWH	20-03-2021	7189.00	15-02-2021	7056.00	1.00	33	133.00
35305105	KW	20-03-2021	0.42	15-02-2021		1.00		0.42

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (16-02-2021 to 20-03-2021)

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (खपत अवधि/माह)	Energy Units Consumed/ Billed (खपत/बिलित यूनिट)	Slabwise Energy Charge (स्लैब अनुसार विद्युत शुल्क) Units Rate (यूनिट दर)	Amount="B" (राशि)	Slab-wise Power Purchase Adjustment Charge (स्लैब अनुसार विद्युत क्रय समायोजन प्रभार) PPAC % on B (B पर PPAC %)	PPAC Amount="C" ₹ (PPAC राशि)	Time of Day (TOD) Charge (समय के दौरान विद्युत शुल्क) TOD % on "B" (B पर TOD %)	TOD Surcharge/ Rebate Amount="D" (TOD अधिभार/छूट राशि)	Surcharge @ 4% on (Energy Charges + Fixed Charge - Rebate) (विद्युत शुल्क + स्थायी शुल्क - छूट पर 4% अधिभार)	Electricity Tax @ 5% on Energy Charges and the Energy Charges Component of PPAC/ RA Surcharge/ TOD Surcharge / Rebate = "E" (विद्युत शुल्क @5% और ऊर्जा शुल्क की पीपीएसी/ आरए सरचार्ज/ टीओडी अधिभार / छूट का ऊर्जा घटक पर विद्युत शुल्क)	Total Amount "J" = A+B+C+D+E+ F+G+H+I ₹ (कुल राशि)
		52.00	3.00	156.00	14.54	22.68			33.70	23.54	541
		81.00	3.00	243.00	7.11	17.28					

PPAC on Fixed Charge = "G"									Pension Surcharge @ 5% on (Energy Charges + Fixed Charge - Rebate) = H		
2.27									21.06		
CCTV Units									TCS Amount (Rs.) Base Amt.	Surcharge	
0.00									CCTV Bill Amount		
Street Light Units									0.00		
									Street Light Points (W)		
Wi-Fi Units									10W	20W	40W
	Total Units = 133		Total (B) = 399.00		Total (C) = 39.96		Total (D) =				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
			(4.80)	536.92	(541.72)	(4.80)

Amount not immediately payable, if any* (राशि जो तुरंत देय नहीं है, यदि कोई हो)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेल्पमेंट शुल्क)	₹ 3000.00	Cash Security Deposit	₹ 600.00
Interest accrued for FY 2019-20, already adjusted in bill No. 100425134948 (generated for the period 17-03-2020 to 13-04-2020)			₹ (51.44)
Interest for FY 2020-21 will be adjusted in your first bill to be generated in FY 2021-22			

Bill Amount Payable (बिल देय राशि)

₹

Due Date of Payment (भुगतान देय तिथि)

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹ 10.00 received on 26-11-2020. Payment accounted upto 17-03-2021. The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

GoNCTD vide Order No. F.11(11A)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 on entire bill amount upto 200 Units/month. Slab 201-400 Units/month will get subsidy upto Rs.800/month. No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 14.54% has been levied on energy & fixed charge w.e.f. 16.02.2021. CCTV Bill amount include Energy, RA, PPAC, PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit With DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you at the Customer Care Centre of respective Division Office. Anyone

(This bill is computer generated, hence does not require any signature.)

ELECTRICITY BILL

BSES

Payment slip

- Make your cheque/DD payable to BYPL CA No. 152139385
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque
- Cheque should be account payee and payable at Delhi
- Do not staple, only clip the cheque to payment slip

BSES Yamuna Power Limited

Amount payable : ₹
Cheque/DD No

Bill month:
Date:

SLCC 24717851

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INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83577694538647T
Certificate Issued Date	:	10-Jun-2021 01:39 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc Reference	:	SUBIN-DLDL79320365659670159021T
Purchased by	:	GIRDHARI LAL
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GIRDHARI LAL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	GIRDHARI LAL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.S.R. DELHI Regd No. 10365 Expiry Date 16/05/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.S.R. DELHI Regd No. 10365 Expiry Date 16/05/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83577694538647T

I GIRDHARI LAL R/o A-909-10, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.S.R. DELHI Regd No. 10855 Expiry Date 16/06/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

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F. No. DPCC/CMC-I/2020/327-334 Dated: 09.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

37. That the addressee i.e. **M/s Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96** shall stop operations of the unit with immediate effect.
38. That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
39. That the concerned authority in BSES disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
40. That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE. CMC-I

To,

M/s Sh. Girdhari Lal, A-909,910 GF,
Gharoli Dairy Farm Delhi-96

95--
O

Copy for necessary compliance to:

close the dairy

1. The Director (Veterinary Services) 419, FIE Patparganj Industrial Area, Delhi-110092 to with immediate effect and submit the compliance report within 15 days of issuance of these directions.

2. The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Building, Karkardooma, Delhi-110092 to disconnect the power supply of the addressee with immediate effect and submit the compliance report within 15 days of issuance of these directions.

3. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, New Delhi-110055 to disconnect the water supply to the addressee with immediate effect and submit the compliance report within 15 days of issuance of these directions.

4. Master File

Copy to:

1. PS to Chairman, DPCC 6th Floor, Delhi Secretariat, IP Estate, Delhi-110002
2. PA to Member Secretary, DPCC, 6th Floor, Delhi Secretariat, IP Estate, Delhi-110002
3. ALO, DPCC 5th Floor, ISBT Kashmere Gate, Delhi-110006

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83588492842735T
Certificate Issued Date	:	10-Jun-2021 01:52 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365680609286159T
Purchased by	:	VIRENDER SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VIRENDER SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VIRENDER SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.S.I.R. DELHI Regd No. 10355 Expiry Date 18/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.S.I.R. DELHI Regd No. 10355 Expiry Date 18/06/2024 GOVT. OF INDIA

10 JUN 2021

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AFFIDAVIT

Certificate No. : IN-DL 83588492842735T

I VIRENDER SINGH S/O KIRAN SINGH R/o B-382 TO 386 , G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent VIRENDER SINGH is the citizen of India.
2. That the Deponent VIRENDER SINGH is residing in above mentioned -382 TO 386 , G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096.
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he has already done registration as per the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DLR DELHI Regn No. 10855 Expiry Date 18/08/2024 GOVT. OF INDIA

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)
4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006
Website : http://www.dpcc.delhigovt.nic.in

ACKNOWLEDGEMENT SLIP

Date of Application	:	08/06/2021
Application Type	:	Dairy farm (Stand-alone or isolated dairy farm having up to 14 animals) having its effluent discharge in drain
Selected Category	:	GREEN,
Category/Consent For	:	GREEN / CTE
Activity linked to	:	Industrial Units(Other than Health Care Establishments)
User Name	:	Bhopal
Name of the unit	:	Bhopal Dairy Farm
Address of the unit	:	B-379, 380, 381 Gharoli Dairy Farm, Mayur Vihar PH-III, Delhi-110096
Industrial Area / Non Industrial Area / Redevelopment Area	:	Permitted Industrial Units
District / Pincode	:	EAST / 110096
Phone Number / Fax No.	:	- / -
Applicant's / Authorized Person's Mobile Number	:	9873069864
PAN Number (Income Tax Dept.)	:	AJQPB1500K
Applicant UID No. (Adhar No.)	:	225682898987
E-mail of Industrial Unit/HCU	:	
DPCC Transaction Reference	:	
DPCC Online Payment Request Reference No.	:	
Total Fee Amount	:	
Payment Status	:	
Receipt Number	:	
Bank Authorization ID	:	
Credit Card Type	:	
Payment Gateway	:	

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Online Consent Management & Monitoring System

Delhi Pollution Control Committee

Government of NCT of Delhi

On-line Payment Receipt

Receipt No.	541422342
Depositor Name	Virender singh
Bank Id.	1170
Bank Name.	NA
Application No.	5900554
Name and Address of Industry	KIRAN DAIRY FARM, B-382,383,384,385,386 GHAROLI DAIRY FARM MAYUR VIHAR DELHI-110096, EAST
Name of Regional Office	CMC I
Applied For	CTE - both - new
Payment Date	Tue Jun 08 18:11:31 IST 2021

Payment Details

CTE (Rs.)	1575.0
Total Amount Paid (Rs.)	1582.43
Transaction Status	Successfully Completed

Proceed Print

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INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	**IN-DL83591037807196T**
Certificate Issued Date	:	10-Jun-2021 01:55 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365685367413383T
Purchased by	:	BHOPAL
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BHOPAL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BHOPAL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B.R. DELHI Regd No. 10855 Expiry Date 16/05/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

NOTARY D.B.R. DELHI Regd No. 10855 Expiry Date 16/05/2024 GOVT. OF INDIA

AFFIDAVIT

Certificate No. : IN-DL 83591037807196T

I BHOPAL S/O KISHNU R/o B-379 TO 381 , G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent BHOPAL is the citizen of India.
2. That the Deponent BHOPAL is residing in above mentioned B-379 TO 381, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096.
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he has already done registration as per the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DELHI Regd. No. 10575 Expiry Date 13/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006

Website : http://www.dpcc.delhigovt.nic.in

ACKNOWLEDGEMENT SLIP

Date of Application	:	08/06/2021
Application Type	:	Dairy farm (Stand-alone or isolated dairy farm having up to 14 animals) having its effluent discharge in drain
Selected Category	:	GREEN,
Category/Consent For	:	GREEN / CTE
Activity linked to	:	Industrial Units(Other than Health Care Establishments)
User Name	:	Bhopal
Name of the unit	:	Bhopal Dairy Farm
Address of the unit	:	B-379, 380, 381 Gharoli Dairy Farm, Mayur Vihar PH-III, Delhi-110096
Industrial Area / Non Industrial Area / Redevelopment Area	:	Permitted Industrial Units
District / Pincode	:	EAST / 110096
Phone Number / Fax No.	:	- / -
Applicant's / Authorized Person's Mobile Number	:	9873069864
PAN Number (Income Tax Dept.)	:	AJQPB1500K
Applicant UID No. (Adhar No.)	:	225682898987
E-mail of Industrial Unit/HCU	:	
DPCC Transaction Reference	:	
DPCC Online Payment Request Reference No.	:	
Total Fee Amount	:	
Payment Status	:	
Receipt Number	:	
Bank Authorization ID	:	
Credit Card Type	:	
Payment Gateway	:	

Online Consent Management & Monitoring System
Delhi Pollution Control Committee
Government of NCT of Delhi

On-line Payment Receipt

Receipt No.	517520293
Depositor Name	Bhopal
Bank Id.	1170
Bank Name.	NA
Application No.	5900455
Name and Address of Industry	Bhopal Dairy Farm, B-379, 380, 381 Gharoli Dairy Farm, Mayur Vihar PH-III, Delhi-110096, EAST
Name of Regional Office	CMC I
Applied For	CTE - both - new
Payment Date	Tue Jun 08 18:19:45 IST 2021

Payment Details

CTE (Rs.)	630.0
Total Amount Paid (Rs.)	632.97
Transaction Status	Successfully Completed

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Certificate No.	:	IN-DL83949834080323T
Certificate Issued Date	:	11-Jun-2021 12:22 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320366406561781846T
Purchased by	:	FURKAN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	FURKAN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	FURKAN
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

11 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83949834080323T

I FURKAN R/o C-174, GALI NO 5 , MULLA COLONY , GHAROLI EXT. , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3.
4. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 11th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY GOVT. OF INDIA Regd No. 10035 Exp. Date 16/06/2024 DELHI

ATTESTED

NOTARY PUBLIC, DELHI

11 JUN 2021

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भारत सरकार
Government of India

फुरकान
Furkan
जन्म तिथि / DOB : 01/01/1978
पुरुष / Male

6292 2583 2508

आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O छोटे, ११ ए, कुम्हार वस्ती, घड़ौली गाँव, ईस्ट दिल्ली, दिल्ली, 110096

Address:
S/O Chote, 11 A, KUMHAR BASTI, GHAROLI VILLAGE, East Delhi, Delhi, 110096

6292 2583 2508

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

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INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL83541519278130T
Certificate Issued Date	:	10-Jun-2021 12:59 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365590507283849T
Purchased by	:	SUNIL NAGAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SUNIL NAGAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SUNIL NAGAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY
D.BIR
DELHI
Regd No.10655
Expiry Date
16/06/2024
GOVT. OF INDIA

Please write or type below this line

58

AFFIDAVIT

Certificate No. : IN-DL 83541519278130T

I SUNIL NAGAR S/O RAM CHAND NAGAR R/o B-873, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent TITU NAGAR is the citizen of India.
2. That the Deponent TITU NAGAR is residing in above mentioned B-873 ,G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

10 JUN 2021

NOTARY D.&R. DELHI Regd No. 10855 Distt. Delhi 13/06/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC. DELHI

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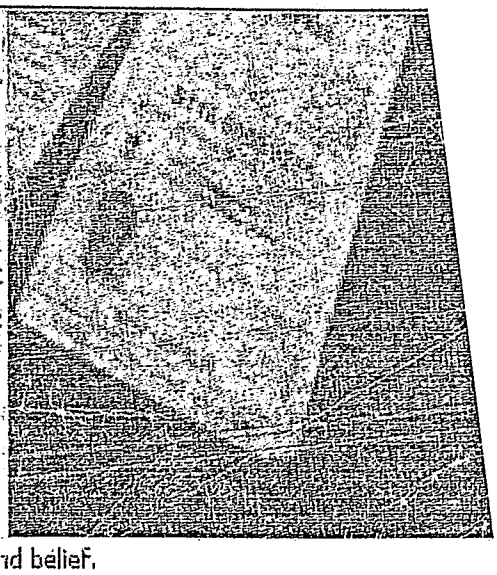
NATIONAL POPULATION REGISTER - राष्ट्रीय जनसंख्या रजिस्टर
Government of India - भारत सरकार

Acknowledgement/Resident's Copy - निवासी रसीद

सत्य

EA CODE: 1190 **TIN:** 350704003805602160097084001 **Date:** 23/02/13 14:

Name: SUNIL NAGAR / सुनिल नगर



Address:
B- 873,Gharoli B- Block
Mayur Vihar- 3
Gharoli (ct)
East
NCT OF DELHI - 110096

बी- 873
घरौली बी- ब्लॉक
मयूर विहार- 3
घरौली (सी0 टी0)
पूर्व
रा0 रा0 क्षे0 दिल्ली - 110096

DOB: 12-05-1973 **GENDER:** Male

FATHER: RAMCHAND NAGAR / रामचन्द्र नगर

UID: 5116-6909-8255 8076 3339 97

I declare that all the information provided above is true to the best of my knowledge and belief.

Enrolment Agency: Tera Software Ltd Operator signature(npr

NOTARY
D.B.R
DELHI
Regd No. 10655
Expiry Date
16/08/2024
GOVT. OF INDIA

Please write or type below this line

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Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL83539345396700T
Certificate Issued Date	:	10-Jun-2021 12:58 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365586484909846T
Purchased by	:	LILU
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	LILU
Second Party	:	Not Applicable
Stamp Duty Paid By	:	LILU
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B.R. DELHI Regd No.10365 Expiry Date 16/08/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

NOTARY D.B.R. DELHI OF INDIA

AFFIDAVIT

Certificate No. : IN-DL 83539345396700T

I LILU S/O UJJAN SINGH R/o A-684, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent LILU is the citizen of India.
2. That the Deponent LILU is residing in above mentioned A-684,G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Lilu

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Lilu

Deponent

ATTESTED

NOTARY PUBLIC, DELHI

NOTARY D.&R. DELHI ... GOVT. OF INDIA

10 JUN 2021

62

INDIA NON JUDICIAL

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सत्यमेव जयते

Certificate No.	:	IN-DL85376484798502T
Certificate Issued Date	:	15-Jun-2021 02:58 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320369356196531148T
Purchased by	:	ANJU
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	ANJU
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ANJU
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY DELHI GOVT. OF INDIA

Please write or type below this line

NOTARY DELHI GOVT. OF INDIA

15 JUN 2021

63

AFFIDAVIT

Certificate No. : IN-DL 85376484798502T

I ANJU R/o B-839, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 15th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DLHR DELHI Regd. No. 9665 Expiry Date 19/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

15 JUN 2021

64

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Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL83567380893350T
Certificate Issued Date	:	10-Jun-2021 01:27 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365638929970511T
Purchased by	:	HARGULAL SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	HARGULAL SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	HARGULAL SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

GOVT. OF INDIA
NOTARY
D.B.R.
DELHI
Regd No. 10955
Expiry Date
18/08/2024

Please write or type below this line

NOTARY
D.B.R.
DELHI
Regd No. 10955
Expiry Date
18/08/2024
GOVT. OF INDIA

GOVT. OF INDIA
Regd No. 10955
Expiry Date
18/08/2024

10 JUN 2021

65

AFFIDAVIT

Certificate No. IN-DL 835673808933350T

I HARGULAL SINGH R/o B-269-70, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd No. 10255 Expiry Date 18/06/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

M/s Sh. Ashok Kumar B-269-70

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)
4th floor, I.S.B.T. Building, Kashmere Gate, Delhi - 110006
Website : http://www.dpcc.delhigovt.nic.in

ACKNOWLEDGEMENT SLIP

Date of Application	:	09/06/2021
Application Type	:	Dairy farm (Stand-alone or isolated dairy farm having up to 14 animals) having its effluent discharge in drain
Selected Category	:	GREEN,
Category/Consent For	:	GREEN / CTE
Activity linked to	:	Industrial Units(Other than Health Care Establishments)
User Name	:	hargulal singh
Name of the unit	:	HARGULAL DAIRY FARM
Address of the unit	:	B-269, 270 Gharoli Dairy Farm mayur vihar phase-III New Delhi-110096
Industrial Area / Non Industrial Area / Redevelopment Area	:	Permitted Industrial Units
District / Pincode	:	EAST / 110096
Phone Number / Fax No.	:	- / -
Applicant's / Authorized Person's Mobile Number	:	9711213460
PAN Number (Income Tax Dept.)	:	GYGPK8226J
Applicant UID No. (Adhar No.)	:	930293713203
E-mail of Industrial Unit/HCU	:	
DPCC Transaction Reference	:	
DPCC Online Payment Request Reference No.	:	
Total Fee Amount	:	
Payment Status	:	
Receipt Number	:	
Bank Authorization ID	:	
Credit Card Type	:	
Payment Gateway	:	

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On-line Payment Receipt

Rcpt No.	365298514
Depositor Name	hargulal singh
Bank Id.	300
Bank Name.	NA
Application No.	5903585
Name and Address of Industry	HARGULAL DAIRY FARM, B-269, 270 Gharoli Dairy Farm mayur vihar phase-III New Delhi-110096, EAST
Name of Regional Office	CMC I
Applied For	CTE - both - new
Payment Date	Wed Jun 09 14:50:54 IST 2021
Payment Details	
CTE (Rs.)	315.0
Total Amount Paid (Rs.)	315.00
Transaction Status	Successfully Completed

Proceed Print

F. No. DPCC/CMC-I/2020/383-390 Dated: 09.06.2021

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Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ashok Kumar, B-269-70, Gharoli Dairy Farm, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

65. That the addressee i.e. **M/s Sh. Ashok Kumar, B-269-70, Gharoli Dairy Farm, Delhi-96** shall stop operations of the unit with immediate effect.
66. That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
67. That the concerned authority in BSES disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
68. That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Sh. Ashok Kumar, B-269-70,
Gharoli Dairy Farm, Delhi-96

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Copy for necessary compliance to:

1. The Director (Veterinary Services) 419, FIE Patparganj Industrial Area, Delh
close the dairy with immediate effect and submit the compliance report within 15 days of iss
these directions.

2. The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Karkardooma, Delhi-110092 to disconnect the power supply of the addres immediate effect and submit the compliance report within 15 days of issuance directions.

3. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, Nev 110055 to disconnect the water supply to the addressee with immediate effect and the compliance report within 15 days of issuance of these directions.

4. Master File

Copy to:

1. PS to Chairman, DPCC 6th Floor, Delhi Secretariat, IP Estate, Delhi-110002
2. PA to Member Secretary, DPCC, 6th Floor, Delhi Secretariat, IP Estate, 110002
3. ALO, DPCC 5th Floor, ISBT Kashmere Gate, Delhi-110006

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INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL83596773896193T
Certificate Issued Date	:	10-Jun-2021 02:03 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365696550658754T
Purchased by	:	RAVINDER
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAVINDER
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAVINDER
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.S.R. DELHI Regd. No. 10865 Expiry Date 13/05/2024 GOVT. OF INDIA

Please write or type below this line

Ravinder

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83596773896193T

I RAVINDER R/o B-886, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3.
4. That this is my true and correct statement.

Deponent

Ravinder

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

Ravinder

10 JUN 2021

NOTARY D.SR DELHI Regd No. 10365 Expiry Date 16/03/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

भारत सरकार
GOVERNMENT OF INDIA

रविंदर
Ravinder
जन्म वर्ष / Year of Birth : 1981
पुरुष / Male

4215 3697 5092

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O राजबीर, मकान नं. बी-886, घरोली डेरी फार्म, मयूर विहार फेस 3, पूर्वी दिल्ली, दिल्ली 110096

Address: S/O Rajbir, H. NO.B-886, GHAROLI DAIRY FARM, MAYUR VIHAR PHASE 3, East Delhi, Delhi, 110096

1947
1800 180 1947
help@uidai.gov.in
www.uidai.gov.in
P.O. Box No. 1947, Bangalore 560 001

BSES Yamuna Power Limited

Vaccine • Mask • Wash • Social Distancing

Bill of Supply for Electricity

Due Date(देय तिथि): 27-02-2021

ame	RAVINDER	Sanctioned Load	: 2.00 (kW)	CA No.	101131163
illing Address	S/O Mr. RAIBIR B-686 G/F G/F GHAROLI DAIRY FARM MAYUR VIHAR COLONY III DELHI 110096	Contract Demand	:	Energisation Date	04-09-2004
		M D I	: 2.82 (kW)	Meter Type	1PSK
		Power Factor	: 1.000	Supply Type	LT
		Pole No.	: VSEPD716S1	Bill No.	100365853341
		Walking Sequence	: GDB120886A0AA	Bill Basis	Actual
		Cycle No.	: 22	O.D. No.	Y/20/11198348161
		Tariff Category	: Domestic [Residential]	CCTV Tagged	No
				Street Light Tagged	No
				Wi-Fi Tagged	No
obile / Tel. No	9650862486				
mail ID					
istrict / Division	Vasundhra Enclave				
leter Reading Status	DL				
ill Month	FEB-21				
ill Date	12-02-2021				

Customer Care Centre No.(ग्राहक सेवा केन्द्र का नंबर) 011-39999808 19122

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Multiplication Factor (गुणांक)	Current Consumption(वर्तमान खपत) Days (दिन)	Unit (यूनिट)
11843437	KWH	11-02-2021	18843.00	11-01-2021	18666.00	1.00	31	177.00
11843437	KW	11-02-2021	2.82	11-01-2021		1.00		2.82

Billing Details(बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (12-01-2021 to 11-02-2021)

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (मापन अवधि)	Energy Units Consumed/ Billed (खपत/बिल यूनिट)	Slabwise Energy Charge (स्लैब अनुसार ऊर्जा शुल्क) Units (यूनिट)	Rate (दर)	Amount = "B" (राशि)	Slab-wise Power Purchase Adjustment Charge (स्लैब अनुसार विद्युत क्रय समायोजन शुल्क) PPAC % on B (B पर पीपीएसी प्रतिशत)	PPAC Amount = "C" (पीपीएसी राशि)	Time of Day (TOD) Charge (समय आधारित शुल्क) TOD % on "B" (B पर टीओडी प्रतिशत)	TOD Surcharge/ Rebate Amount = "D" (टीओडी अधिभार/छूट राशि)	Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) ₹ (विद्युत शुल्क + स्थायी शुल्क - छूट पर 5% अधिभार)	Electricity Tax @ 5% on Energy charges and the Energy charge Component of PPAC, RA Surcharge, TOD Surcharge / Rebate = "H" (विद्युत कर @5% ऊर्जा शुल्क और, पीपीएसी, आरए सरचार्ज, टीओडी अधिभार/ छूट का ऊर्जा-प्रभार घटक)	Total Amount (J = A+B+C+D+E+F+G+H+I) ₹ (कुल राशि)
41.52		114.00	3.00	342.00	11.30	38.65				45.80	31.67	743.33
1.04 Min(s)		63.00	3.00	189.00	11.30	21.36				Pension Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) = "F"		
PPAC on Fixe Charge = "G" ₹										28.63		
4.70										TCS Amount "I" Base Amt. / Surcharge		
CCTV Units												
0.00										CCTV Bill Amount =		
Street Light Units										0.00		
										Street Light Points (W)		
Wi-Fi Units										10W / 20W / 40W		
	Total Units = 177		Total (B) = 831.00			Total (C) = 80.01		Total (D) =				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Current Amount (चालू राशि)	Net Amount Payable (कुल देय राशि)
4.34	Since JAN-21	7.78		755.45	/(743.33)	12.12

Amount not immediately payable (if any) (राशि जो तत्काल देय नहीं है, यदि हो तो) ₹		BG Security Deposit	₹
		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेल्पमेंट शुल्क)	₹5250.00	Cash Security Deposit	₹600.00
Interest accrued for FY 2019-20, already adjusted in bill No. 102283716783 (generated for the period 14-03-2020 to 09-04-2020)			₹(51.44)
Interest for FY 2020-21 will be adjusted in your first bill to be generated in FY 2021-22			

Bill Amount Payable (बिल देय राशि)

₹ 10.00

Due Date of Payment (भुगतान देय तिथि) 27-02-2021

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस बिलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment of ₹ 1650.00 received on 23-12-2020. Payment accounted upto 09-02-2021.
The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW (चलो चलें इलेक्ट्रिक वाहन की ओर-कल के लिए)

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

GoNCTD vide Order No. F.11(111)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 of entire bill amount upto 200 Units/month. Slab 201-400 Units/month will get subsidy upto Rs.800/month. No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 11.30% has been levied on energy & fixed charge w.e.f. 15.11.2020. CCTV Bill amount include Energy, RA, PPAC, PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division office. Anyone t

(This bill is computer generated, hence does not require any signature.)

SLCC 42808479

ELECTRICITY BILL

BSES Yamuna Power Limited

Payment slip

- Make your cheque/DD payable to BYPL CA No. 101131163
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.
- Cheque should be account payee and payable at Delhi.
- Do not staple. only clip the cheque to payment slip.

2200Y10113116300000000100020210227000000000

Bill amount payable : ₹ 10.00
Cheque/DD No.:

Bill month: FEB-21
Date: .....

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83570474564366T
Certificate Issued Date	:	10-Jun-2021 01:30 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365645216168245T
Purchased by	:	ATTAR SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	ATTAR SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ATTAR SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.S.R. DELHI Regd No. 10855 Expiry Date 16/05/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

75

AFFIDAVIT

Certificate No. : IN-DL 835704745643661

I ATTAR SINGH R/o B-996, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

ATTESTED

NOTARY PUBLIC, DELHI

NOTARY D.SIR DELHI Regd No. 10865 Expiry Date 16/08/2021 GOVT. OF INDIA

10 JUN 2021

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL84194385536157T
Certificate Issued Date	:	11-Jun-2021 05:20 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320366902969783217T
Purchased by	:	VINOD BAISLA
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VINOD BAISLA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VINOD BAISLA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

GOVT. OF INDIA
NOTARY
D.S.R.
DELHI
Regd No. 10865
Expiry Date
18/05/2024

Please write or type below this line

AFFIDAVIT

Certificate No. : IN-DL 841943855536157T

I VINOD BAISLA R/o B-701 ,GHAROLI DAIRY FARM , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3.
4. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 11th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

Vinod

NOTARY D.S.R. DELHI Regd No. 10925 Expiry Date 18/03/2024 GOVT. OF INDIA

11 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

78

BSES Yamuna Power Limited

Bill of Supply for Electricity

Due Date (देय तिथि): 29-04-2021

Name	Mr VINOD BAISLA
Billing Address	S/O RAJENDRA SINGH B-699-700 THIRD FLOOR G.D COLONY MAYUR VIHAR PHASE-III DELHI 110096
Mobile / Tel No	9718487838
Email ID	
District / Division	Vasundhra Enclave
Meter Reading Status	DL
Bill Month	APR 21
Bill Date	15-04-2021

Sanctioned Load	: 1.00 (kW)
Contract Demand	:
M D I	: 2.02 (kW)
Power Factor	: 1.000
Pole No.	: VSEPD694S1
Walking Sequence	: GDB090700A0AA
Cycle No.	: 22
Tariff Category	: Domestic [Residential]

CA No.	152262664
Energisation Date	17-08-2017
Meter Type	1PSK
Supply Type	LT
Bill No.	102254339290
Bill Basis	Actual
O.D. No	Y/21/11240389611
CCTV Tagged	No
Street Light Tagged	No
Wi-Fi Tagged	No

Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर): 011-39999808 / 19122

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Multiplication Factor (गुणक)	Current Consumption (वर्तमान उपभोग) Days (दिन)	Unit (यूनिट)
35379681	KWH	08-04-2021	7609.00	17-03-2021	7411.00	1.00	22	198.00
35379681	KW	08-04-2021	2.02	17-03-2021		1.00		2.02

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (18-03-2021 to 08-04-2021)

Fixed Charge "A" (फिक्स्ड शुल्क)	Consumption Measured During (उपभोग अवधि के दौरान मापा गया)	Energy Units Consumed/ Billed (ऊर्जा यूनिट खपत/बिल किया गया)	Slabwise Energy Charge (स्लैबवार ऊर्जा शुल्क) Units Rate (यूनिट दर)	Amount "B" (राशि)	Slab wise Power Purchase Adjustment Charge PPAC % (or Rs./unit) (पीपीएसी % (या रु./यूनिट))	PPAC Amount "C" (पीपीएसी राशि)	Time of Day (TOD) Charge TOD % on "B" (टीओडी % बी पर)	TOD Surcharge/ Rebate Amount (+/-) "D" (टीओडी अधिभार/छूट राशि)	Surcharge @ 6% on (Energy Charge + Fixed Charge - Rebate) "E" (सरचार्ज @ 6% ऊर्जा शुल्क + स्थिर शुल्क - छूट पर 6% अधिभार)	Electricity Tax @ 6% on Energy Charges and the Energy charge component of PPAC, RA Surcharge, TOD Surcharge/Rebate "F" (बिजली कर @6% ऊर्जा शुल्क और पीपीएसी, आरए अधिभार, टीओडी अधिभार/छूट पर 6% की दर से कर)	Total Amount (i.e. A+B+C+D+E+F+G) (+/-) (कुल राशि)
14.36 (for 2 Hikes)		90.00	3.00	270.00	7.11	19.20			55.27	18.94	468.77
		38.00	4.50	162.00	7.11	11.52					
PPAC on Fixed Charge = "G"		53.00	3.00	159.00	7.11	11.30			Pension Surcharge @ 6% on (Energy Charge + Fixed Charge - Rebate)		
1.02		19.00	4.50	85.50	7.11	6.08			31.55		
CCTV Units: 0.00									TOD Amount (+/-)		
Street Light Units:									CCTV Bill Amount: 0.00		
Wi-Fi Units:									Street Light Points (W): 10W, 20W, 40W		
	Total Units = 198		Total (B) = [illegible]		Total (C) = 48.10		Total (D) =				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबंद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
			(40.87)	827.87	(574.62)	253.25

Amount not immediately payable, if any (तत्काल भुगतान योग्य नहीं राशि, यदि हो तो)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹ 3000.00	Cash Security Deposit	₹ 600.00

Interest accrued for FY 2020-21 ... already adjusted in bill No. 102254339290 (generated for the period 18-03-2021 to 08-04-2021) ₹ (46.50)

Interest for FY [illegible] will be adjusted in your first bill to be generated in FY 2022-23

Bill Amount Payable (बिल देय राशि)

₹ 250.00

Due Date of Payment (भुगतान देय तिथि) 29-04-2021

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी लिया जाएगा)

Last payment of Rs. 0.00 received on 15-01-2021. Payment accounted upto 12-04-2021

Your connection shall be liable for disconnection on non payment of all dues (including arrears of previous bills) by due date after notice as per Section 56(1) of the Electricity Act, 2003

LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW (बेहतर कल के लिए विद्युत वाहनों की तरफ बढ़ें)

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

Interest on security deposit has been credited @ 6.15% for Apr-18 to Mar-19 p.a. for the period 01/04/2020 to 31/03/2021 net of TDS of Rs.40.50/- u/s 194A of IT Act of 1961 GoNCTD vide Order No. F.1(111)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 of entire bill amount upto 200 Units/month. Slab 201-400 Units/month will get subsidy (upto Rs.800/month. No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 14.64% has been levied on energy & fixed charge w.e.f 09.04.2021. CCTV Bill amount includes Energy, RA, PPAC, PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 6.00% has been levied on energy & fixed charge w.e.f 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this

This Bill is computer generated, hence does not require any signature

ELECTRICITY BILL

BSES Yamuna Power Limited

Payment slip

Make your cheque/DD payable to BYPL CA No. 152262664

79

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL83700578386779T
Certificate Issued Date	:	10-Jun-2021 04:05 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365888784814456T
Purchased by	:	PRAMOD CHAUDHARY
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	PRAMOD CHAUDHARY
Second Party	:	Not Applicable
Stamp Duty Paid By	:	PRAMOD CHAUDHARY
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY DTR (Delhi) ... GOVT. OF INDIA

Please write or type below this line

NOTARY ... GOVT. OF INDIA

10 JUN

10,

AFFIDAVIT

Certificate No. : IN-DL 83700578386779T

I PRAMOD CHAUDHARY R/o B-451 & B-452 GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd. No. 10855 Expiry Date 13/08/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

To,

4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-I/2020/479-486 Dated: 09.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh: Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

113. That the addressee i.e. **M/s Sh. Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96** shall stop operations of the unit with immediate effect.
114. That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
115. That the concerned authority in BSES disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
116. That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Sh. Pramod ChaudharyB-

Copy for necessary compliance to:

Close the dairy

1. The Director (Veterinary Services) 419, FIE Patparganj Industrial Area, Del with immediate effect and submit the compliance report within 15 days of i these directions.

2. The General Manager, BSES-Yamuna Power Ltd., 3rd Floor Shakti Kiran Karkardooma, Delhi-110092 to disconnect the power supply of the addre immediate effect and submit the compliance report within 15 days of issuanc directions.

3. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, Ne 110055 to disconnect the water supply to the addressee with immediate effect an the compliance report within 15 days of issuance of these directions.

4. Master File

Copy to:

1. PS to Chairman, DPCC 6th Floor, Delhi Secretariat, IP Estate, Delhi-110002
2. PA to Member Secretary, DPCC, 6th Floor, Delhi Secretariat, IP Estate, 110002
3. ALO, DPCC 5th Floor, ISBT Kashmere Gate, Delhi-110006

83

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83563258087595T
Certificate Issued Date	:	10-Jun-2021 01:22 PM
Account Reference	:	IMPACC (IV)/ dl982203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL98220365631449930146T
Purchased by	:	VED PRAKASH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VED PRAKASH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VED PRAKASH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi.
Regd. No.4921
GOVT. OF INDIA

Please write or type below this line

10/6/21

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura,Delhi
Regd. No.4921
GOVT. OF INDIA

AFFIDAVIT

I, **VED PRAKASH S/O ZILEY SINGH R/O B-1051, GHAROLI DAIRY FARM, DELHI-110096** solemnly affirms and declare as under:-

1. That the Deponent **VED PRAKASH** is the citizen of india.
2. That the Deponent **VED PRAKASH** is residing in above mentioned **B-1051, GHAROLI DAIRY FARM, DELHI-110096.**
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he is future he/she run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act, 1974 amended to date.
5. That it is my true statement.

Deponent

Verification

Verified at Delhi on this 10.06.2021 that contains of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

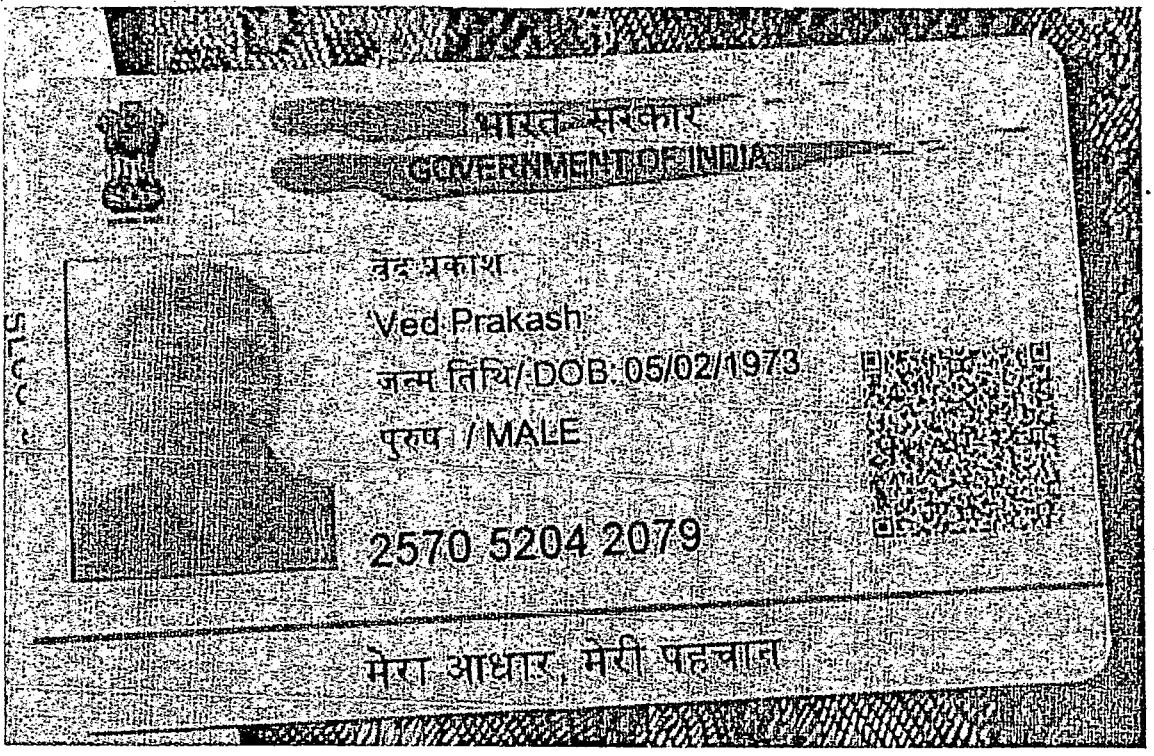
NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura,Delhi
Regd. No.4921
GOVT. OF INDIA

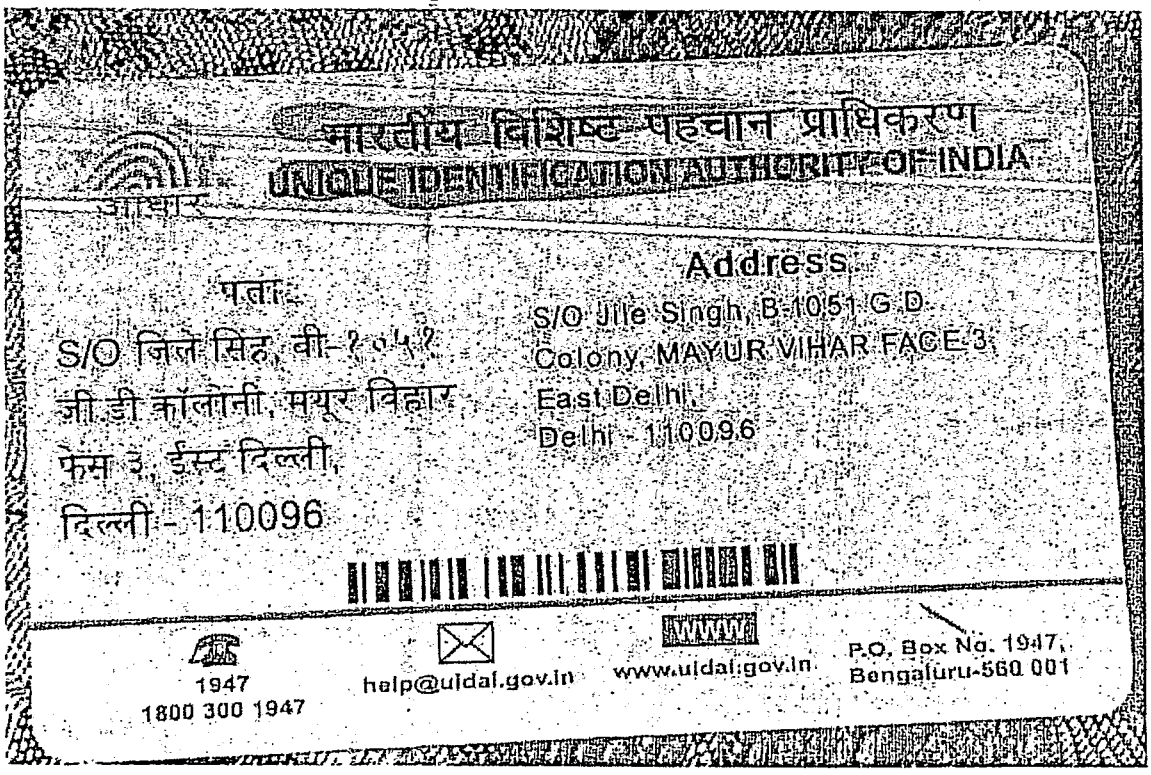
ATTESTED

NOTARY PUBLIC DELHI
GOVT. OF NCT OF DELHI

10 JUN

Deponent


भारत सरकार
GOVERNMENT OF INDIA
वेद प्रकाश
Ved Prakash
जन्म तिथि/ DOB: 05/02/1973
पुरुष / MALE
2570 5204 2079
मेरा आधार, मेरी पहचान


भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA
आधार
पता:
S/O जिले सिंह, बी-१०५१
जी डी कॉलोनी, मयूर विहार
फेस ३, ईस्ट दिल्ली,
दिल्ली - 110096
Address:
S/O Jile Singh, B-1051 G D
Colony, MAYUR VIHAR FACE-3,
East Delhi,
Delhi - 110096
1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in
P.O. Box No. 1947,
Bengaluru-560 001

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83564347968939T
Certificate Issued Date	:	10-Jun-2021 01:23 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365633196027072T
Purchased by	:	MAHENDRA SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MAHENDRA SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MAHENDRA SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B.R. DELHI Regd No. 10665 Expiry Date 18/06/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

87

AFFIDAVIT

Certificate No. : IN-DL 83564347968939T

I MAHENDRA SINGH R/o B-927-28-29, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

NOTARY D.B.R. DELHI Regd No. 10055 Expiry Date 16/06/2024 GOVT. OF INDIA

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd No. 10055 Expiry Date 16/06/2024 GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC, DELHI

10 JUN 2021

BSES Yamuna Power Limited

Bill of Supply for Electricity

Due Date(देय तिथि) 28-11-2018

Ms. SUNITA

Address: W/O MAHENDRA B-929 S/F GD COLONY MAYUR VIHAR PHASE-III DELHI 110096

Mobile / Tel. No. 7053000354
Email ID
District / Division : Vasundhra Enclave
Meter Reading Status : DL
Bill Month : NOV-18
Bill Date : 10-11-2018

Sanctioned Load : 1.00 (KW)
Contract Demand :
M D I : 1.61 (KW)
Power Factor : 1.000
Pole No. : VSEPD712S1
Walking Sequence : GDB120929A0AA
Cycle No. : 22
Tariff Category : Domestic [Residential]

CA No. : 151795337
Energisation Date : 22-04-2016
Meter Type : 1PSK
Supply Type : LT
Bill No. : 100723887301
Bill Basis : Actual

Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर) 011-39999808

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Billed Consumption (Current) Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Billed Consumption (Previous) Reading (रीडिंग)	Multiplication Factor (गुणांक)	Current Consumption (वर्तमान खपत) Days (दिन)	Current Consumption (वर्तमान खपत) Unit (यूनिट)
25246731	KWH	04-11-2018	9892.00	08-10-2018	9605.00	1.00	27	287.00
25246731	KW	04-11-2018	1.61	08-10-2018		1.00		1.61

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (09-10-2018 to 04-11-2018)

Fixed Charge - A (स्थायी शुल्क)	Consumption Measured During (खपत अवधि माप)	Energy Units Consumed / Billed (खपत / बिल में शामिल विद्युत यूनिट)	Slabwise Energy Charge (स्लैब आधारित विद्युत शुल्क) Units Rate (यूनिट दर)	Slabwise Energy Charge Amount - B (राशि)	Slab-wise Power Purchase Adjustment Charge (स्लैब अनुसार विद्युत क्रय समंजन शुल्क) FPAC % on B (B पर फीपीएसी प्रतिशत)	FPAC Amount F/C (फीपीएसी राशि)	Time of Day (TOD) Charge टॉड चार्ज (टीओडी) शुल्क TOD % on "B" (B पर टीओडी प्रतिशत)	TOD Surcharge Rebate Amount - D (टॉड सरचार्ज रिबेट राशि)	Surcharge @ 8% on (Energy Charge + Fixed Charge + Rebate) (सरचार्ज @ 8% ऑन (ऊर्जा शुल्क + स्थायी शुल्क + रिबेट))	Electricity Tax @ 5% on (Energy Charge + Fixed Charge + Surcharge + PPAC + TOD Surcharge + Rebate amount) (बिजली कर @ 5% ऑन (ऊर्जा शुल्क + स्थायी शुल्क + सरचार्ज + पीपीएसी + टॉड सरचार्ज + रिबेट राशि))	Total Amount (E=A+B+C+D+F+G+H) (कुल राशि)
109.41 0.87 Mth(s)		175.00	3.00	525.00	3.40	17.85			91.07	57.32	1368.77
		112.00	4.50	504.00	3.40	17.14					
PPAC on Fixed Charge (स्थायी शुल्क पर पीपीएसी) 3.72									Surcharge @ 8% on (Energy Charge + Fixed Charge + Rebate) (सरचार्ज @ 8% ऑन (ऊर्जा शुल्क + स्थायी शुल्क + रिबेट)) 43.26		
	Total Units = 287			Total (B)= 1029.00		Total (C)= 34.99		Total (D)=			

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
20265.88	Since MAR-18	2774.47		24409.12	/(574.00)	22161.49

Amount not immediately payable, if any. (राशि जो तुरंत देय नहीं है, यदि हो तो) ₹ 1673.63 Reasons (कारण) Disputed

Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹ 3000.00	Security Deposit with DISCOM (कंपनी के पास जमा सुरक्षा राशि)	₹ 600.00
Interest accrued for FY 2017-18, already adjusted in bill No. 101413001745 (generated for the period 11-03-2018 to 08-04-2018)			₹ (42.97)
Interest for FY 2018-19 will be adjusted in your first bill to be generated in FY 2019-20			

Bill Amount Payable (बिल देय राशि)

₹ 22160.00

Due Date of Payment (भुगतान देय तिथि) 28-11-2018

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹ 17410.00 received on 22-03-2018 . Payment accounted upto 07-11-2018

The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003

IMPORTANT MESSAGE (महत्वपूर्ण संदेश)

Power Purchase Adjustment Charge (PPAC) @ 3.40 % has been levied on energy & fixed charge w.e.f. 10/2018. In case any variation in SLD charges noted, consumer may visit Divisional office for requisite correction. Pension Surcharge @ 1.5% has been levied on energy & fixed charge w.e.f. 01.08.2018. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre of respective division of BSES. GNCTD vide Order No. F.11(43)/2018/Power/1581 dated 11/06/2018, has extended subsidy to domestic consumers w.e.f 01.06.2018 @ Rs. 2.00/unit for consumption up to 100 units/month. Consumers having consumption upto 100 units/month will get an additional subsidy of Rs.100/month. Anyone treating Electricity Bill as conclusive proof of Residence is advised to verify the particulars given.

(This bill is computer generated, hence does not require any signature)

ELECTRICITY BILL

BSES Yamuna Power Limited

Payment slip

- Make your cheque/DD payable to BYPL CA No. 151795337
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque
- Cheque should be account payee and payable at Delhi
- Do not staple, only clip the cheque to payment slip

Bill amount payable ₹ 22160.00 Bill month NOV-18
Cheque/DD No. Date

(415)9151795337060000221619201811 (8020)

RED

SLCC 5175\10056

भारत सरकार
GOVERNMENT OF INDIA

महेन्द्र सिंह
MAHENDRA SINGH
जन्म तिथि/ DOB: 10/04/1970
पुरुष / MALE

7889 1544 3003

आधार-आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
927 बी, डेरी फ़ार्म, घडौली,
वसुंधरा एन्क्लेव एस ओ,
ईस्ट दिल्ली,
दिल्ली - 110096

Address:
927 B, DAIRY FARM, GHAROLI,
Vasundhra Enclave S.O, East Delhi,
Delhi --110096

7889 1544 3003

Aadhaar-Aarn Admi ka Adhikar

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83530675754589T
Certificate Issued Date	:	10-Jun-2021 12:49 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365569142004689T
Purchased by	:	RANVEER SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RANVEER SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RANVEER SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.BHR DELHI Regd No. [illegible] Expiry Date [illegible] GOVT. OF INDIA

Please write or type below this line

NOTARY D.BHR DELHI Regd No. [illegible] Expiry Date [illegible] GOVT. OF INDIA

11 JUN 2021

AFFIDAVIT

Certificate No. :IN-DL 835306757545897

I RANVEER SINGH S/O BHARAT SINGH R/o B-447, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent RANVEER SINGH is the citizen of India.
2. That the Deponent RANVEER SINGH is residing in above mentioned B-447 ,G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DAIR DELHI Regd No. 10855 Expiry Date 18/05/2024 GOVT. OF INDIA

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

92

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83542867343307T
Certificate Issued Date	:	10-Jun-2021 01:00 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365592567977516T
Purchased by	:	HARWATI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	HARWATI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	HARWATI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B.R DELHI Regd No.10655 Expiry Date 16/06/2024 GOVT. OF INDIA

NOTARY D.B.R DELHI Regd No.10655 Expiry Date 16/06/2021 GOVT. OF INDIA

Please write or type below this line

93

AFFIDAVIT

Certificate No. : IN-DL 835428673433O7T

I HARWATI D/O JAGAN SINGH R/o B-279, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent HARWATI is the citizen of India.
2. That the Deponent HARWATI is residing in above mentioned B-279,G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

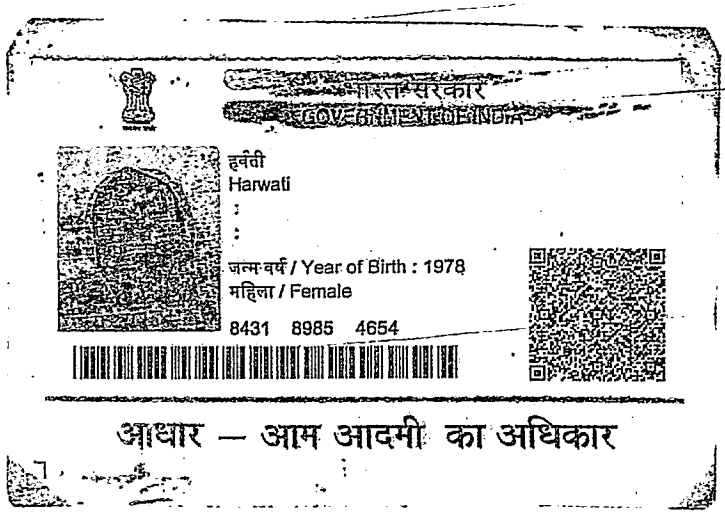
Deponent

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

NOTARY D.B.R. DELHI Regd No. 10005 Expiry Date 13/08/2024 GOVT. OF INDIA



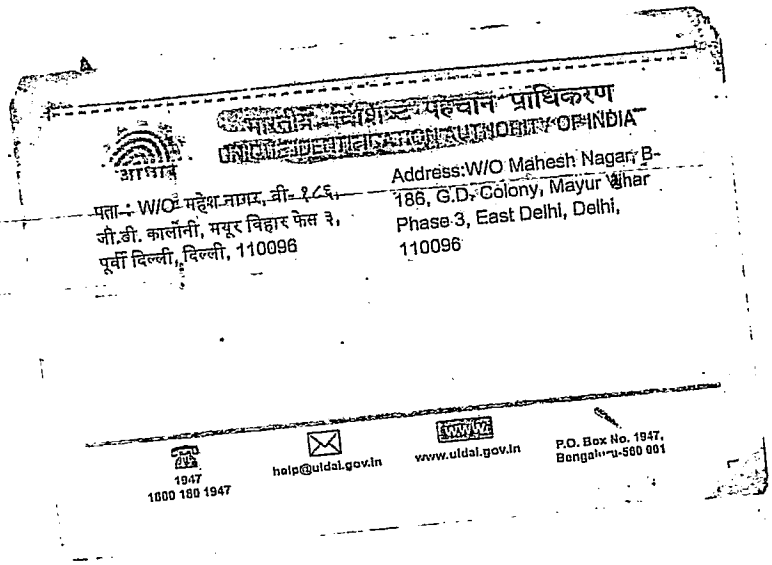
भारत सरकार
GOVERNMENT OF INDIA

हर्वती
Harwati

जन्म वर्ष / Year of Birth : 1978
महिला / Female

8431 8985 4654

आधार — आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

आधार

पता : W/O महेश नगर, बी-१८६, जी.डी. कॉलोनी, मयूर विहार फेस ३, पूर्वी दिल्ली, दिल्ली, 110096

Address: W/O Mahesh Nagar, B-186, G.D. Colony, Mayur Vihar Phase 3, East Delhi, Delhi, 110096

1947
1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No. 1947, Bengaluru-560 001

95

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सत्यमेव जयते

Certificate No.	:	IN-DL83538473724576T
Certificate Issued Date	:	10-Jun-2021 12:57 PM
Account Reference	:	JMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365584447695306T
Purchased by	:	BAL RAM CHOUDHARY
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BAL RAM CHOUDHARY
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BAL RAM CHOUDHARY
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY
D.B.R
DELHI
Regd No.10665
Expiry Date
16/06/2024
GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

Balram

96

AFFIDAVIT

Certificate No. : IN-DL 83538473724576T

I BAL RAM CHOUDHARY S/O CHAMAN CHOUDHARY R/o A-595, 96, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent BAL RAM CHOUDHARY is the citizen of India.
2. That the Deponent BAL RAM CHOUDHARY is residing in above mentioned A-595, 96 ,G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Balram
Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Balram
Deponent

ATTESTED
NOTARY PUBLIC, DELHI
10 JUN 2021

NOTARY
D.S.R.
DELHI
Regd No. 10555
Exp. Date
13/06/2024
GOVT. OF INDIA

97

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सत्यमेव जयते

Certificate No.	:	IN-DL83572119350253T
Certificate Issued Date	:	10-Jun-2021 01:33 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365649127939344T
Purchased by	:	SUNIL BHATI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SUNIL BHATI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SUNIL BHATI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

GOVT. OF INDIA
Date 10/06/2024
Receipt No. 10855
Delhi
D.S.R.

Please write or type below this line

सुनील भाटी

10 JUN 2021

Certificate No. :IN-DL 83572119350253T

98

I SUNIL BHATI R/o B-998, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

सुनील भाटी

ATTESTED
NOTARY PUBLIC, DELHI

NOTARY
D.BIR
DELHI
Regd No. 10655
Expiry Date
16/09/2024
GOVT. OF INDIA

10 JUN 2021

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सत्यमेव जयते

Certificate No.	:	IN-DL83581297488802T
Certificate Issued Date	:	10-Jun-2021 01:43 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365666270059504T
Purchased by	:	RAVI PANWAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAVI PANWAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAVI PANWAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83581297488802T

I RAVI PANWAR R/o B-1000, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3.
4. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

101

भारत सरकार
GOVERNMENT OF INDIA

Ravi Panwar
जन्म तिथि / DOB: 01/02/1997
पुरुष / MALE
Mobile No.: 9718740008

8497 3615 3396
VID : 9190 6458 7033 1146

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

Address:
S/O Om Prakash, B-1000 Ground Floor, G D Colony, Mayur Vihar Phase-3, East Delhi, Delhi 110096

8497 3615 3396
VID : 9190 6458 7033 1146

1947
1800 300 1947

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www.uidai.gov.in

P.O. Box No. 1947
Bengaluru-560 001

102

INDIA NON JUDICIAL

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सत्यमेव जयते

Certificate No.	:	IN-DL83564836108510T
Certificate Issued Date	:	10-Jun-2021 01:24 PM
Account Reference	:	IMPACC (IV)/ dl982203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL98220365634034292143T
Purchased by	:	OM PRAKASH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	OM PRAKASH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	OM PRAKASH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No. 4321
GOVT. OF INDIA

Please write or type below this line

ओम प्रकाश 21

Statutory

103

NOTARY PUBLIC
Madan Lal Gupta
Patiala House Courts
New Delhi
GOVT. OF INDIA

AFFIDAVIT

I, **OM PRAKASH S/O ZILEY SINGH R/O B-1052, GHAROLI DAIRY FARM, DELHI-110096** solemnly affirms and declare as under:-

1. That the Deponent **OM PRAKASH** is the citizen of india.
2. That the Deponent **OM PRAKASH** is residing in above mentioned **B-1052, GHAROLI DAIRY FARM, DELHI-110096.**
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he is future he/she run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act, 1974 amended to date.
5. That it is my true statement.

ओमप्रकाश

Deponent

Verification

Verified at Delhi on this 10.06.2021 that contains of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

ओमप्रकाश

Deponent

NOTARY PUBLIC

ATTESTED

NOTARY PUBLIC DELHI
GOVT. OF NCT OF DELHI

104

भारत सरकार
GOVERNMENT OF INDIA

ओम प्रकाश
Om Prakash
जन्म वर्ष / Year of Birth : 1971
पुरुष / Male

8755 3135 1410

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
S/O जिले सिंह, बी-१०५२ जी.डी कॉलोनी, मयूर विहार फेस ३, वसुंधरा एन्क्लावे, ईस्ट दिल्ली, दिल्ली 110096

Address:
S/O Jile Singh, B-1052 G.D Colony, MAYUR VIHAR FACE 3, Vasundhra Enclave, East Delhi, Delhi 110096

P.O. Box No 1947, Bengaluru-560 001

105

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL83562394600208T
Certificate Issued Date	:	10-Jun-2021 01:22 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365629965303869T
Purchased by	:	JAGVEER NAGAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	JAGVEER NAGAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAGVEER NAGAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY DELHI Regd.No. 10255 Expiry Date 16/06/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

106

AFFIDAVIT

Certificate No. : IN-DL 835623946002087

I JAGVEER NAGAR R/o B-488, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

NOTARY D.SIR DELHI Regd No. 10655 Expiry Date 16/05/2024 GOVT. OF INDIA

जगवीर नागर

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

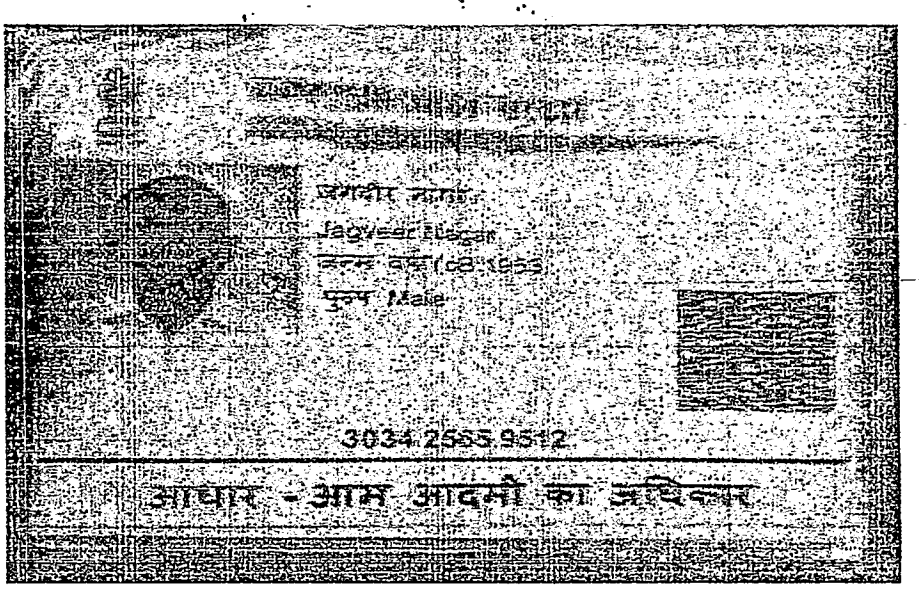
जगवीर नागर

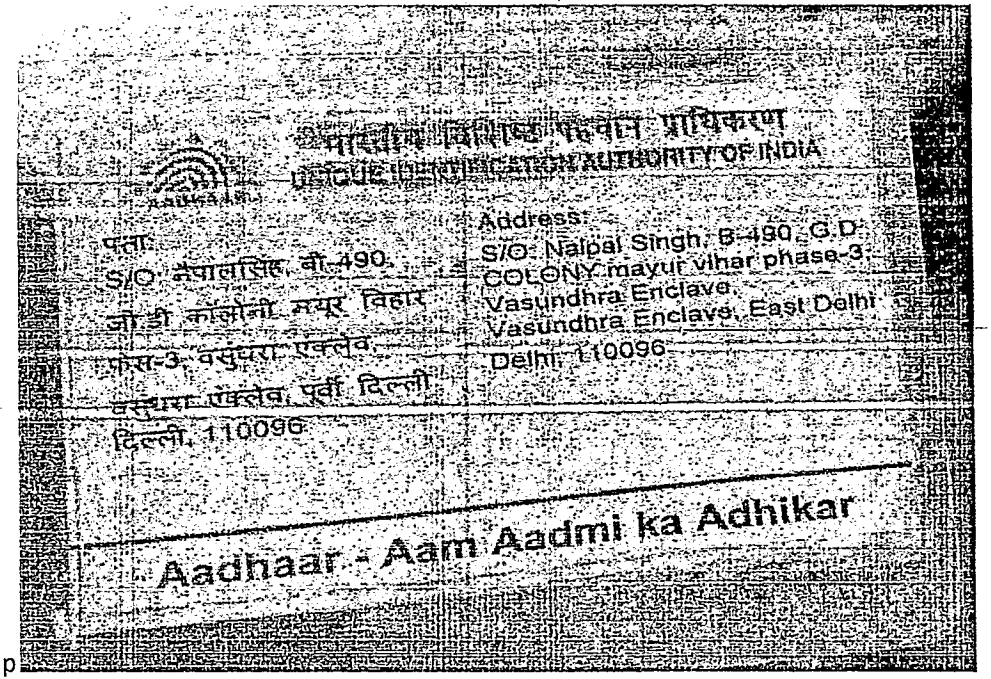
Deponent

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI


Jagveer Nagar
Male
3034 2555 9512
आधार - आम आदमी का अधिकार


पता:
S/O नेपालसिंह, बी-490,
जी डी कॉलोनी मयूर विहार
फेस-3, वसुंधरा एन्क्लेव,
वसुंधरा एन्क्लेव, पूर्वी दिल्ली,
दिल्ली, 110096
Address:
S/O: Nalpal Singh, B-490, G.D.
COLONY mayur vihar phase-3,
Vasundhra Enclave,
Vasundhra Enclave, East Delhi
Delhi 110096
Aadhaar - Aam Aadmi ka Adhikar

p

जगवीर नागर

BSES Yamuna Power Limited

108

Vaccine + Mask + Washing hands + Social Distancing = Victory over Covid

Bill of Supply for Electricity

Due Date (देय तिथि): 31-03-2021

	: Mr. JAGVEER NAGAR	Sanctioned Load	: 2.00 (kW)	CA No.	: 152636745
	: S/O SH NEPAL SINGH B-488 FIRST FLOOR G.D COLONY MAYUR VIHAR PHASE-3 NEARBY SHIV MANDIR DELHI 110096	Contract Demand	:	Energisation Date	: 09-10-2018
		M D I	: 1.84 (kW)	Meter Type	: 1PSK
		Power Factor	: 1.000	Supply Type	: LT
		Pole No.	: VSEPC801S1	Bill No.	: 101384878496
		Walking Sequence	: GDB070488A0AF	Bill Basis	: Actual
		Cycle No.	: 22	O.D. No.	: Y/20/11199937014
		Tariff Category	: Domestic [Residential]	CCTV Tagged	: No
				Street Light Tagged	: No
				Wi-Fi Tagged	: No
Mobile / Tel. No.	: 9639409521				
Email ID	:				
District / Division	: Vasundhra Enclave				
Meter Reading Status	: DL				
Bill Month	: MAR-21				
Bill Date	: 17-03-2021				

Customer Care Centre No (ग्राहक सेवा केन्द्र का नंबर): 011-39999808 19122

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current)		Billed Consumption (Previous)		Multiplication Factor (गुणांक)	Current Consumption (वर्तमान खपत)	
		Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)		Days (दिन)	Unit (यूनिट)
35560667	KWH	17-03-2021	3511.00	11-02-2021	3393.00	1.00	34	118.00
35560667	KW	17-03-2021	1.84	11-02-2021		1.00		1.84

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (12-02-2021 to 17-03-2021)

Fixed Charge="A" ₹ (स्थायी शुल्क)	Consumption Measured During (खपत अवधि नाप)	Energy Units Consumed / Billed (खपत / बिल में शामिल विद्युत यूनिट)	Slabwise Energy Charge (स्लैब आधारित विद्युत शुल्क) Units Rate (यूनिट दर)	Amount = "B" ₹ (राशि)	Slabwise Power Purchase Adjustment Charge (स्लैब आधारित विद्युत क्रय समायोजन शुल्क) PPAC % on B (B पर पीपीएसी प्रतिशत)	PPAC Amount = "C" ₹ (पीपीएसी, राशि)	Time of Day (TOD) Charge समय ऑफ दे (टीओडी) शुल्क TOD % on "B" (B पर टीओडी प्रतिशत)	TOD Surcharge/ Rebate Amount = "D" ₹ (टीओडी अधिभार / छूट राशि)	Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) i.e. = "E" ₹ (ऊर्जा शुल्क + स्थायी शुल्क घटा छूट पर 5% अधिभार)	Electricity Tax @ 5% on Energy charges and the Energy charge Component of PPAC, RA Surcharge, TOD Surcharge / Rebate = "H" ₹ (विद्युत कर @5% ऊर्जा शुल्क और पीपीएसी, आरए सरचार्ज, टीओडी अधिभार / छूट का ऊर्जा प्रभार घटक)	Total Amount (J = A+B+C+D+E+F+G+H+I) ₹ (कुल राशि)
46.23		10.00	3.00	30.00	11.30	3.39			32.02	20.98	515.53
1.16 Mth(s)		49.00	3.00	147.00	14.54	21.37			Pension Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) = "F"		
PPAC on Fixed Charge = "G"		59.00	3.00	177.00	7.11	12.58					
									20.01		
4.95									ITCS Amount ("I") Base Amt. | Surcharge		
CCTV Units											
0.00									CCTV Bill Amount 0.00		
Street Light Units											
									Street Light Points (W) 10W | 20W | 40W		
Wi-Fi Units											
	Total Units = 118		Total (B) = 354.00		Total (C) = 37.34		Total (D) =				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबंद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
		7.43	1.89	524.85	/(515.53)	9.32

Amount not Immediately payable, if any (राशि, जो तुरंत देय नहीं है, यदि हो, तो)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेव्लपमेंट शुल्क)	₹ 3000.00	Cash Security Deposit	₹ 1200.00
Interest accrued for FY 2019-20, already adjusted in bill No. 100634874545 (generated for the period 14-03-2020 to 09-04-2020)			₹ (102.88)
Interest for FY 2020-21 will be adjusted in your first bill to be generated in FY 2021-22			

Bill Amount Payable (बिल देय राशि)

₹ 10.00

Due Date of Payment (भुगतान देय तिथि) 31-03-2021

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा.)

Last payment ₹1360.00 received on 26-02-2021. Payment accounted upto 14-03-2021. The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

"LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW. (अच्छे भविष्य के लिए विद्युत वाहन की तरफ बढ़ते चलें)"

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

GoNCTD vide Order No. F.11(111)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 of entire bill amount upto 200 Units/month. Slab 201-400 Units/month will get subsidy upto Rs 500/month.No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 14.54% has been levied on energy & fixed charge w.e.f 15.02.2021. CCTV Bill amount include Energy,RA,PPAC,PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM" Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you. at the customer care centre of respective division office. Anyone t

(This bill is computer generated hence does not require any signature)

KEEP YOUR CA NO. READY WHILE CALLING BSES HELPLINE

SLCC 354918431

ELECTRICITY BILL

BSES Yamuna Power Limited

Payment slip

- Make your cheque/DD payable to BYPL CA No. 152636745
- Cheque should not be post dated.
- Write your telephone number on backside of the cheque.
- Cheque should be account payee and payable at Delhi.
- Do not staple, only clip the cheque to payment slip.

Bill amount payable : ₹ 10.00
Cheque/DD No.:

Bill month: MAR-21
Date: .....

2200Y152636745000000001000202103310000000000

109

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83579049378608T
Certificate Issued Date	:	10-Jun-2021 01:40 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365661749570362T
Purchased by	:	SUNIL KUMAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SUNIL KUMAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SUNIL KUMAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY DHR DELHI Regd. No. 10055 Expiry Date 18.06.2024 GOVT. OF INDIA

Please write or type below this line

NOTARY DHR DELHI Regd. No. 10055 Expiry Date 18.06.2024 GOVT. OF INDIA

110

AFFIDAVIT

Certificate No. :IN-DL 83579049378608T

I SUNIL KUMAR R/o B-758 TO 762 G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Sunil K
Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Sunil
Deponent

NOTARY D.B.R. DELHI Regd No. 10665 Expiry Date 18/08/2024 GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC, DELHI

10 JUN 2021

111

सत्यमेव जयते
भारत सरकार

आधार

भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No.: 1190/75003/00644

To
सुनील कुमार
Sunil Kumar
S- 223
SCHOOL BLOCK
Shakar Pur Baramad
Shakarpur
Gandhi Nagar East Delhi
Delhi 110092
9355586675

08/10/2013

65485036

MN654850364FT

आपका आधार क्रमांक / Your Aadhaar No. :

3363 5831 2715

आधार - आम आदमी का अधिकार

भारत सरकार
Government of India

सुनील कुमार
Sunil Kumar
पिता : हरकेष सिँह
Father : Harkesh Singh
जन्म तिथि / DOB : 10/03/1975
पुरुष / Male

3363 5831 2715

आधार - आम आदमी का अधिकार

112

INDIA NON JUDICIAL

Government of National Capital Territory of Del

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83558035860230T
Certificate Issued Date	:	10-Jun-2021 01:16 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365621997844801T
Purchased by	:	MADAN SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	MADAN SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MADAN SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.BHR DELHI Regd No. 10655 Expiry Date 18/06/2024 GOVT. OF INDIA

Please write or type below this line

10 JUN 2021

AFFIDAVIT

Certificate No. :IN-DL 83558035860230T

I MADAN SINGH R/o B-622/23, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.B.R. DELHI Regd No. 10855 Expiry Date 18/08/2024 GOVT. OF INDIA

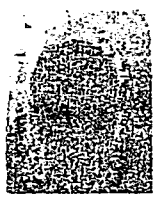
10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

114

भारत सरकार
GOVERNMENT OF INDIA



मदन सिंह
Madan Singh
जन्म वर्ष / Year of Birth : 1965
पुरुष / Male

8076 1870 9849

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

आधार

पता: S/O रामपाल सिंह, बी-६२२/२३ पडाली डेरी कॉलोनी, मयूर विहार फेज ३, पूर्वी दिल्ली, दिल्ली, 110096

Address: S/O Rampal Singh, B-622/23 GHROLI DAIRY, COLONY, MAYUR VIHAR PHASE 3, East Delhi, Delhi, 110096

1947
1800 180 1947

www.uidai.gov.in

P.O. Box No.1947, Bengaluru-560 001

115

INDIA NON JUDICIAL

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सत्यमेव जयते

Certificate No.	:	IN-DL85368328719283T
Certificate Issued Date	:	15-Jun-2021 02:49 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320369339052962544T
Purchased by	:	BAHADUR CHAND
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BAHADUR CHAND
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BAHADUR CHAND
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.ESR DELHI Regd No. 10655 Expiry Date 18/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.ESR DELHI Regd No. 10655 Expiry Date 18/06/2024 GOVT. OF INDIA

116

AFFIDAVIT

Certificate No. : IN-DL 853683287192837

I BAHADUR CHAND R/o B-601-602, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 15th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

ATTESTED

NOTARY PUBLIC, DELHI

15 JUN 2021

NOTARY D.B.R. DELHI Regd.No. 10655 Expiry Date 16/06/2024 GOVT. OF INDIA

117

भारत सरकार
GOVERNMENT OF INDIA

राहुल भाटी
Rahul Bhati

जन्म वर्ष / Year of Birth : 1994
पुरुष / Male

2001 1741 6554

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O रणवीर सिंह, बी- ४४७, जी.डी. कॉलोनी, मयूर विहार फेज ३, पूर्वी दिल्ली, दिल्ली, 110096

Address: S/O Ranveer Singh, B-447, G.D. Colony, Mayur Vihar Phase 3, East Delhi, Delhi, 110096

1947
1800 180 1947

Rahul, ११

118

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

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सत्यमेव जयते

Certificate No.	:	IN-DL85374968702846T
Certificate Issued Date	:	15-Jun-2021 02:57 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320369353423017116T
Purchased by	:	RAMBEER
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAMBEER
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAMBEER
Stamp Duty Amount(Rs.)	:	10 (Ten only)

GOVT. OF INDIA
DELHI
Regd No. 10255
Expiry Date
15/06/2024
NOTARY

Please write or type below this line

GOVT. OF INDIA
DELHI
Regd No. 10255
Expiry Date
15/06/2024
NOTARY

15 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 85374968702846T

I RAMBEER R/o B-795, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 15th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

ATTESTED

NOTARY PUBLIC, DELHI

15 JUN 2021

120

BSES Yamuna Power Limited

Vaccine • Mask • Washing hands • Social Distancing • Safety measures

ECS Customer

Bill of Supply for Electricity

Due Date (देय तिथि): 29-04-2021

Name	RAJESH
Billing Address	SUBHASH CHAND B-687/688 G D FARM MAYUR VIHAR PH III DELHI 110096
Mobile / Tel. No.	7503806483
Email ID	
District / Division	Vasundhra Enclave
Meter Reading Status	DL
Bill Month	APR-21
Bill Date	15-04-2021

Sanctioned Load	: 3.00 (kW)
Contract Demand	:
M D I	: 0.76 (kW)
Power Factor	: 1.000
Pole No.	: VSEPD695S1
Walking Sequence	: GDB090687A0AA
Cycle No.	: 22
Tariff Category	: Domestic [Residential]

CA No.	101130725
Energisation Date	26-09-2005
Meter Type	1PSK
Supply Type	LT
Bill No.	100156315193
Bill Basis	Actual
O.D. No.	Y/21/11240344686
CCTV Tagged	No
Street Light Tagged	No
Wi-Fi Tagged	No

Customer Care Centre No. (ग्राहक सेवा केन्द्र का नंबर) : 011-39999808 / 19122

Meter No (मीटर नं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (मीटर रीडिंग की तिथि)	Reading (रीडिंग)	Multiplication Factor (गुणांक)	Current Consumption (वर्तमान उपभोग) Days (दिन)	Unit (यूनिट)
11748043	KWH	08-04-2021	29506.00	17-03-2021	29313.00	1.00	22	193.00
11748043	KW	08-04-2021	0.76	17-03-2021		1.00		0.76

Billing Details (बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (18-03-2021 to 08-04-2021)

Fixed Charge=A (स्थायी शुल्क)	Consumption Measured During (उपभोग अवधि काल)	Energy Units Consumed / Billed (उपभोग / बिल में विद्युत यूनिट)	Slabwise Energy Charge Units Rate (प्रतिशत दर)	Amount = B (राशि)	PPAC % on B (B पर पीपीएसी प्रतिशत)	PPAC Amount = C (पीपीएसी राशि)	TOD % on B (B पर टीओडी प्रतिशत)	TOD Surcharge/ Rebate Amount = D (टीओडी अधिभार / छूट राशि)	Surcharge @ 5% on (Energy Charge + Fixed Charge - Rebate) = E (अधिभार @ 5% पर (ऊर्जा शुल्क + स्थायी शुल्क - छूट) = ई)	Electricity Tax @ 5% on Energy Charges and the Energy charge Component of PPAC, RA, Surcharge, TOD Surcharge / Rebate = F (बिजली कर @5% ऊर्जा शुल्क और पीपीएसी, आरए, अधिभार, टीओडी अधिभार / छूट का ऊर्जा शुल्क घटक = एफ)	Total Amount (G = A+B+C+D+E+F) (कुल राशि)
107.74		90.00	3.00	270.00	7.11	19.20			60.94	37.64	952.57
0.72 Mth(s)		33.00	4.50	148.50	7.11	10.56			Pension Surcharge @ 5% on (Energy Charges + Fixed Charge - Rebate) = PS		
RPAC on Fixed Charge = G		53.00	3.00	159.00	7.11	11.30					
7.66		17.00	4.50	76.50	7.11	5.44			38.09		
CCTV Units									TCS Amount (Time of Base Amt) = Surcharge		
0.00									CCTV Bill Amount		
Street Light Units									0.00		
									Street Light Points (W)		
Wi-Fi Units									10W 20W 40W		
	Total Units = 193		Total (B)= 654.00		Total (C)= 46.50		Total (D)=				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
(0.61)	Since DEC-20	33.91	(162.75)	823.12	/(574.62)	248.50

Amount not immediately payable, if any: (राशि जो तुरंत देय नहीं है, यदि हो तो)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹ 6000.00	Cash Security Deposit	₹ 2100.00
Interest accrued for FY 2020-21, already adjusted in bill No. 100156315193 (generated for the period 18-03-2021 to 08-04-2021)			₹ (162.75)
Interest for FY 2021-22 will be adjusted in your first bill to be generated in FY 2022-23			

Bill Amount Payable (बिल देय राशि)

₹ 250.00

Due Date of Payment (भुगतान देय तिथि) 29-04-2021

If payment is made after the due date, LPSC for the delay, shall be charged in the next bill. (नियत तिथि के बाद भुगतान करने पर इस विलंब हेतु अगले बिल में एलपीएससी जोड़ दिया जाएगा)

Last payment : 7480.00 received on 20-11-2020 . Payment accounted upto 12-04-2021

The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003

"LET'S MOVE TO ELECTRIC VEHICLES FOR BETTER TOMORROW (बेहतर भविष्य के लिए विद्युत वाहन की तरफ बढ़लाव करें)"

IMPORTANT MESSAGE (महत्वपूर्ण सूचना)

- Interest on security deposit has been credited @ 6.15% for Apr-19 to Mar-19 p.a. for the period 01/04/2020 to 31/03/2021 net of TDS of Rs. 162.75 u/s 194A of IT Act of 1961. GoNCTD vide Order No. F.1(111)/2012/Power/Vol-III/1417-1427 dated 20.04.2020 has extended subsidy to domestic consumers w.e.f. 01.04.2020 of entire bill amount upto 200 Units/month. Slab. 201-400 Units/month will get subsidy upto Rs.800/month.No subsidy for consumption above 400 Units/month. Power Purchase Adjustment Charge (PPAC) @ 14.54% has been levied on energy & fixed charge w.e.f 09.04.2021. CCTV Bill amount include Energy,RA,PPAC,PTC and Electricity Tax on CCTV consumption. In case any variation in SLD charges noted, consumer may visit divisional office for requisite correction. Pension Surcharge @ 5.00% has been levied on energy & fixed charge w.e.f. 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check thi

(This bill is computer generated, hence does not require any signature.)

121

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83574485364901T
Certificate Issued Date	:	10-Jun-2021 01:36 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365654250662249T
Purchased by	:	SANJAY SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SANJAY SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SANJAY SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.B/R DELHI Regd No. 10855 Expiry Date 13/06/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.B/R DELHI Regd No.10855 Expiry Date 13/06/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. :IN-DL 83574485364901T

I SANJAY SINGH R/o B-169, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.BIR DELHI Regd No. 10865 Expiry Date 16/06/2024 GOVT. OF INDIA

10 JUN 2021

ATTESTED

NOTARY PUBLIC, DELHI

123

भारत सरकार

आधार

भारत सरकार

Unique Identification Authority of India

Government of India

नामांकन क्रम / Enrollment No 1190/90208/03275

To,
संजय सिंह
Sanjay Singh
S/O Arjun Singh
H. NO.B-169
GHAROLI DAIRY FARM
Mayur Vihar Phase 3
East Delhi
Delhi 110096

03/12/2011

Ref: 2 / 21C / 3061 / 3990 / P

UE209812744IN

आपका आधार क्रमांक / Your Aadhaar No. :

3709 5950 9176

आधार — आम आदमी का अधिकार

भारत सरकार
GOVERNMENT OF INDIA

संजय सिंह
Sanjay Singh
जन्म वर्ष / Year of Birth 1981
पुरुष / Male

3709 5950 9176

आधार — आम आदमी का अधिकार

124

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83593009549314T
Certificate Issued Date	:	10-Jun-2021 01:58 PM
Account Reference	:	IMPACC (IV)/:dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365689763223962T
Purchased by	:	RAJENDRA
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAJENDRA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAJENDRA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY D.BIR DELHI Regd No. 10255 Expiry Date 13/05/2024 GOVT. OF INDIA

Please write or type below this line

NOTARY D.BIR DELHI Regd No. 10255 Expiry Date 13/05/2024 GOVT. OF INDIA

10 JUN 2021

AFFIDAVIT

Certificate No. : IN-DL 83593009549314T

I RAJENDRA R/o B-45, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY D.BIR DELHI Regd No.10655 Expiry Date 18/05/2024 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

126

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL837083503169379T
Certificate Issued Date	:	10-Jun-2021 04:14 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365905050879980T
Purchased by	:	VINOD KUMAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VINOD KUMAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VINOD KUMAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

10 JUN 2021

127

AFFIDAVIT

Certificate No. IN-DL 83708350316879T

I VINOD KUMAR R/o B-49-50, GHAROLI DAIRY COLONY , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent further confirm that he is not running dairy presently.
2. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
3. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

GOVT. OF INDIA ... Regd No. 10003 ... 10/06/2024 ... GOVT. OF DELHI

ATTESTED

NOTARY PUBLIC, DELHI

10 JUN 2021

BSES Yamuna Power Limi

Vaccine + Mask + Washing hands + Soc... ...g + Victor / Wi

128

ECS Customer

Bill of Supply for Electricity

Due Date(देय तिथि) 31-03-2021

Name	: Mr. SATYAVIR SINGH	Sanctioned Load	: 2.00 (kVA)	CA No.	: 1506149
Billing Address	: S/O SH DAYA RAM SINGH B-49 G/F G U COLONY MAYUR VIHAR PHASE-III NEAR D 1 PKT JANTA FLATS DELHI 110096	Contract Demand	:	Energisation Date	: 07-01-20
		M D I	: 1.00 (kVA)	Meter Type	: 1PSK
		Power Factor	: 0.972	Supply Type	: LT
		Pole No.	: VSEPC637S1	Bill No.	: 1000665
Mobile / Tel. No.	: 9310797052	Walking Sequence	: GDB010049A0AA	Bill Basis	: Actual
Email ID	:	Cycle No.	: 22	O.D. No.	: Y/20/112
District / Division	: Vasundhra Enclave	Tariff Category	: Non.Domestic [LT] (Up to 10 kW)	CCTV Tagged	: No
Meter Reading Status	: DL			Street Light Tagged	: No
Bill Month	: MAR-21			Wi-Fi Tagged	: No
Bill Date	: 17-03-2021				

Customer Care Centre No.(ग्राहक सेवा केन्द्र का नंबर) 011-39999808 19122

Meter No. (मीटर सं.)	Unit (यूनिट)	Billed Consumption (Current) Date of Meter Reading (मीटर रीडिंग की तिथि)	Billed Consumption (Current) Reading (रीडिंग)	Billed Consumption (Previous) Date of Meter Reading (पिछली रीडिंग की तिथि)	Billed Consumption (Previous) Reading (रीडिंग)	Multiplication Factor (गुणांक)	Current Consumption Days (दिन)	Current Consumption Un (यूनि
55276133	KWH	17-03-2021	692.00	12-02-2021	657.00	1.00	33	35.
55276133	KW	17-03-2021	0.27	12-02-2021		1.00		0.2
55276133	KVAH	17-03-2021	883.00	12-02-2021	847.00	1.00	33	36.
55276133	KVA	17-03-2021	0.29	12-02-2021		1.00		0.2

Billing Details(बिल का विवरण)

Current Period Charges (वर्तमान अवधि का शुल्क) (13-02-2021 to 17-03-2021)

Fixed Charges (₹) (निश्चित शुल्क)	Consumption Measured During (उपयोग अवधि मापा)	Energy Units Consumed / Billed (खपत की गई/बिल की गई यूनिट पर)	Slabwise Energy Charge (स्लैब वार विद्युत शुल्क) Units Rate (₹) (यूनिट दर)	Amount = "B" (राशि)	Slab-wise Power Purchase Adjustment Charge (स्लैब वार पावर खरीद समायोजन शुल्क) PPAC % on "B" (B पर %)	PPAC Amount = "C" (PPAC राशि)	Time of Day (TOD) Charge (दिन के समय के शुल्क) TOD % on "B" (B पर %)	TOD Surcharge / Rebate Amount = "D" (TOD अधिभार/छूट राशि)	Surcharge @ 5% on (Energy Charge + Fixed Charge + Rebate) (अधिभार @ 5% पर)	Electricity Tax @ 0% on Energy Charges and the Energy Charges Component of CC/FC/FPA Surcharge, TOD Surcharge (if any) (विद्युत कर @ 0% पर ऊर्जा शुल्क और ऊर्जा शुल्क घटक पर लगाया जाने वाला अधिभार/ एफ.पी.ए. और टी.ओ.डी. अधिभार, यदि कोई हो)	Total Amo (1=A+B+C+D+E+F+G+H) (कुल रा
559.90 1.12 Mth(s)		2.00	6.00	12.00	11.30	1.36			62.07	12.79	972.01
PPAC on Fixed Charge = "C"		15.00	6.00	90.00	14.54	13.09			Penalty Surcharge @ 5% on (Energy Charges + Fixed Charges + Rebate)		
		19.00	6.00	114.00	7.11	8.11					
59.89									38.80		
CCTV Units									TOD Amount (₹) Rebate Amt. (-) Surcharge		
0.00											
Street Light Units									CCTV Bill Amount		
									0.00		
Wi-Fi Units									Street Light Points 1 KW=1000 W 40W 20W 40W		
	Total Units = 36		Total (B)= 216.00		Total (C)= 22.56		Total (D)=				

Past Dues / Refunds / Subsidy (पिछला बकाया / वापसी / सब्सिडी)

Arrears / Refunds (बकाया / वापसी) Amount (राशि)	Period to which it relates (जिस अवधि से संबद्ध है)	Late Payment Surcharge (LPSC) (देरी से भुगतान पर अधिभार)	Other Charges, if any* (अन्य शुल्क, यदि हो तो)	Total Charges Payable (कुल देय शुल्क)	Rebate / Subsidy (छूट / सब्सिडी)	Net Amount Payable (कुल देय राशि)
			2.88	974.89		974.89

Amount not immediately payable, if any (राशि, जो तुरंत देय नहीं है, यदि हो तो)		BG Security Deposit	₹
₹		BG Expiry Date	
Service line cum Development Charges paid (भुगतान किया गया सर्विसलाईन एवं डेवलपमेंट शुल्क)	₹ 3000.00	Cash Security Deposit	₹ 3000.00
Interest accrued for FY 2018-19, already adjusted in bill No. 100005738536 (generated for the period 09-03-2019 to 06-04-2019)			₹ (244.50)
Interest for FY 2020-21 will be adjusted in your first bill to be generated in FY 2021-22			

Bill Amount Payable (बिल देय राशि)

₹ 970.00

Due Date of Payment (भुगतान देय तिथि) 31-03-2021

If payment is made after the due date, LP for the delay, shall be charged in the nex (नियत तिथि के बाद भुगतान करने पर इस वि हेतु अगले बिल में एलपीएससी जोड़ दिया जा

Last payment ₹ 800.00 received on 20-02-2021. Payment accounted upto 14-03-2021.
The connection shall be liable for disconnection on non-payment of all dues (including arrears of previous bill(s) by due date, after notice as per Section 56(1) of the Electricity Act, 2003.

"LET'S MOVE IT" ELECTRIC VEHICLES FOR BETTER TOMORRO
अच्छे भविष्य के लिए विद्युत वाहनों की तरफ बढ़ाव क

IMPORTANT MESSAGE (महत्वपूर्ण संदेश)

Power Purchase Adjustment Charge (PPAC) @ 14.54% has been levied on energy & fixed charge w.e.f 15.02.2021. CCTV bill amount includes Energy,RA,PPAC,FTC and Electricity Tax on CCTV consumption. In case any variation in BLD charges noted, consult immediately divisional office for requisite correction. Penalon Surcharge @ 5.00% has been levied on energy & fixed charges w.e.f 01.09.2020. The amount of Security Deposit against your connection is mentioned herewith under the heading "Security Deposit with DISCOM". Please check this amount and report any discrepancy by furnishing documentary proof in that regard available with you, at the customer care centre or respective division office. Anyone holding Electricity Bill as the only proof of Residence is advised to Verify the particulars. Switch off lights and appliances from mains when not in use. This will conserve ener and reduce your electricity bill. ELCB is a safeguard against faulty internal wiring and prevents shock. Avoid

(This bill is computer generated, hence does not require any signature)

SLCC 265718431

CUSTOMER COPY

BSES

Payment slip

• Make your cheque/DD payable to BYPL CA No. 150614923

BSES Yamuna Power Limit

• Cheque should be account payee and payable at Dell

129

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83562668533239T
Certificate Issued Date	:	10-Jun-2021 01:22 PM
Account Reference	:	IMPACC (IV)/ dl982203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL98220365629101915205T
Purchased by	:	VIJAY PAL
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	VIJAY PAL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	VIJAY PAL
Stamp Duty Amount(Rs.)	:	10 (Ten-only)

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No.4921
GOVT. OF INDIA

Please write or type below this line

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No.4921
GOVT. OF INDIA

AFFIDAVIT

I, **VIJAY PAL S/O RAM SWAROOP R/O B-985, GHAROLI DAIRY FARM, DELHI-110096** solemnly affirms and declare as under:-

1. That the Deponent **VIJAY PAL** is the citizen of india.
2. That the Deponent **VIJAY PAL** is residing in above mentioned **B-985, GHAROLI DAIRY FARM, DELHI-110096.**
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he is future he/she run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act, 1974 amended to date.
5. That it is my true statement.

Deponent

Verification

Verified at Delhi on this 10.06.2021 that contains of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

Deponent

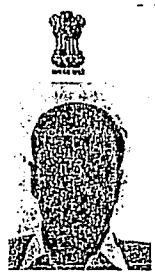
ATTESTED

NOTARY PUBLIC DELHI
GOVT. OF NCT OF DELHI

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
GOVT. OF INDIA

10 JUN 2021

131



भारत सरकार
GOVERNMENT OF INDIA

विजय पाल
Vijay Pal
जन्म वर्ष / Year of Birth : 1971
पुरुष / Male

8675 7043 4808

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:
S/O राम स्वरोप, बी-९८५ जी.डी
कालोनी, मयूर विहार फेस 3,
वसुधरा एन्क्लावे, ईस्ट दिल्ली
दिल्ली 110096

Address:
S/O Ram Swarop, B-985
G.D Colony, MAYUR VIHAR
FACE 3, Vasundhra Enclave,
East Delhi, Delhi, 110096

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL83526436600193T
Certificate Issued Date	:	10-Jun-2021 12:45 PM
Account Reference	:	IMPACC (IV)/ dl793203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL79320365561504883553T
Purchased by	:	JAGAT SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	JAGAT SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAGAT SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

AFFIDAVIT

Certificate No. :IN-DL 33526436600193T

I JAGAT SINGH S/O JILE SINGH R/o B-991, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 hereby solemnly affirm and declare as under:-

1. That the Deponent JAGAT SINGH is the citizen of India.
2. That the Deponent JAGAT SINGH is residing in above mentioned B-991 64, G D COLONY , DAIRY FARM , MAYUR VIHAR PHASE -3 , EAST DELHI , DELHI-110096 .
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he in future he run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act , 1974 amended to date .
5. That this is my true and correct statement.

Deponent

Verification :-

Verified at Delhi on this 10th June 2021 that the content of this affidavit are true and correct to the best of my knowledge and belief.

Deponent

NOTARY DELHI GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC. DELHI

10 JUN 2021

134

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India

Government of India

Enrolment No.: 1139/20208/03463

[illegible] COLONY

[illegible] Delhi

Delhi 110006

Mobile

UID: 10425340 5 IN

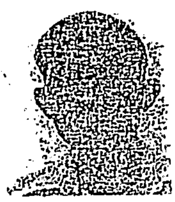
आधार क्रमांक / Your Aadhaar No.:

4534 7317 0240

आधार – आम आदमी का अधिकार

भारत सरकार

GOVERNMENT OF INDIA



जगत सिंह

Jagat Singh

जन्म वर्ष / Year of Birth: [illegible]

पुरुष / Male

4534 7317 0240

आधार – आम आदमी का अधिकार

135

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL83559451883631T
Certificate Issued Date	:	10-Jun-2021 01:18 PM
Account Reference	:	IMPACC (IV)/ dl982203/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL98220365622881443127T
Purchased by	:	RAJ KUMAR
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	RAJ KUMAR
Second Party	:	Not Applicable
Stamp Duty Paid By	:	RAJ KUMAR
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No. 4021
GOVT. OF INDIA

Please write or type below this line

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No.4321
GOVT. OF INDIA

AFFIDAVIT

I, **RAJ KUMAR S/O BHOLA RAM R/O B-411 to 415, GHAROLI DAIRY FARM, DELHI-110096** solemnly affirms and declare as under:-

1. That the Deponent **RAJ KUMAR** is the citizen of india.
2. That the Deponent **RAJ KUMAR** is residing in above mentioned **B-411 to 415, GHAROLI DAIRY FARM, DELHI-110096.**
3. That the Deponent further confirm that he is not running dairy presently.
4. That the Deponent further confirm that he is future he/she run the dairy only after following all the rules and regulations of as per water prevention & control of pollution act, 1974 amended to date.
5. That it is my true statement.

Deponent

Verification

Verified at Delhi on this 10.06.2021 that contains of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

Deponent

NOTARY PUBLIC
Madan Lal Gupta
Pitam Pura, Delhi
Regd. No.4321
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC DELHI
GOVT. OF INDIA
10 JUN 2021

137

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL02011857333778S
Certificate Issued Date	: 08-Oct-2020 07:23 PM
Account Reference	: IMPACC (IV)/dl11503/DELHI/DL-DLH
Unique Doc. Reference	: SUBIN-DLDL11503410663241959018778S
Purchased by	: SANJAY KUMAR
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SANJAY KUMAR
Second Party	: Not Applicable
Stamp Duty Paid By	: SANJAY KUMAR
Stamp Duty Amount(Rs.)	: 10 (Ten only)

PUBLIC GOVT. OF INDIA
ARVIND KUMAR Reg. No. 10

NOTARY PUBLIC
DELHI
GOVT. OF INDIA

Please write or type below this line

NOTARY PUBLIC
DELHI
GOVT OF INDIA

- 8 OCT 2020

Chiprocess Technologies

(15c)

Date

Time

श्रीमान् [illegible]

के Order Sheet की प्रति Court Case

होने की वजह से Court Case के

Order Sheet No - 06-01-2020 के दि. 05.2021

OA No-1002/2019 में डेयरी बंद करने के

आदेश हुए है, जिनका मे पालन करने

के स्वरूप दिनांक 08-अप्रैल-2021 को

मुर्गी डेयरी स्थायी बंद कि व सभी पक्षियों

को वहा से हटाने के लिए पत्र दिया

गया है जैसे ...

कृपया मेरा पत्र NCD ने DDVS विभाग

को मेरे सूचना के आधार पर चिड़ी की तरह

को कार्यविधी (Seal/Challan) करने से पहले पूर्व

Application को संज्ञान में लेवे।

(स्वाती/स्वप्न डेयरी की फोटोग्राफ्स इस Application/

Request के साथ संलग्न है)

आपका आज्ञाकारी

दास शंकर

Copy to- EDMC, Commissioner,

Addl. Commissioner-(DDO)

DPCC, Chairman (Kulwant Sahai)

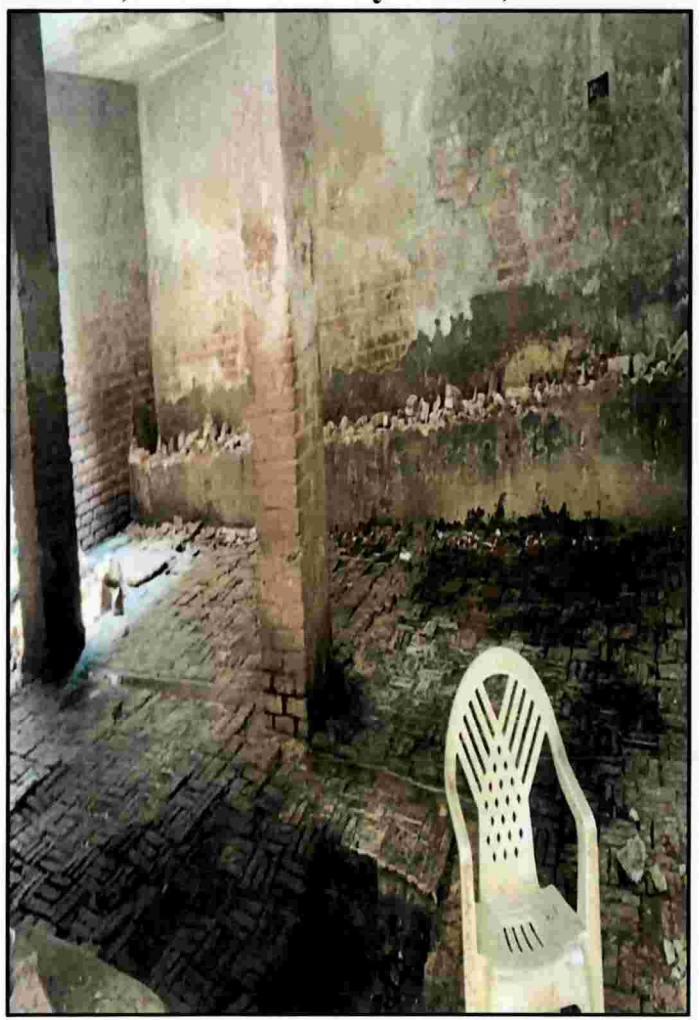
DSP - East

EDMC Vet. Deptt (Pallavpuri

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Girdhari Lal
A-909-910, Gharoli Dairy Farm, Delhi-96



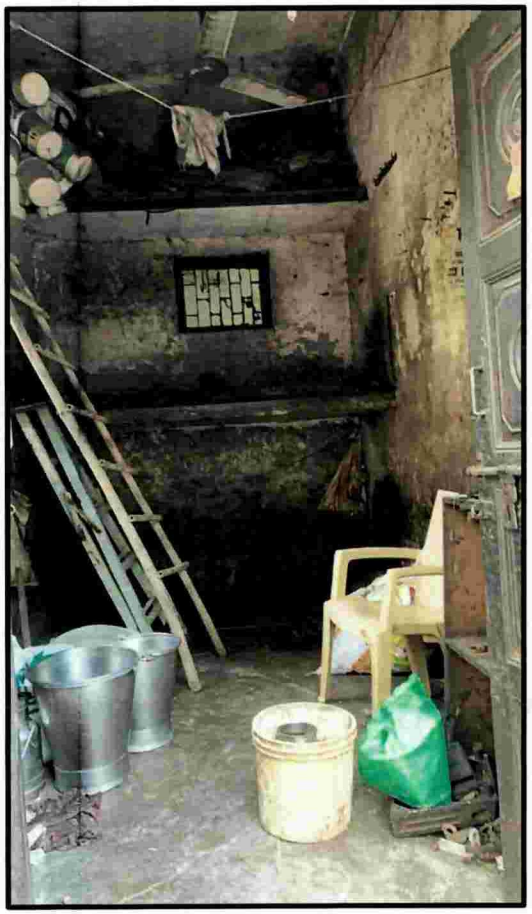
Sh.Surender Pal
A-729, Gharoli Dairy Farm, Delhi-96

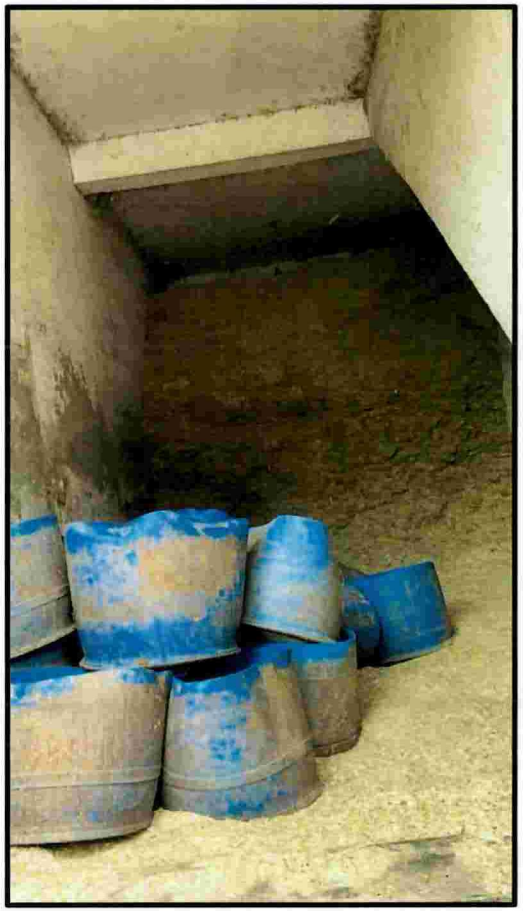
139

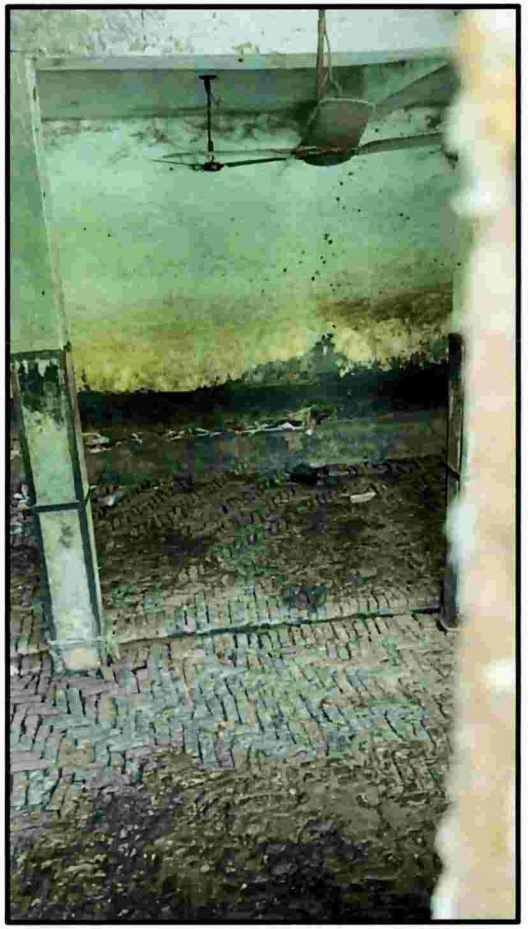
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Virender Singh
B-382-386, Gharoli Dairy Farm, Delhi-96





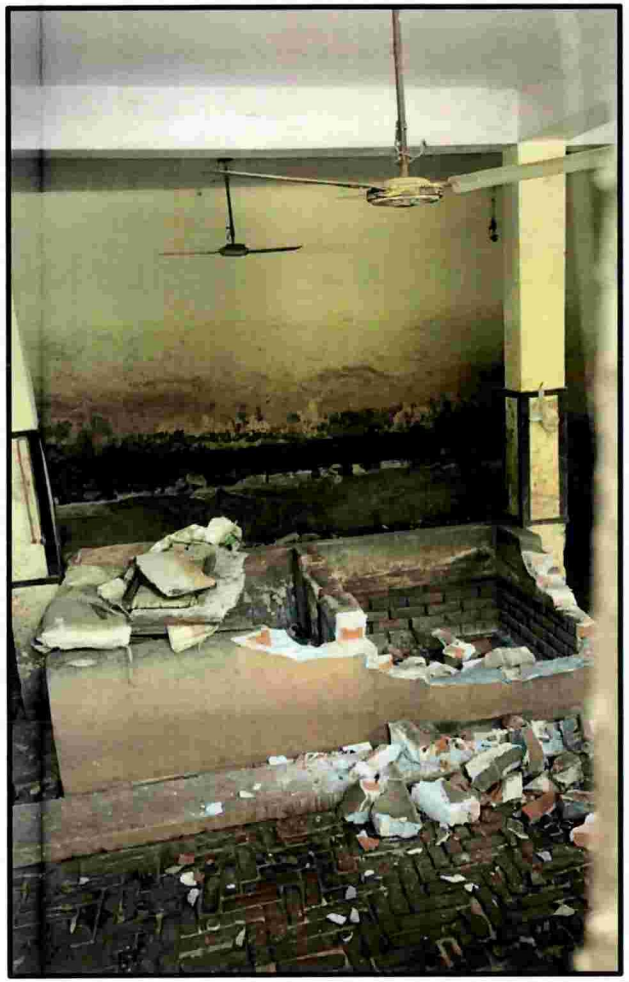


140

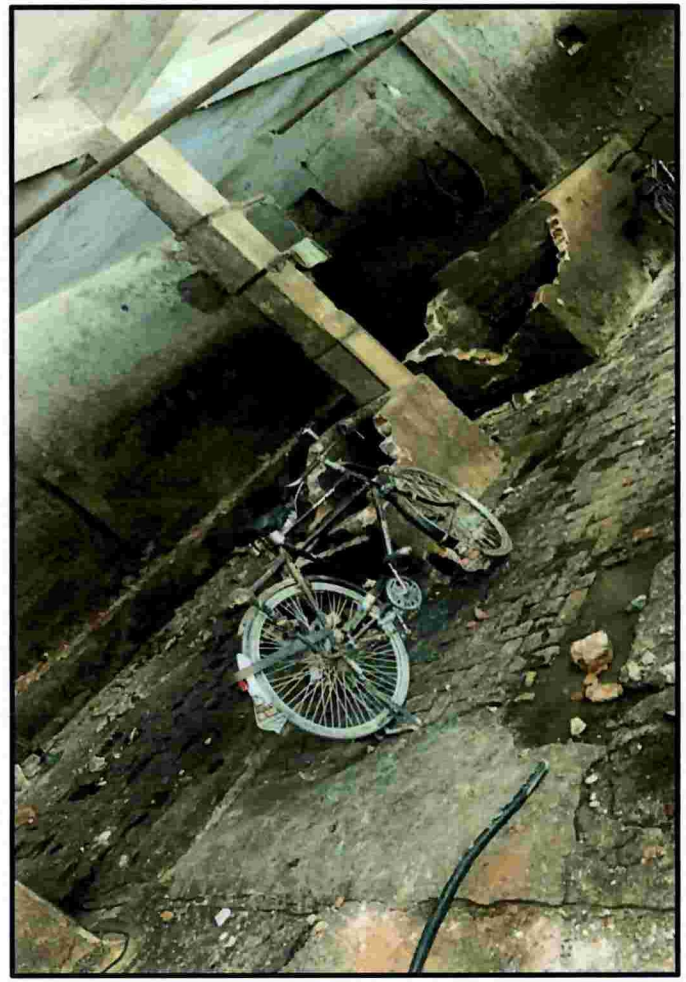
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Bhopal
B-379-381, Gharoli Dairy Farm, Delhi-96



Sh. Ashok Kumar
B-269-270, Gharoli Dairy Farm, Delhi-96

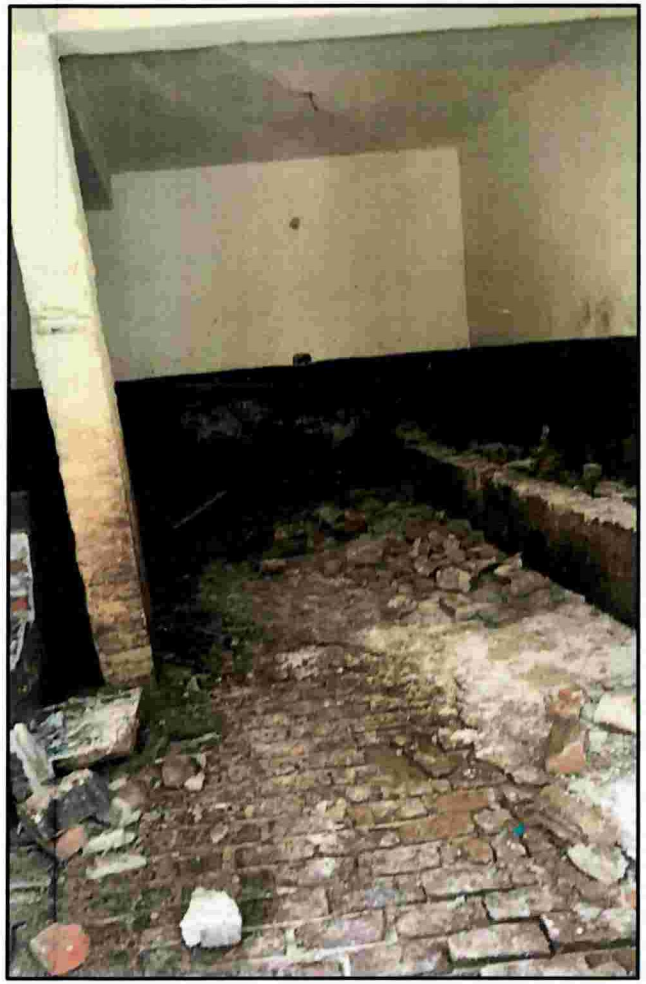


141

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Smt. Harwati
B-279, Gharoli Dairy Farm, Delhi-96



Sh. Vinod Kumar
B-49-50, Gharoli Dairy Farm, Delhi-96

142

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Bhopal Singh
B-45, Gharoli Dairy Farm, Delhi-96

Sh. Sanjay
B-169, Gharoli Dairy Farm, Delhi-96

143

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Jagveer Nagar
B-488, Gharoli Dairy Farm, Delhi-96

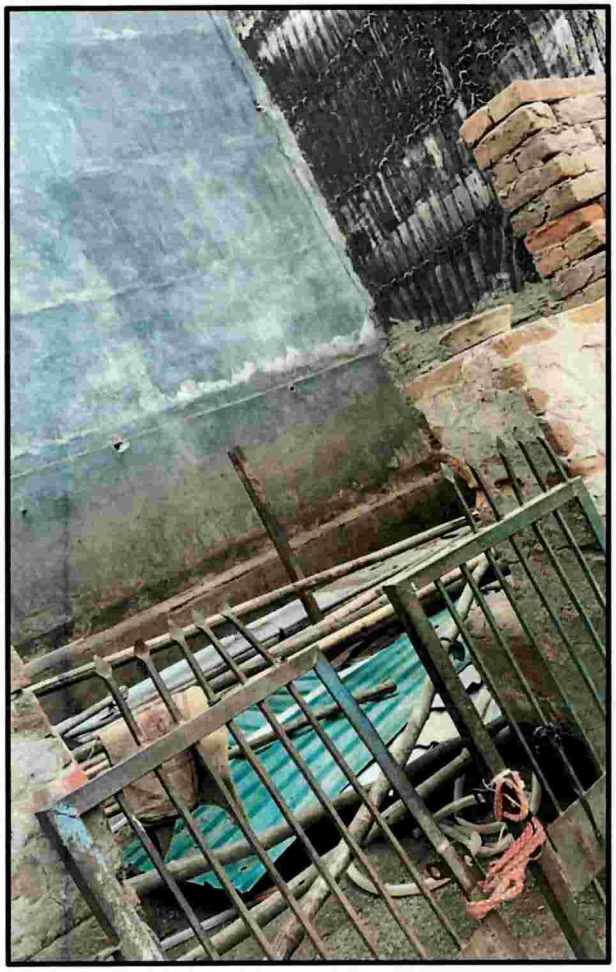
Sh. Bijender Nagar
B-497, Gharoli Dairy Farm, Delhi-96

145

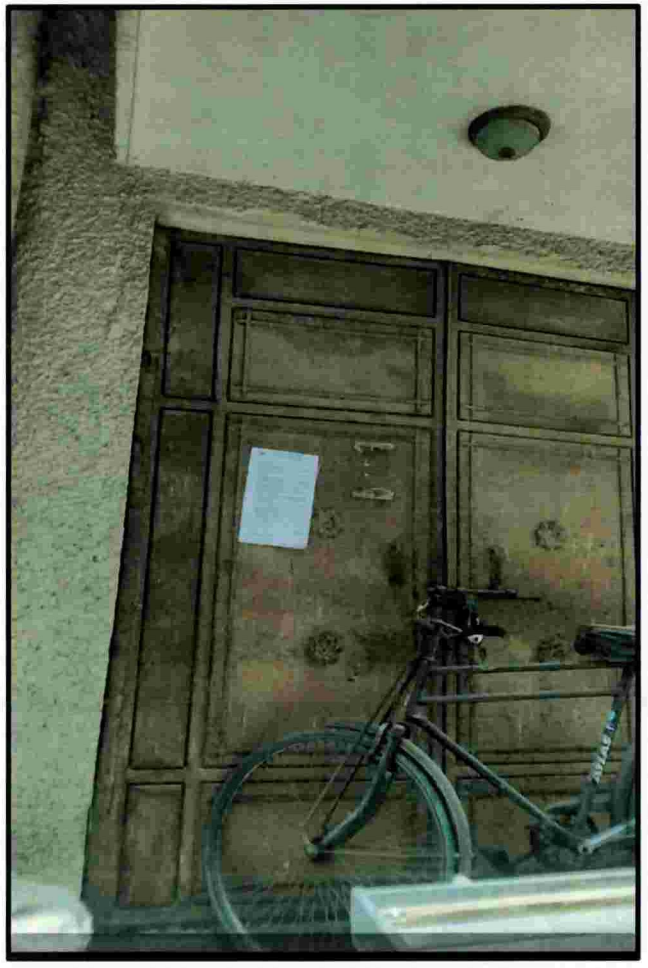
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Harbans Lal
B-430-431, Gharoli Dairy Farm, Delhi-96



B-19-20, Gharoli Dairy Farm, Delhi-96



145

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

10-06-2021

Sh. Pramod Chaudhary
B-451-452, Gharoli Dairy Farm, Delhi-96

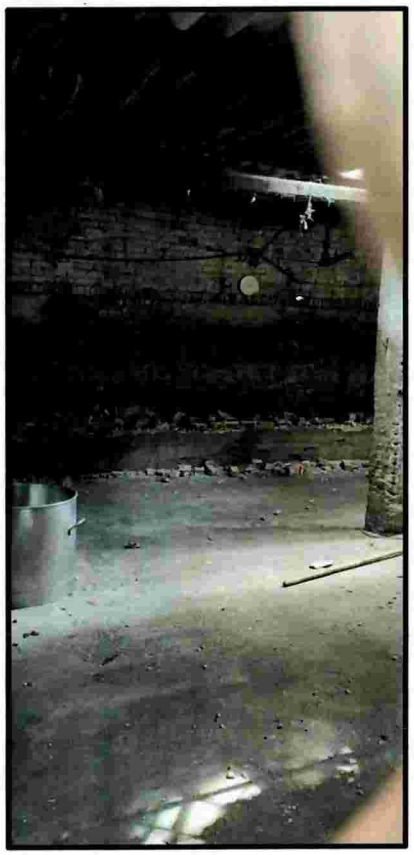
Sh. Ranveer Singh
B-447, Gharoli Dairy Farm, Delhi-96

146

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Raj Kumar Panday, B-411to 415, Gharoli Dairy Farm, Delhi-96



Sh. Kamal Singh, B-422 &424 Gharoli Dairy Farm, Delhi-96

Sh. Kamal Singh, B-416, Gharoli Dairy Farm, Delhi-96

147

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

Sh. Rakesh Kumar, B-544, 545,546, Gharoli Dairy Farm, Delhi-96 **11-06-2021**

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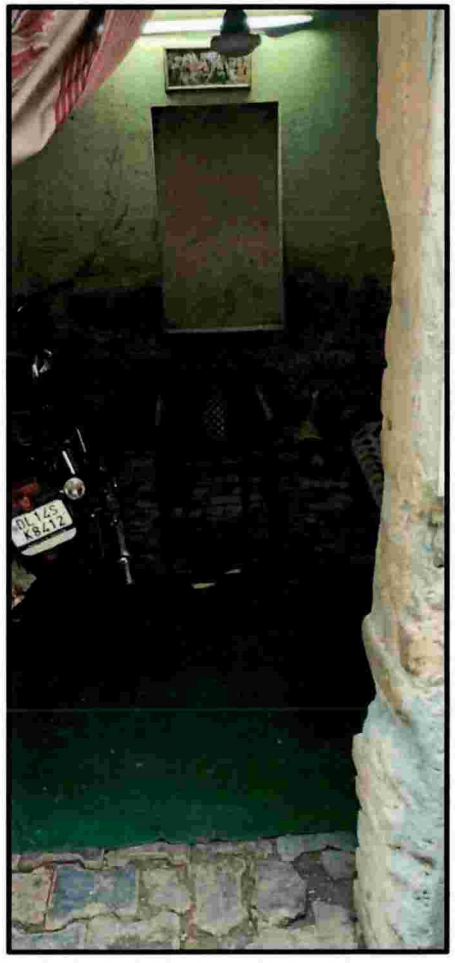
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh, Lalji Yadav, B-390, 391, Gharoli Dairy Farm, Delhi-96

Smt. Rajesh, B-687 to 688, Gharoli Dairy Farm, Delhi-96



Sh. Madan Singh, B-622, Gharoli Dairy Farm, Delhi-110096

1491

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

Sh Vinod, B-701, Gharoli Dairy Farm Delhi-110096

Sh. Sunil Kumar, B-758 to 762, Gharoli Dairy Farm, Delhi-96

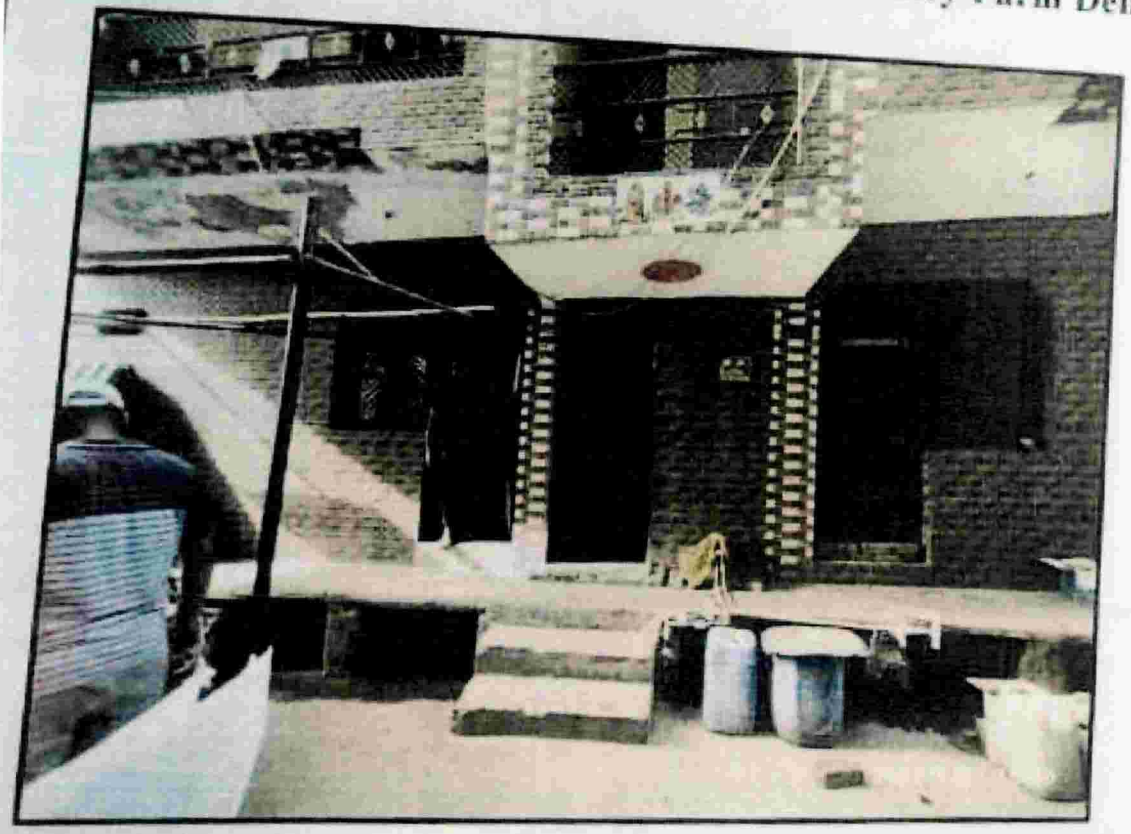
11-06-2021

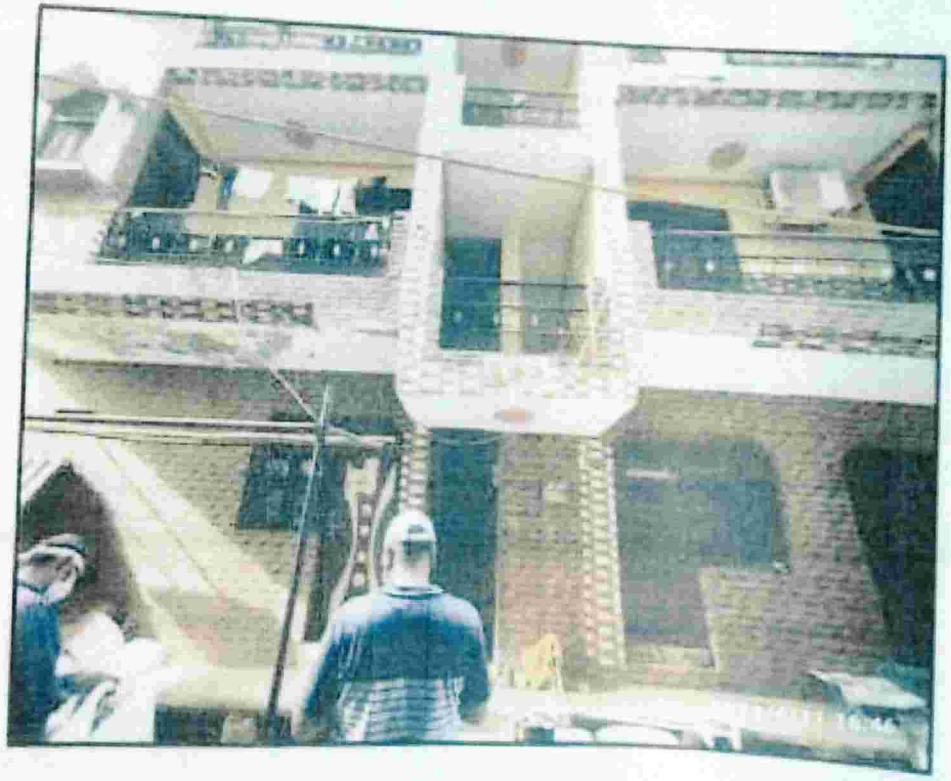
150

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

Sh Gaurav, B-725, Gharoli Dairy Farm Delhi-110096

11-06-2021





151

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh Rambeer s/o Sh Bahadur, B-795, Gharoli Dairy Farm Delhi-110096

152

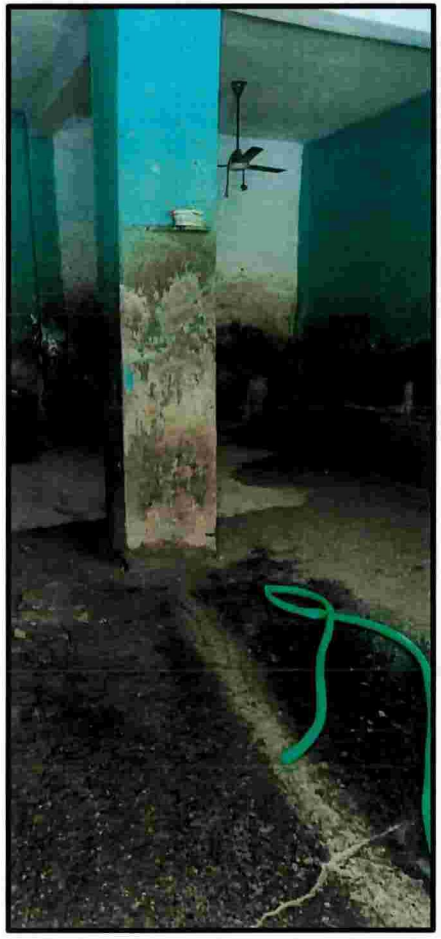
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Ved Prakash, B-1051, Gharoli Dairy Farm, Delhi-96

Sh. Om Prakash, B-1052, Gharoli Dairy Farm Delhi-96

Sh. Rohit Kumar & Sh, Ravi Panwar, B-1000, Gharoli Dairy Farm, Delhi-96



153

JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096

B-996, Gharoli Dairy Farm Delhi-110096

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JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96

Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96

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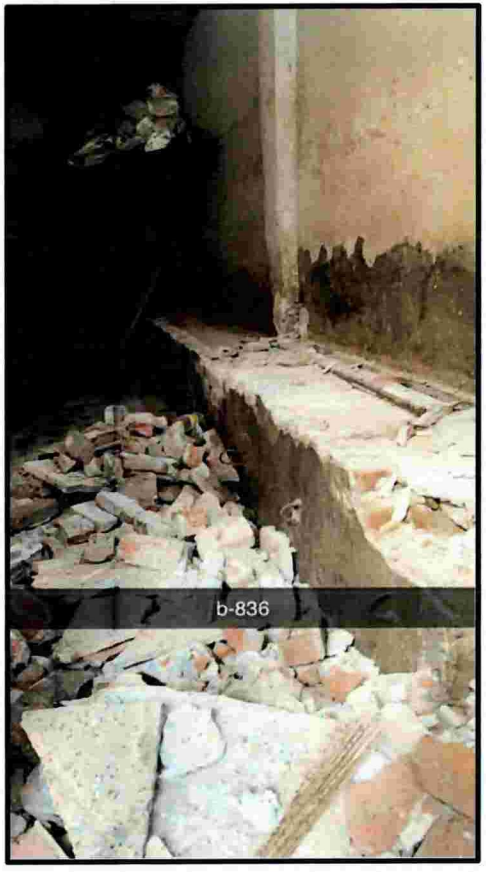
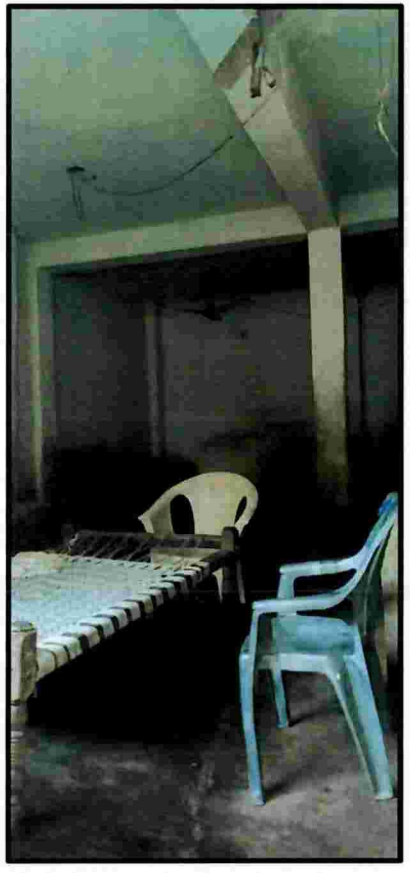
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Om Prakash, B-836, 837, Gharoli Dairy Farm, Delhi-96



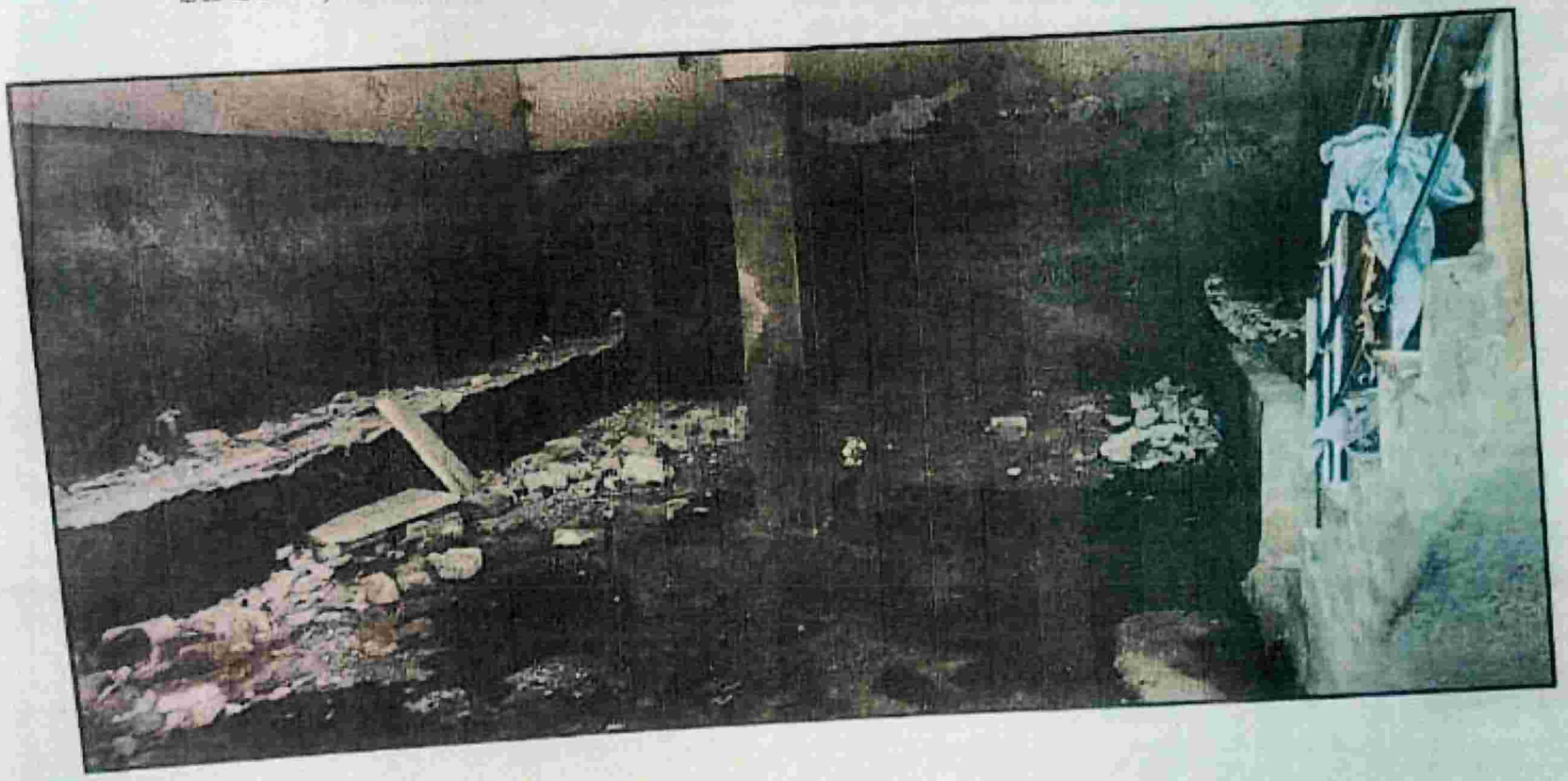
Sh. Mahinder Singh, 929,
Gharoli Dairy Farm, Delhi-96



JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

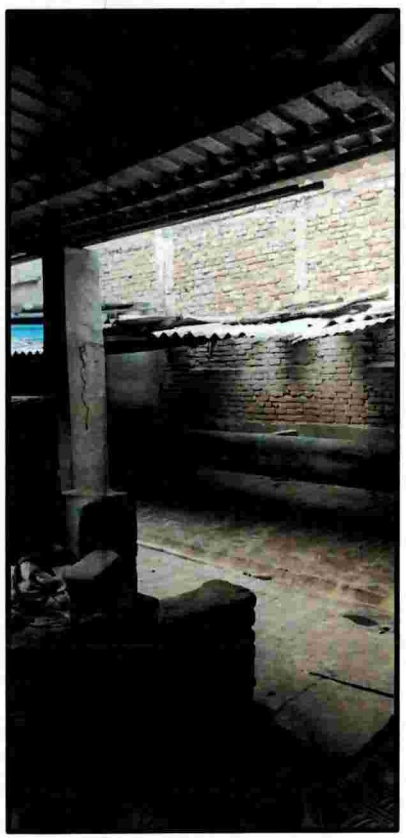
Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096



JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh. Hari Shankar B- 918,919,920,Block Gharoli Dairy Colony Delhi-96



Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96

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JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096

Sh. Mange Ram Nagar, B-724, G/F, Gharoli Dairy Farm, Delhi-110096

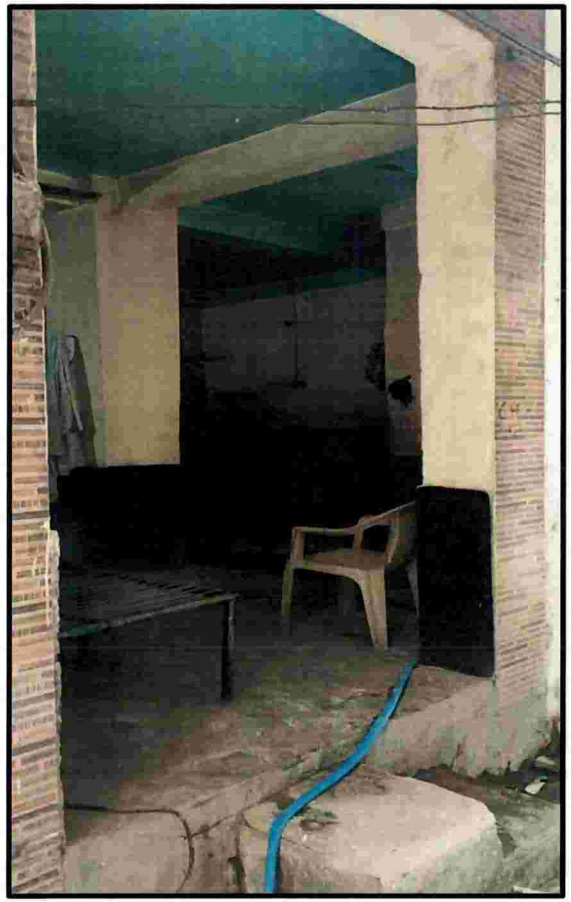
151

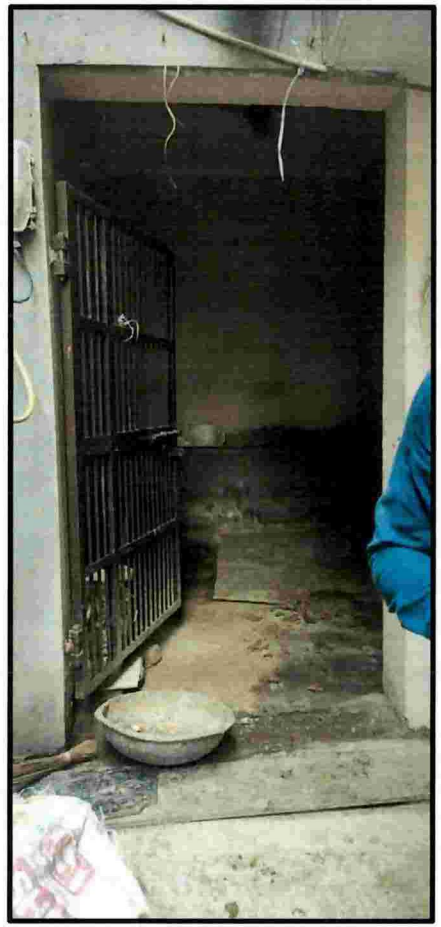
JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

Raj Pal Singh
2-B/292/4, K. No.242, Rajbir Colony
Gharoli village Ext., Delhi-96

11-06-2021

Yatender Singh
B-329, Old No.60, Rajbir Colony, Gharoli Ext., Delhi-96





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JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

11-06-2021

Dairy Adjacent to K.S. Memorial School, Gharoli Village, Delhi-96

Sh. Furkan, C-174, Gali No. 05, Mulla Colony, Gharoli, Ext, Delhi-96

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JOINT ACTION TAKEN AT DAIRY OPERATING AT GHAROLI DAIRY FARM, GHAROLI VILLAGE AND KONDLI BY EDMC, CPCB & DPCC

Neeraj Kumar
A-226-B, Rajveer Colony Harijan Basti, Gharoli, Delhi-96

11-06-2021

Diary No 1487/DLS
14-06-2021

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Annexure-F

Action Taken Report (ATR) on the Report of Joint Survey conducted by the officials of EDMC, CPCB & DPCC of Illegal Dairies in Gharoli Dairy Farm/Colony, Delhi on 10.06.2021 to 11.06.2021

Sr. No.	Name & Address	Dairy Status
1.	Sh. Gourav Shah, A-82, 83, Gharoli Dairy Farm,	Vacant
2.	Omvir Singh, A-90, Gharoli Dairy Farm, Delhi-96	Dairy Closed
3.	Mr. Sant Ram, A-92-94, Gharoli Dairy Farm	Dairy Closed
4.	Sh. Raghuraj,.A-102, Gharoli Dairy Farm, Delhi-96	Dairy Closed
5.	Sh. Anil, A-548, 549, 550 Gharoli Dairy Farm, Delhi-96	Sealed on 03.03.2021
6.	Sh. Puran Maglani, A-553,554,555, Gharoli Dairy Farm Delhi-96	Sealed on 03.03.2021
7.	Sh. Bal Ram Choudhary, A-595/596, Gharoli Dairy Farm	Dairy Closed
8.	Sh. Lilu, A-684, Gharoli Dairy Farm, Delhi-96	Dairy Closed
9.	Sh. Surender Pal, A-729, Gharoli Dairy Farm, Delhi-96	Vacant
10.	Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96	Dairy Closed
11.	Sh Bhopal Singh & Sh Vikas, B-45, Gharoli Dairy Farm Delhi-110096	Dairy Closed
12.	Sh. Vinod Kumar, B-49,50, Gharoli Dairy Farm Delhi-96	Dairy Closed
13.	Sh Sanjay, B-169, Gharoli Dairy Farm Delhi-110096	Dairy Closed
14.	Ch. Banet Bhadana S/o Sh. Jai Karan Singh B-207, Gharoli Dairy Farm, Delhi-96	Sealed on 19.04.2021

Deepak Sanchal

15.	Sh. Jai Karan Singh S/o Surja Singh B-207, Gharoli Dairy Farm, Delhi-96	Sealed on 19.04.2021
16.	Sh. Ashok Kumar, B-269-270, Gharoli Dairy Farm, Delhi-96	Dairy Closed
17.	Smt. Harwati, B-279, Gharoli Dairy Colony, Delhi-96	Dairy Closed
18.	M/s Bhopal, B-379-381, Gharoli Dairy Colony, Delhi-96	Dairy Closed
19.	M/s Virender Singh, B-382-386 Gharoli Dairy Colony, Delhi-96	Dairy Closed
20.	Sh, Lalji Yadav, B-390, 391, Gharoli Dairy Farm, Delhi-96	Vacant
21.	Sh. Raj Kumar Panday, B-411to 415, Gharoli Dairy Farm, Delhi-96	Dairy Closed
22.	Sh. Kamal Singh, B-416, Gharoli Dairy Farm, Delhi-96	Vacant
23.	Sh. Kamal Singh, B-422 &424 Gharoli Dairy Farm, Delhi-96	Vacant
24.	Sh. Harbash Lal, B-430 & 431, Gharoli Dairy Farm, Delhi-96	Vacant
25.	Sh. Ranbir Singh, B-442, Gharoli Dairy Farm, Delhi-96	Vacant
26.	Sh Ranveer Singh, B-447 Gharoli Dairy Farm Delhi-110096	Dairy Closed
27.	Sh. Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96	Dairy Closed
28.	Sh. Jagveer Nagar, B-488, Gharoli Dairy Farm, Delhi96	Dairy Closed
29.	Sh. Bharam Singh, B-542, 543, Gharoli Dairy Farm, Delhi-96	Vacant

30.	Sh. Rakesh Kumar, B-544, 545,546, Gharoli Dairy Farm, Delhi-96	Dairy Closed
31.	Sh. Charan Singh, B-552 TO 554, G/F, Gharoli Dairy Farm, Delhi-96	Vacant
32.	Sh Harish s/o Sh Bahadur Chand, B-601, Gharoli Dairy Farm Delhi-110096	Dairy Closed
33.	Sh. Madan Singh, B-622, Gharoli Dairy Farm, Delhi-110096	Dairy Closed
34.	Smt. Rajesh, B-687 to 688, Gharoli Dairy Farm, Delhi-96	Vacant
35.	Sh Vinod, B-701, Gharoli Dairy Farm Delhi-110096	Dairy Closed
36.	Sh. Mange Ram Nagar, B-724, G/F, Gharoli Dairy Farm, Delhi-110096	Vacant
37.	Sh. Sunil Kumar, B-758 to 762, Gharoli Dairy Farm, Delhi-96	Dairy Closed
38.	Sh Rambeer s/o Sh Bahadur, B-795, Gharoli Dairy Farm Delhi-110096	Dairy Closed
39.	Sh. Om Prakash, B-836, 837, Gharoli Dairy Farm, Delhi-96	Dairy Closed
40.	Smt Rekha, B-839, Gharoli Dairy Farm Delhi-110096	Dairy Closed
41.	Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096	Dairy Closed
42.	Smt. Krishna, B-877, Gharoli Dairy Farm, Delhi-96	Vacant
43.	Smt. Kam lesh, B-878&879, Gharoli Dairy Farm, Delhi-96	Vacant
44.	Sh. Balraj, B-880 GF, Gharoli Dairy Farm, Delhi-96	Vacant

Deepak Sanchal

45.	Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96	Dairy Closed
46.	Sh. Ashok Kumar, B-899 to 904, &910 to 912, Gharoli Dairy Farm Delhi-96	Vacant
47.	Sh. Hari Shankar B-918,919,920,Block Gharoli Dairy Colony Delhi-96	Dairy Closed
48.	Sh. Mahinder Singh, B-927-929, Gharoli Dairy Farm, Delhi-96	Dairy Closed
49.	Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96	Dairy Closed
50.	Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96	Dairy Closed
51.	Sh Attar Singh, B-996, Gharoli Dairy Farm Delhi-110096	Dairy Closed
52.	Sh. Anju, B-997, Block Gharoli Dairy Farm, Delhi-110096	Vacant
53.	Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096	Dairy Closed
54.	Sh. Rohit Kumar & Sh, Ravi Panwar, B-1000, Gharoli Dairy Farm, Delhi-96	Dairy Closed
55.	Sh. Sant Ram, B-1002, Gharoli Dairy Farm, Delhi-96	Vacant
56.	Sh. Harindar Nagar, B-1021, Gharoli Dairy farm, Delhi-96	Vacant
57.	Sh. Ved Prakash, B-1051, Gharoli Dairy Farm, Delhi-96	Dairy Closed
58.	Sh. Om Prakash, B-1052, Gharoli Dairy Farm Delhi-96	Dairy Closed

Officials of EDMC **Officials of DPCC** **Officials of CPCB**

Annexure – G7 167

1489
14-06-21 15-06-21

Action Taken Report (ATR) on the Joint Survey conducted by officials of EDMC, CPCB and DPCC of illegal dairies in Gharoli Village & Kondli Village, Delhi on 11.06.2021

Sr. No.	Name & Address	Dairy Status
1.	Neeraj Kumar A-226-B, Rajveer Colony Harijan Basti, Gharoli, Delhi-96	SEALED
2.	Dharmender & Raj Bala F-70, Khasra No.253-F/Floor, Kondli, Delhi-96	Self closed
3.	Raj Pal Singh 2-B/292/4, K. No.242, Rajbir Colony Gharoli village Ext., Delhi-96	SEALED
4.	Yatender Singh B-329, Old No.60, Rajbir Colony, Gharoli Ext., Delhi-96	SEALED
5.	Proprietor of Dairy I Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96	SEALED**
6.	Proprietor of Dairy II Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96	SEALED**
7.	Furkan C-174, Gali No.05, Mulla Colony, Gharoli Ext., Delhi-96	Self closed
8.	Sh Anish Kumar, House No-16, Village Gharoli, Delhi-96	SEALED*

* Unit Sealed on the spot on 11.06.2021

** Two units were found adjacent to each other and sealed on 11.06.2021

Officials of EDMC

Officials of DPCC

Officials of CPCB

Annexure – H

By Speed post/By hand

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : http://dpcc.delhigovt.nic.in

F.No. DPCC/CMC-I/OA-1002/2018/ 1475-1478 Dated: 16.06.2021

Office of Director/VS/EDMC/HQ.
Dy. No. 1515
Date 17/06/21

To,

The Director (Veterinary)
East Delhi Municipal Corporation
419, FIE, Udyog Sadan,
Patparganj Industrial Area, Delhi 110092

Subject: Direction u/s 33(A) of Water (Prevention and Control) Act, 1974.

Sir,

Please find enclosed herewith copy of directions issued in respect of 66 dairies in compliance to the order of Hon'ble NGT in the matter of Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors. regarding operation of illegal dairies in Gharoli and Kondli. You are requested to kindly take necessary action at your end.

Encl: Copy of 66 Directions issued to 66 Dairy.

Yours Sincerely,

P.S Pankaj
SEE, CMC-I

Copy to:

1. The Commissioner, East Delhi Municipal Corporation
   419, FIE, Udyog Sadan, Patparganj Industrial Area, Delhi 110092
2. Member Secretary, DPCC
3. Master File

Speed Post/By hand

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-I/OA-1002/2018/823-830 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Omvir Singh, A-90, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Omvir Singh, A-90, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Omvir Singh, A-90, Gharoli Dairy

Speed Post/By hand

(3)

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-I/OA-1002/2018/831-838 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Mr. Sant Ram, A-92-94, Gharoli Dairy Farm, Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas". issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Mr. Sant Ram, A-92-94, Gharoli Dairy Farm, Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Mr. Sant Ram, A-92-94, Gharoli
Dairy Farm, Delhi-110096

Speed Post/By hand

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-I/OA-1002/2018/839-846 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Raghuraj,.A-102, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Raghuraj,.A-102, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Raghuraj,.A-102, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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(5)

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
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F. No. DPCC/CMC-I/OA-1002/2018/847-854 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Anil, A-548, 549, 550 Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Anil, A-548, 549, 550 Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Anil, A-548, 549, 550 Gharoli
Dairy Farm, Delhi-96

(6)

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/855-862 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Puran Maglani, A-553,554,555, Gharoli Dairy Farm Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Puran Maglani, A-553,554,555, Gharoli Dairy Farm Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Puran Maglani, A-553,554,555,
Gharoli Dairy Farm Delhi-96

(7)

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
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F. No. DPCC/CMC-I/OA-1002/2018/863-870 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Bal Ram Choudhary, A-595/596, Gharoli Dairy Farm, Delhi110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Bal Ram Choudhary, A-595/596, Gharoli Dairy Farm, Delhi110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Bal Ram Choudhary, A-595/596,
Gharoli Dairy Farm, Delhi110096

(8)

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
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F. No. DPCC/CMC-I/OA-1002/2018/871-878 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Lilu, A-684, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Lilu, A-684, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Lilu, A-684, Gharoli Dairy Farm,
Delhi-96

(9)

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
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F. No. DPCC/CMC-I/OA-1002/2018/879-886 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Surender Pal, A-729, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Surender Pal, A-729, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Surender Pal, A-729, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/887-894 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Girdhari Lal, A-909,910 GF, Gharoli Dairy Farm Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Girdhari Lal, A-909,910 GF,
Gharoli Dairy Farm Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/895-902 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Bhopal Singh & Sh Vikas, B-45, Gharoli Dairy Farm Delhi-110096 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Bhopal Singh & Sh Vikas, B-45, Gharoli Dairy Farm Delhi-110096**
- shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Bhopal Singh & Sh Vikas, B-45,
Gharoli Dairy Farm Delhi-110096

(12)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/903-910 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Vinod Kumar, B-49,50, Gharoli Dairy Farm Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Vinod Kumar, B-49,50, Gharoli Dairy Farm Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Vinod Kumar, B-49,50, Gharoli
Dairy Farm Delhi-96

(13)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/911-918 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Sanjay, B-169, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Sanjay, B-169, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Sanjay, B-169, Gharoli Dairy Farm Delhi-110096

Speed Post/By hand

(14) (18)

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F. No. DPCC/CMC-I/OA-1002/2018/919-926 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Ch. Banet Bhadana S/o Sh. Jai Karan Singh B-207, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Ch. Banet Bhadana S/o Sh. Jai Karan Singh B-207, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Ch. Banet Bhadana S/o Sh. Jai Karan Singh B-207, Gharoli Dairy Farm, Delhi-96

(15)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/927-934 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Jai Karan Singh S/o Surja Singh B-207, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Jai Karan Singh S/o Surja Singh B-207, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Jai Karan Singh S/o Surja Singh
B-207, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

(16)

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F. No. DPCC/CMC-I/OA-1002/2018/935-942 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ashok Kumar, B-269-270, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Ashok Kumar, B-269-270, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Ashok Kumar, B-269-270,
Gharoli Dairy Farm, Delhi-96

(17)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/943-950 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Smt. Harwati, B-279, Gharoli Dairy Colony, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas", issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Smt. Harwati, B-279, Gharoli Dairy Colony, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Smt. Harwati, B-279, Gharoli Dairy Colony, Delhi-96

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
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F. No. DPCC/CMC-I/OA-1002/2018/951-958 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s M/s Bhopal, B-379-381, Gharoli Dairy Colony, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s M/s Bhopal, B-379-381, Gharoli Dairy Colony, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(S.S. Pankaj)
SEE, CMC-I

To,

M/s

M/s Bhopal, B-379-381, Gharoli Dairy Colony, Delhi-96

(19)

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/959-966 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s M/s Virender Singh, B-382-386 Gharoli Dairy Colony, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s M/s Virender Singh, B-382-386 Gharoli Dairy Colony, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

M/s Virender Singh, B-382-386
Gharoli Dairy Colony, Delhi-96

Speed Post/By hand

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(20)

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F. No. DPCC/CMC-I/OA-1002/2018/967-974 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh, Lalji Yadav, B-390, 391, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh, Lalji Yadav, B-390, 391, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh, Lalji Yadav, B-390, 391, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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(21)

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F. No. DPCC/CMC-I/OA-1002/2018/975-982 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Qrs." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Raj Kumar Panday, B-411to 415, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Raj Kumar Panday, B-411to 415, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Raj Kumar Panday, B-411to 415,
Gharoli Dairy Farm, Delhi-96

(22)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/983-990 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Kamal Singh, B-416, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Kamal Singh, B-416, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Kamal Singh, B-416, Gharoli
Dairy Farm, Delhi-96

(23)

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/991-998 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Kamal Singh, B-422 &424 Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Kamal Singh, B-422 &424 Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Kamal Singh, B-422 &424
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/999-1006 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Harbash Lal, B-430 & 431, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Harbash Lal, B-430 & 431, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Harbash Lal, B-430 & 431,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1007-1014 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ranbir Singh, B-442, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Ranbir Singh, B-442, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Ranbir Singh, B-442, Gharoli
Dairy Farm, Delhi-96

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Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1015-1022 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Ranveer Singh, B-447 Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Ranveer Singh, B-447 Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Ranveer Singh, B-447 Gharoli
Dairy Farm Delhi-110096

(27)

Speed Post/By hand

1919

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : http://dpcc.delhigovt.nic.in

F. No. DPCC/CMC-I/OA-1002/2018/1023-1030 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Pramod ChaudharyB-451&452, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Pramod ChaudharyB-451&452,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1031-1038 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Jagveer Nagar, B-488, Gharoli Dairy Farm, Delhi96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Jagveer Nagar, B-488, Gharoli Dairy Farm, Delhi96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Jagveer Nagar, B-488, Gharoli
Dairy Farm, Delhi96

Speed Post/By hand

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(29)

DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1039-1046 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Bharam Singh, B-542, 543, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Bharam Singh, B-542, 543, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Bharam Singh, B-542, 543,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1047-1054 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Rakesh Kumar, B-544, 545,546, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Rakesh Kumar, B-544, 545,546, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Rakesh Kumar, B-544, 545,546,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1055-1062 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Charan Singh, B-552 TO 554, G/F, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Charan Singh, B-552 TO 554, G/F, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Charan Singh, B-552 TO 554,
G/F, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1063-1070 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Harish s/o Sh Bahadur Chand, B-601, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Harish s/o Sh Bahadur Chand, B-601, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Harish s/o Sh Bahadur Chand, B-601, Gharoli Dairy Farm Delhi-110096

Speed Post/By hand

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(33)

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F. No. DPCC/CMC-I/OA-1002/2018/1071-1078 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Madan Singh, B-622, Gharoli Dairy Farm, Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas", issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Madan Singh, B-622, Gharoli Dairy Farm, Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Madan Singh, B-622, Gharoli
Dairy Farm, Delhi-110096

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1079-1086 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Smt. Rajesh, B-687 to 688, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Smt. Rajesh, B-687 to 688, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Smt. Rajesh, B-687 to 688, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1087-1094 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Vinod, B-701, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Vinod, B-701, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Vinod, B-701, Gharoli Dairy Farm
Delhi-110096

Speed Post/By hand 203

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1095-1102 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Mange Ram Nagar, B-724, G/F, Gharoli Dairy Farm, Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Mange Ram Nagar, B-724, G/F, Gharoli Dairy Farm, Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Mange Ram Nagar, B-724, G/F,
Gharoli Dairy Farm, Delhi-110096

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1103-1110 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Sunil Kumar, B-758 to 762, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Sunil Kumar, B-758 to 762, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Sunil Kumar, B-758 to 762,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1111-1118 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Rambeer s/o Sh Bahadur, B-795, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Rambeer s/o Sh Bahadur, B-795, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Rambeer s/o Sh Bahadur, B-795,
Gharoli Dairy Farm Delhi-110096

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/1119-1126 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Om Prakash, B-836, 837, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Om Prakash, B-836, 837, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Om Prakash, B-836, 837, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1127-1134 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Smt Rekha, B-839, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Smt Rekha, B-839, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Smt Rekha, B-839, Gharoli Dairy
Farm Delhi-110096

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1135-1142 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Sunil, B-873, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Sunil, B-873, Gharoli Dairy Farm
Delhi-110096

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/1143-1150 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Smt. Krishna, B-877, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Smt. Krishna, B-877, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Smt. Krishna, B-877, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1151-1158 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Smt. Kam lesh, B-878&879, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Smt. Kam lesh, B-878&879, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Smt. Kam lesh, B-878&879, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1159-1166 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Balraj, B-880 GF, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Balraj, B-880 GF, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Balraj, B-880 GF, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand 212

DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/1167-1174 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Ravindar B-886, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1175-1182 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ashok Kumar, B-899 to 904, &910 to 912, Gharoli Dairy Farm Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Ashok Kumar, B-899 to 904, &910 to 912, Gharoli Dairy Farm Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Ashok Kumar, B-899 to 904,
&910 to 912, Gharoli Dairy Farm
Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1183-1190 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Hari Shankar B- 918,919,920,Block Gharoli Dairy Colony Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Hari Shankar B- 918,919,920,Block Gharoli Dairy Colony Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Hari Shankar B-
918,919,920,Block Gharoli Dairy
Colony Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1191-1198 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Mahinder Singh, B-927-929, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Mahinder Singh, B-927-929, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Mahinder Singh, B-927-929,
Gharoli Dairy Farm, Delhi-96

Speed Post/By hand 216

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F. No. DPCC/CMC-I/OA-1002/2018/1199-1206 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint 'committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Vijay Pal, B-985, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1207-1214 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Jagat Singh, B-991, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1215-1222 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint 'committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Attar Singh, B-996, Gharoli Dairy Farm Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Attar Singh, B-996, Gharoli Dairy Farm Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh Attar Singh, B-996, Gharoli Dairy Farm Delhi-110096

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1223-1230 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Anju, B-997, Block Gharoli Dairy Farm, Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Anju, B-997, Block Gharoli Dairy Farm, Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Anju, B-997, Block Gharoli Dairy Farm, Delhi-110096

Speed Post/By hand 220

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F. No. DPCC/CMC-I/OA-1002/2018/1231-1238 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Sunil, B-998, G/F, Gharoli Dairy Farm, Delhi-110096

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
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F. No. DPCC/CMC-I/OA-1002/2018/1239-1246 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Rohit Kumar & Sh, Ravi Panwar, B-1000, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Rohit Kumar & Sh, Ravi Panwar, B-1000, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Rohit Kumar & Sh, Ravi
Panwar, B-1000, Gharoli Dairy Farm,
Delhi-96

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/1247-1254 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint ,committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Sant Ram, B-1002, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Sant Ram, B-1002, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Sant Ram, B-1002, Gharoli Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1255-1262 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Harindar Nagar, B-1021, Gharoli Dairy farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Harindar Nagar, B-1021, Gharoli Dairy farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Harindar Nagar, B-1021, Gharoli
Dairy farm, Delhi-96

Speed Post/By hand

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DELHI POLLUTION CONTROL COMMITTEE
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F. No. DPCC/CMC-I/OA-1002/2018/1263-1270 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Ved Prakash, B-1051, Gharoli Dairy Farm, Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Ved Prakash, B-1051, Gharoli Dairy Farm, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Ved Prakash, B-1051, Gharoli
Dairy Farm, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1271-1278 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Om Prakash, B-1052, Gharoli Dairy Farm Delhi-96(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Om Prakash, B-1052, Gharoli Dairy Farm Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Om Prakash, B-1052, Gharoli
Dairy Farm Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1279-1286 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Neeraj Kumar, A-226-B, Rajveer Colony Harijan Basti, Gharoli, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Neeraj Kumar, A-226-B, Rajveer Colony Harijan Basti, Gharoli, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pathak)
SEE, CMC-I

To,

M/s Neeraj Kumar
A-226-B, Rajveer Colony Harijan Basti,
Gharoli, Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1287-1294 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Dharmender & Raj Bala, F-70, Khasra No.253-F/Floor, Kondli, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Dharmender & Raj Bala F-70, Khasra No.253-F/Floor, Kondli, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s Dharmender & Raj Bala
F-70, Khasra No.253-F/Floor, Kondli,
Delhi-96

Speed Post/By hand 228

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F. No. DPCC/CMC-I/OA-1002/2018/1295-1302 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Raj Pal Singh, 2-B/292/4, K. No.242, Rajbir Colony Gharoli village Ext., Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Raj Pal Singh, 2-B/292/4, K. No.242, Rajbir Colony Gharoli village Ext., Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Raj Pal Singh
2-B/292/4, K. No.242, Rajbir Colony
Gharoli village Ext., Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1303-1310 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Yatender Singh, B-329, Old No.60, Rajbir Colony, Gharoli Ext., Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Yatender Singh B-329, Old No.60, Rajbir Colony, Gharoli Ext., Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Yatender Singh
B-329, Old No.60, Rajbir Colony,
Gharoli Ext., Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1311-1318 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Proprietor of Dairy I Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Proprietor of Dairy I, Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Proprietor of Dairy I
Adjacent to K.S. Memorial School,
Gharoli Village, BSES Pillar No.101,
Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1319-1326 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Proprietor of Dairy II, Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Proprietor of Dairy II Adjacent to K.S. Memorial School, Gharoli Village, BSES Pillar No.101, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(S.S. Pankaj)
SEE, CMC-I

To,

M/s Proprietor of Dairy II
Adjacent to K.S. Memorial School,
Gharoli Village, BSES Pillar No.101,
Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1327-1334 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Furkan, C-174, Gali No.05, Mulla Colony, Gharoli Ext., Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Furkan, C-174, Gali No.05, Mulla Colony, Gharoli Ext., Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Furkan
C-174, Gali No.05, Mulla Colony, Gharoli
Ext., Delhi-96

Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/1335-1342 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh Anish Kumar, House No-16, Village Gharoli, Delhi-96 (here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh Anish Kumar, House No-16, Village Gharoli, Delhi-96** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(P.S. Pankaj)
SEE, CMC-I

To,

M/s Sh Anish Kumar, House No-16,
Village Gharoli, Delhi-96

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Speed Post/By hand

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F. No. DPCC/CMC-I/OA-1002/2018/815-822 Dated: 16.06.2021

Subject: Directions for Closure u/s 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 amended to date.

Whereas, Hon'ble National Green Tribunal vide its order dated 01.04.2019 and 08.07.2019 in OA No.46/2018 in the matter of "Nuggehalli Jayasimha V/s GNCT of Delhi" has taken a serious view of non-implementation of Water (Prevention & Control of Pollution) Act, 1974, as amended to date by Dairy Farms in Delhi.

And whereas, Hon'ble National Green Tribunal vide its order dated 27.05.2021 in OA No. 1002/2018 in the matter of "Abhisht Kusum Gupta V/s State of Uttar Pradesh & Ors." Stated as under:

"11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene.....A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021."

And whereas, in compliance of the Hon'ble NGT order dated 27.05.2021, a joint inspection was conducted by officials of CPCB , DPCC and EDMC from 04.06.2021 to 07.06.2021 in respect of Dairies farms in Kondli, Gharoli Village and Gharoli Dairy farms.

And whereas, you M/s Sh. Gourav Shah, A-82, 83, Gharoli Dairy Farm, Delhi110096(here in after referred as "Addressee") were operating your aforesaid unit at the above said address and engaged in the activity of Cattle dairy Farm.

And whereas during inspection you were found operating the dairy without obtaining Consent to Establish & Consent to Operate under Water Act from DPCC and were found not following the "Guidelines for Environmental Management of Dairy Farms and Gaushalas" issued by CPCB and discharging the waste water and cow dung into drain.

Now therefore, the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974, hereby issue the following directions:

- That the addressee i.e. **M/s Sh. Gourav Shah, A-82, 83, Gharoli Dairy Farm, Delhi110096** shall stop operations of the dairy with immediate effect.
- That the concerned East MCD shall take necessary action for the effective closure of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in BSES shall disconnects the electricity/power supply connection of the addressee Cattle dairy Farm with immediate effect.
- That the concerned authority in DJB disconnects the water supply connection of the addressee Cattle dairy Farm with immediate effect.

You shall be liable for penal action under the provision of u/s 33 (A) of Water (Prevention & Control of Pollution) Act 1974 in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

(R.S. Pankaj)
SEE, CMC-I

To,

M/s

Sh. Gourav Shah, A-82, 83, Gharoli Dairy Farm, Delhi110096

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Item No. 01 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

I.A. Nos. 109 to 111/2021
IN
Original Application No. 1002/2018

Abhisht Kusum Gupta — Applicant

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

Virender Singh & Ors. — Applicants in the IAs

Date of hearing: 27.05.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant: Ms. Malvika Trivedi, Senior Advocate with Mr. Nipun Katyal, Advocate in I.A Nos. 109 to 111/2021

Respondent: Mr. Balendu Shekhar, Advocate for EDMC

ORDER

1. This order will dispose of I.A. Nos. 109 to 111/2021 filed by Mr. Virender Singh and 19 others seeking impleadment, quashing of closure notice dated 24.02.2021 issued by the East Delhi Municipal Corporation (EDMC) and stay of the said closure notice respectively. The fact remains that this is indirect method of challenging the said notice by way of an IA, though otherwise NGT is neither appellate forum against the said notice nor original challenge is maintainable. Ground for taking this route is said to be 'misinterpretation' of NGT order by the EDMC. However, we have heard learned Counsel for the applicants at length on merits. Earlier the

applicants moved the Delhi High Court by way of writ petition which was withdrawn to move this Tribunal.

2. The applicants have referred to **five** earlier orders of this Tribunal dated 30.11.2018, 19.02.20219, 11.09.2019, 25.02.2020 and 06.11.2020 in the main matter, which is now fixed for further hearing on 22.6.2021. The issue raised in the main application concerns pollution of irrigation canal near Sector 137, NOIDA.

3. We may give a brief resume of the five orders referred to in the application to understand the background. Vide **first** order dated 30.11.2018, the Tribunal sought a factual report from NOIDA and UPPCB in response to allegation of pollution of the drain in question. As per report dated 14.02.2019, it was stated that apart from local pollution, pollution from Delhi (Village Kondli) was also being discharged into the drain. Accordingly, vide **second** order dated 19.02.2019, the Tribunal directed the CPCB, DPCC, DJB and EDMC to be part of the joint Committee apart from the UP PCB and NOIDA. The said joint Committee gave its report dated 18.04.2019 and supplementary report dated 08.07.2019 *inter alia* stating that source of pollution in Delhi was unauthorized colonies namely GD colony, Gharauli village and Kondli village which were discharging their untreated sewage to drainage system meeting the drain in question at Noida Sector 137. **It was recommended that in respect of pollution in Delhi, action should be taken by EDMC and DJB which should include decentralized treatment facility for the dairy farms at Gharauli village.** In the supplementary report it was mentioned that CPCB mentioned that it has given **direction under Section 5 of the Environment (Protection) Act, 1986 in respect of Delhi** as follows:-

"*1.* ***Directions issued to EDMC:***

i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system.
ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators.

2. ***Directions issued to DJB:***

i. To initiate legal proceedings against the residents of GD colony, Gharauli village and Kondli village, Delhi having failed to take sewer connections.

ii. To ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped."

4. The statutory direction of CPCB is not under challenge. The Tribunal, accordingly, vide **third** order dated 11.9.2019, directed further remedial action, including taking of performance guarantee from the EDMC and DJB. The matter was then considered by the **fourth** order on 25.02.2020 in the light of status report dated 01.11.2019 filed by the CPCB. In respect of the subject in question, the status was mentioned as follows:

"

Sl. No	Department	Directions of CPCB and NGT	Status report	Recommendations
4.	EDMC	i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system. ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan/Legal action shall be initiated against such violators. ii. Hon'ble NGT directed to submit furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in the terms of the directions of the CPCB, failing which the said amount will be forfeited.	i. EDMC has informed during the meeting that 591 Challan issued to residents of Kondli and Gharauli for disposing their wastewater into drain and Show-Cause notice is also issued to illegal dairies for discharging waste in drain. ii. East Delhi Municipal Corporation Veterinary Services Department Vide email dated 31/10/2019 provided the action taken report indicating action taken against the illegal dairy farms at Gharoli colony. Copy attached as Annexure-VIII. iii. Performance Bank Guarantee was not submitted. However, it was informed that same was approved by Competent Authority and will be submitted in one week time.	i. EDMC should ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators. ii. The dairy farms be shifted to outskirt of the area in a time bound manner.

5. The Tribunal directed further action. The matter was last considered by **fifth** order dated 06.11.2020 in the light of further status report dated 29.10.2020. The present issue was considered as follows:-

> *"9. Learned counsel for EDMC, on instructions says, that there is a proposal to shift the dairies but that is not possible in absence of land. We find this excuse untenable only to avoid responsibility. The plea raised is not a justification for permitting violation of law by the dairies to the detriment of the rights of the citizens.* ***To enforce rule of law and prevent the causing of pollution and hazard to the health of the inhabitants, activities operating in violation must be forthwith stopped and compensation recovered for the violations. Prosecution may be initiated and source of pollution may be closed. DPCC must also take necessary action on its part. If the EDMC remains non-compliant, the Commissioner will be personally held responsible.*** *Let the compliance report be file within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

6. We note from record that CA (Diary No.) 5433/2021 State of UP vs. Abhisht Kusum Gupta has been dismissed by the Hon'ble Supreme Court on the ground of limitation against an earlier order in this matter. As already mentioned, the matter is now scheduled to be listed for hearing on 22.06.2021. In the meanwhile, the EDMC has issued closure notice dated 24.02.2021, which is said to be 'misinterpretation' of order of this Tribunal and otherwise unsustainable.

7. The impugned order, after referring to the above proceedings, mentions that:

> ***"5. There is no facility for treating of dairy waste in Gharoli Dairy Colony and Gharoli Village. Thus, to comply the order of Hon'ble NGT court is a priority for EDMC to check the pollution of Irrigation Canal in Section 137, Noida, Uttar Pradesh. Therefore, closing of diaries at above area is unavoidable.***
>
> ***6. Therefore, you are hereby directed to close down your dairy business at your premises within days after receipt of this notice or otherwise department will take suitable action against you including sealing action of your dairy."***

8. Main contention on behalf of the applicants in IAs is that action of the EDMC is based on wrong interpretation of order dated 06.11.2020. The dairies in question have been in existence since 1976. The applicants have been paying electricity bills, license fee and renewal fee for the license to operate the dairies. They are getting water supply from private operators, in absence of water supply by the DJB. **They are in the process of installing bio-gas plant for which land is required. They will not discharge dung into the sewer or contribute to the air or water pollution if amiable solution is found by the Tribunal. The closure will affect the right to livelihood. Waste generated is not hazardous and is being duly collected. Bio-medical waste Management Rules, 2016 are also being complied with. In absence of infrastructure for proper handling of waste, the Municipal Corporation should facilitate the same by composting bio-gas production, manufacturing of dung wood.** The applicants approached the Delhi High Court by way of *W.P (C) 4396/2021, Virender Singh v. East Delhi Municipal Corporation & Ors.*, which was disposed of as follows:-

> *"Learned counsel for the petitioner seeks leave to withdraw the petition with liberty to approach the National green Tribunal for appropriate directions.*
>
> *The petition is accordingly dismissed as withdrawn with the liberty as prayed for."*

9. Learned Counsel for the EDMC has opposed the application by pointing out that currently pollution is being discharged in the drain or on land and thus there was no option except to pass closure order to enforce the law. There is continued violation of environmental norms, statutory direction of the CPCB and the Water (Prevention and Control of Pollution) Act, 1974 (the Water Act), Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment (Protection) Act, 1986 (the EP Act).

Mere holding of license for operating the dairy or allotment of land for the purpose does not create any right to violate the environment laws. The action of the EDMC is thus consistent with the mandate of law of ensuring that no pollutant is discharge into a water body which is criminal offense under Section 26 read with other provisions of the Water Act. An activity which is crime under the law of the land has to be stopped. Further reference has been made to an order of this Tribunal on the subject dated 08.10.2020 in *O.A No. 46/2018, Nuggehalli Jayasimha v. Government of NCT of Delhi.* Therein, reference was made to the **judgement of Delhi High Court in *Common Cause v. UOI (2007 SCC Online Del 863)*, that hygiene and protection of environment in operating dairies in Delhi was required.** Under the directions of Delhi High Court, a policy was framed by the MCD on 17.07.2010, laying down standards to be followed. The Tribunal also referred to report of the Expert Committee constituted by the Indian Council for Agricultural Research, Government of India dated 01.11.2016 under the Chairmanship of Dr. Arjava Sharma, Director, ICARNBAGR, Karnal on sustainable management of the cattle in the light of adverse consequences of the dairy activities on the environment. On direction of the Tribunal, the CPCB proposed guidelines which were filed with its report dated 01.10.2020 proposing regulatory mechanism in the form of consents under the Water and the Air Acts. The Tribunal directed the mechanism to be finalized and published. In the said matter also, CA7285/2019 filed by the South Delhi Municipal Corporation against earlier direction of the Tribunal was dismissed by the Hon'ble Supreme Court on 16.9.2019. 1t will be appropriate to reproduce extracts from the said order:-

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1. The issue for consideration is the enforcement of environmental norms in functioning of dairies. The Tribunal earlier considered the grievance that ***unscientific management of solid and liquid waste from such dairies, by dumping such waste in drains or***

in open generates Ammonia and Nitrogen oxides in the air and nitrate in soil and ground water. The odour from dairies negatively impacts the air quality. Ammonia is wafted into the air from manure lagoons. Gases known as volatile organic compounds are created by the huge piles of feed. The foul smell from the dairy causes migraine and headache. People have no option but to inhale the impure/foul air present in the atmosphere. In the light of inspection reports dated 04.12.2015 and 15.12.2015, prepared by the Animal Welfare Board of India, it was noted that there was rampant use of Schedule H drugs, oxytocin injections, syringes, plastic bottles and other veterinary drugs etc. which are disposed of improperly and in unscientific manner, in violation of Bio-medical Waste Management Rules, 2016. The dairies were not following waste management practices. There was violation of Food Safety and Standards (Licence and Registration of Food Businesses) Regulations, 2011.

2. The Tribunal issued directions for enforcement of norms against which Civil Appeal No. 7285/2019, filed by the SDMC, was dismissed by the Hon'ble Supreme Court. The Tribunal referred to the judgement of the Delhi High Court in Common Cause v. UOI, (2007 SCC Online Del 863), wherein Municipal Corporation of Delhi was directed to formulate a licensing policy under Section 417 of the Delhi Municipal Corporation Act, 1957. The High Court observed that the dairies need to be relocated on account of hazard of stray cattle on the roads and trauma faced by the cattle in the cities on account of traffic. Reference was also made to the filth, squalor and outbreak of diseases. As a short-term measure, preventive steps were required for hygiene and protection of environment. Our attention has been drawn to a policy framed by the MCD on 17.07.2010 prohibiting keeping of cattle in any premises without license. Authorized dairy areas were specified and standards and measures were also specified. Reference was also been made to the report of an Expert Committee constituted by the Indian Council for Agricultural Research, Government of India, dated 01.11.2016 under the Chairmanship of Dr. Arjava Sharma, Director, ICARNBAGR, Karnal. The report dealt with sustainable management of unproductive cattle. The report specifies land requirement, feeding requirement, labour requirement and health management. The Tribunal also noted various articles on the subject[1] which highlight adverse consequences on the environment due to illegal and unscientific dairy activities. It was also observed that there was violation of various provisions of the Delhi Municipal Corporation Act, 1957.

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[1] "Delhi is major contributor of population in Yamuna" published in "The Hindu" dated17.04.2007, "Feeding on plastic poses high risk to lives, output of stray cattle" published in "Indian Today" dated 08.05.2017, "Serious farm population breaches rise in UK-and many go unprosecuted" published in "Guardian" dated 21.05.2017, "How growth in Dairy is affecting the environment" published in "The New York Times" dated01.05.20015 and "Stray cows clog South Delhi roads" published in "The Times of India" dated 05.08.2012 and research papers titled "Nitrogen pollution by dairy cows and its mitigation by dietary manipulation", "Impact of Dairy Effluent on Environment-A Environmental Science and Engineering (Subseries: Environmental Science)", apart from other documents and photographs.

5. *Accordingly, a further report dated 01.10.2020 has been filed by the CPCB to the effect that the Guidelines have been finalized on 05.06.2020. The same have been uploaded on the website and circulated to all the State PCBs/PCCs. The Guidelines deal with solid waste management, water waste management, air quality management, siting policy and regulatory/monitoring mechanism. We consider it appropriate to quote extracts dealing with the Siting Policy and Regulatory/Monitoring mechanism:*
"4. Siting Policy:

The siting criteria will be applicable for new establishment, however, the existing establishments should take appropriate pollution control measures as per the guidelines. The siting policy for dairy farms and gaushalas are as follow:

i. *Dairy farms and gaushalas should be located outside city/village boundaries, atleast 200 meters away from residential dwellings and 500 meters away from hospitals & schools.*
ii. *Dairy farms and gaushalas should not be located in flood prone areas, subject to flooding at 1-in-25-year or more frequent levels in order to avoid contamination of water bodies.*
iii. *Dairy farms and gaushalas should not be located in areas with shallow groundwater depth of about 10 to 12 feet and in particular in alluvium areas in order to avoid groundwater contamination.*
iv. *Dairy farms and gaushalas may be allowed to follow minimum distance criteria given below which may be subject to vary with the local conditions:*

    a. *National and State Highways: 200 meters from National Highway and 100 meters from State Highway in order to avoid odour nuisance and road accident caused due to cattle.*

    b. *Major drinking water reservoir on catchment side: 500 meters in order to avoid water contamination due to leakages/spillages from the dairy farms and gaushalas.*
    c. *Drinking water source like wells, summer storage tanks, other tanks (drinking water): 100 meters in order to avoid water contamination.*
    d. *Major watercourses like River and Lake: 500 meters in order to avoid water contamination.*
    e. *Canals: 200 meters in order to avoid water contamination.*
    f. *Inter-se distance between two establishments should be atleast 5 meters for ventilation. Each unit should provide atleast 2.5 meters from each side and develop the green belt.*

5. Regulatory/ Monitoring Mechanism:

i. ***The local authorities/corporations should carry out inventory of the dairy farms and gaushalas*** *located in their jurisdiction in the modified inventory proforma given at* ***Annexure-A.*** *The same should be updated and shared with the concerned SPCB/PCC on annual basis (calendar year wise).*

ii. ***The local bodies/municipal corporations shall publish a public notice in newspapers and on their website for registration of dairy farms and gaushalas as per municipal law.*** *The registration may be done preferably through online mode and same may be displayed at their websites.*

iii. ***The SPCBs/PCCs shall publish a public notice for dairy farms and gaushalas to obtain consent to establish and consent to operate under Water Act, 1974 as well as Air Act, 1981 as per the categorization of industries.*** *CPCB issued directions on 10.07.2020 under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 regarding classification of Dairy Farms and Gaushalas into Orange and Green Category, respectively.*

v. ***The SPCBs/PCCs/local bodies/municipal corporations shall upload the environmental guidelines and Form-A for compliance status of environmental guidelines on their website and also circulate to all the dairy farms and gaushalas.*** *The compiled status of compliance in the form of report shall be submitted once in six months by SPCBs/PCCs to CPCB for Audit purpose. The concerned SPCBs/PCCs/local bodies/corporations should monitor the dairy farms and gaushalas on regular basis to ensure the proper disposal of cattle dung and wastewater to check compliance of environmental norms. The SPCBs/PCCs will considered the carrying capacity of the surroundings while allowing a new establishment and laying down the environmental norms.*

vi. The SPCBs/PCCs shall carry out environmental audit of atleast 2 dairy farms and 2 gaushalas, randomly selected from each district of the state/UT and submit the compliance and action taken report to CPCB on half yearly basis.

vii. *CPCB shall carry out environmental auditing of 4 dairy farms and 4 gaushalas in each state/UT, randomly selected based on the information received from SPCBs/PCCs on annual basis.*

viii. *In case of any violation of environmental norms under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environmental (Protect) Act, 1986 by dairy farms and gaushalas,* ***the concerned SPCBs/PCCs should impose environmental compensation as per the CPCB methodology for "Environmental Compensation to be levied on Industrial Units"****, for damaging the environment and in order to stop polluting activity and initiate prosecution for repeatedly polluting units.*

ix. *SPCBs/PCCs should provide training and consultation to the Gram Panchayat for implementation of guidelines in their jurisdiction. Gram Panchayat should ensure the*

implementation of the guidelines by dairy farms and gaushalas falling under their jurisdiction for handling and management of the wastes.

x. Hands on practical trainings on environment/waste management & treatment technologies, scientific feeding for enteric methane reduction, waste to wealth management programme, etc. should be provided to dairy workers/entrepreneurs by the local bodies/SPCBs/PCCs on regular interval."

6. Shri Raj Panjwani, learned Senior counsel appearing for the applicant has made some pertinent observations and submissions about the report contained in the written note filed. The CPCB may consider the same and if necessary, also have oral interaction with Shri. Panjwani on telephone/video conference, as agreed to by him. In the light thereof, suitable changes may be made and either the Guidelines may be suitably revised considering all the points or a corrigendum may be issued. This exercise may be completed within one month. Thereafter, the CPCB may forward the finalized Guidelines for compliance to the Chief Secretaries of all the State/UTs and the State PCBs/PCCs. The State PCB/PCCs and all other statutory authorities may strictly follow the Guidelines and take remedial action wherever any violation comes to the notice of such authorities. The CPCB may also develop an App, if not already done, for redressal of any grievances relating to violation of such norms and such App may be circulated to the general public. The CPCB may also monitor this aspect from time to time.

The Application is disposed of.

A copy of this order be sent to the CPCB by email for compliance."

10. In view of the above, it is seen that the matter has been dealt with earlier by the Delhi High Court and directions issued for maintaining environmental norms. Thereafter, MCD has framed policy which is not being complied with. CPCB has issued statutory directions to the EDMC which are operative. The EDMC has found violations which are not rebutted. The Tribunal has directed remedial action in the matter against which the matter has gone to the Hon'ble Supreme Court twice without any change in the order of the NGT. At this stage, it is not possible to entertain plea which in substance is for review so as to permit dairies to continue without compliance of environmental norms. The dairies in question have thus either to be closed or can be allowed after ensuring

compliance of norms so as to ensure that there is no discharge of pollution in the water body or on land and there is scientific management of the waste. Further, the dairies can be operated only after obtaining requisite consents under the Water and the Air Acts and compliance of siting norms.

11. Accordingly, we find no merit in the applications. If the dairies in question are to be allowed, it cannot be at the cost of public hygiene and health and can be only after the environmental norms are duly followed, including siting norms and carrying capacity of the recipient environment to sustain such activities without violating air and water standards. Only such number as may be found viable can be allowed. They have to take requisite Consents under the Water and the Air Acts. The dairies operating standalone or in clusters, are required to have Waste water treatment plant or Common Facility to treat waste water and management of dung. Besides, dairies are to comply with all other Guidelines issued by the CPCB in terms of order in OA No. 46/2018, supra. Till such compliance, the regulatory bodies – the EDMC, DPCC and the CPCB are free to proceed, according to law, in the matter of taking necessary coercive measures, as earlier directed. A joint committee comprising of the CPCB, DPCC and the EDMC (with EDMC as the nodal agency) may go into the surviving issues, pending further hearing on 22.6.2021.

Accordingly, I.A. Nos. 109 to 111/2021 stand disposed of.

A copy of this order be forwarded to the CPCB, DPCC and the EDMC by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

May 27, 2021
I.A. No. 109/2021, I.A. No. 110/2021
& I.A. No.111/2021 IN
Original Application No. 1002/2018
AB